

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, BENCH AT KOLKATA
Original Applications No. 38/2024/EZ



I.A. No. _____ of 2024
In the matter of:
An application for Addition of Party
And

In the matter of :
Ranjit Kumar Sapui
Applicant.

-Versus-
State of West Bengal & Ors.
... Respondents
And

In the matter of :
Sri Kamal Sapui & Ors.
... Applicants/ Sought to be added as
Respondents

I N D E X

Sl. No.	Particulars	Annexures	Page No.
1.	Application		1 to 17
2.	Photo copies of RORS	A	18 to 23
3.	Photo copies of the Plaint	B	24 to 121
4.	Photo copy of the order dated 20.05.2006 passed by the Learned Court.	C	122 to 135
5.	Photo copies of the order dated 24.11.1958 and also the order dated 31.08.2023 relating to appointment of Receiver.	D	136 to 152
6.	Photo copy of the order dated 16.06.2006	E	153 to 156
7.	Photo copy of the order dated 03.07.2006.	F	157 to 159
8.	Photo copy of the application along with registry receipt and track report.	G	160 to 162

Kolkata

Date :

By the Applicant through

Sudhakar Ghosh
Advocate for the Applicant
High Court, Calcutta

29 NOV 2024

29 NOV 2024

FILED BY
Rm
Admission

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, BENCH AT KOLKATA
Original Applications No. 38/2024/EZ

I.A. No. _____ of 2024

In the matter of:

An application for Addition of
Party

And

In the matter of :

Ranjit Kumar Sapui, son of Late
Bishnupada Sapui, residing at 15,
Dharmatala Road, Police Station-
Kasha, Kolkata- 700042. E-mail
:ghoshindradeep506@gmnaill.com

Applicant.

-Versus-

1. State of West Bengal, Service
through Chief Secretary,
Government of West Bengal being
the Chairman, East Kolkata
Wetland, Management Authority,
Nabanna 325 Sarat Chatterjee
Road, Police Station- Shibpur,
Howrah- 711102.

E-mail:cs-westbengal@nic.in



12 9 NOV 2024

2. The State of West Bengal service through the Principal Secretary, Department of Environment, "Pranisampad Bhawah", 5th Floor, LB-2, Sector - 3, Bidhannagar, Kolkata - 700106. E-mail-psecy. enw-wb@gov. in

3. The Chief Technical Officer, East Kolkata Wetland Management Authority, Government of West Bengal, Department of Enviornment, "Pranisampad Bhaban", 5th Floor, L.B.-2, Sector - 3, Bidhannagar, Kolkata - 700106. E-mail-ctoekwma@gmail.com

4. The Director of Fisheries, Government of West Bengal, Meen Bhawan, Salt Lake, Kolkata-700091. E-mail-dsfisheries@gmail. com

5. The District Magistrate and Collectorate, South 24 Parganas, Treasury Building Alipore, Kolkata- 700 027. E-mail : dm-ali@nic.in



29 NOV 2024

FILED BY
Raj
Aditya

6. The Superintendent of police,
South 24 Parganas, Alipore,
Kolkata- 700 027.

E-mail : baruipurpolice@gmail.com

7. The Block Land and Land
Reforms Officer, Kasba,
Additional T.M. Block Kasba,
Kolkata- 700 107.

E-mail : bllro-kas@gmail.com

8. The Block Land and Land
Reforms Officer, Sonarpur,
Baikunthapur, Kolkata- 700150.

E-mail : bllro-sonar@gmail.com

9. The Officer in Charge, Purva
Jadavpur Police Station, Kolkata-
700099.

E-mail: ps.pjadavop@kolkatapolice.govin

10. The Officer-in-Charge,
Narendrapur Police Station,
Kolkata- 700103.

E-mail :narendrapurps@gmail.com



29 NOV 2024

FILED BY
Subramaniam

11. Motilal Mondal, son of Lalmohan Mondal of 7/1, Netaji Nagar, Green Park, Kolkata 700099. E-mai. - Not known.

12. Madhusudan Mondal, son of Lakshikanta Mondal of Garfa Mondal Para, P.O. - Haltu, P.S.- Garfa, Kolkata - 700078.

13. West Bengal Pollution Control Board through Member Secretary of Paribesh Bhavan Canteen, 10A, Broadway Rd, LA Block, Sector 3, Bidhannagar, Kolkata, West Bengal 700106.

E-mail Id : wbpceb-wb@bangla.govin

14. Officer-in-Charge, Garfa Police Station, P.O. - Haltu, Garfa Deaf and Dumb School Premises, Mahendra Mondal Rd, Doctor Bagan, Garfa, Kolkata, West Bengal 700078.

E-mail Id : ps.garfa@kolkatapolice.govin

.... Respondents

And



12 9 NOV 2024

FILED BY

Admission

In the matter of :

1. Sri Kamal Sapui, son of late Bishnupada Sapui of Saratpally, Dighirpar, Paschim Dighirpar, P.S. Canning, Pin - 743329, District - South 24-Parganas.

2. Sri Tapan Kumar Sapui, son of late Bishnupada Sapui of 15H, Dharmatala Road, P.O. and P.S. Kasba, Kolkata - 700042, District - South 24-Parganas.

3. Sri Bimal Sapui, son of late Bishnupada Sapui of Lokenath Gas Service, Kumarsa Chak, P.S. Canning, South 24-Parganas, Kolkata - 743329.

4. Smt. Laxmi alias Niva Bhuiya wife of late Sasanka Sekhar Bhuiya daughter of late Bishnupada Sapui of Village - Madan Molla, P.S. Baruipur, District - South 24-Parganas, Pin - 743387.

5. Smt. Debi Mandal, wife of Sri Sanjib Mandal, daughter of Late



22 9 NOV 2020

FILED BY
R
Admission

Bishnupada Sapui of No.1,
Dighirpar, P.O. and P.S. Canning,
District – South 24-Parganas, Pin
– 743329.



6. Smt. Jharna Mandal, wife of
Sri Sarajindu Bikash Mandal,
daughter of late Bishnupada Sapui
of Village – Dakshin Bela
Durgapur, Post – Bela Durgapur,
P.S. Joynagar, District – South 24-
Parganas, Pin – 743337.

... Applicants/ Sought to be added
as Respondents

The Humble petition of the
applicants above named

MOST RESPECTFULLY SHEWETH:

1. That the applicants and the petitioner are the Co-owners/Co- sharers of the suit property.
2. That the property is a big property and the nature of the suit property is "SHALI" in nature in the R.S. ROR and also in the L.R. Record of Rights.

11 NOV 2007

FILED BY
b
Admission

Photo copies of RORS are annexed herewith and marked as - Annexure "A".

3. That the applicants state that Dag No. 80 relating to suit property there is dispute by and between the parties and from the said dispute a Civil Suit (Partition Suit) is filed and same is pending by and between the parties i.e. the applicants and the petitioner were party in the said partition suit.

4. That the said partition suit was filed before the court of the Learned Civil Judge (Senior Division) 2nd Court at Alipore, District South 24-parganas which was registered in the year 1956 and subsequently renumbered as T.S. No. 121 of 1962.

Photo copy of the plaint is annexed herewith and marked as Annexure "B".

5. That your applicants state that in the said plaint, the said Dag No. 80 is specifically mentioned in Page 47 in the Schedule of plaint.

6. That in the said suit the Learned Court by order dated 20.05.2006 was pleased to pass order to fix notice Board on the suit property declaring that the suit lands are held by the court.



129 NOV 2024

Photo copy of the order dated 20.05.2006 passed by the Learned Court is annexed herewith and marked as - Annexure "C".

7. That in the said partition suit Receiver was appointed by the Learned Court for looking after and also to manage the properties of the entire parties of the plaint since 24.11.1958.

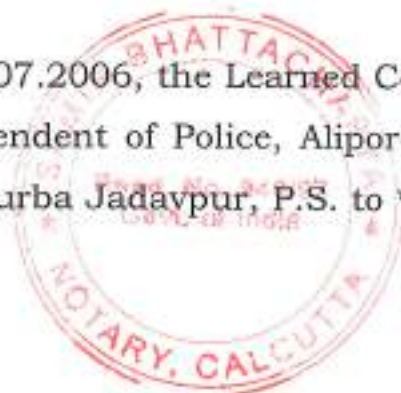
Photo copy of the order dated 24.11.1958 and also the order dated 31.08.2023 relating to appointment of Receiver are annexed herewith and marked as - Annexure "D".

8. That in the suit an interim order was passed by the Learned Court by an order dated 16.06.2006. By the said order the Learned Court was passed an order of status-quo by directing all the parties to maintain status-quo in respect of the suit property by restraining themselves from selling, transferring, alienating or otherwise disposing of the suit property between inter-party or any third party or in any manner whatsoever from changing the nature and character of the suit property till disposal of the suit.

Photo copy of the order dated 16.06.2006 is annexed herewith and marked as - Annexure "E".

9. That by an order dated 03.07.2006, the Learned Court was pleased to request the Superintendent of Police, Alipore, South 24-Parganas to direct the O.C. Purba Jadavpur, P.S. to *see that

29 NOV 2024



both the parties or their men and agents are maintaining injunction order dated 16.06.2006 in proper form.

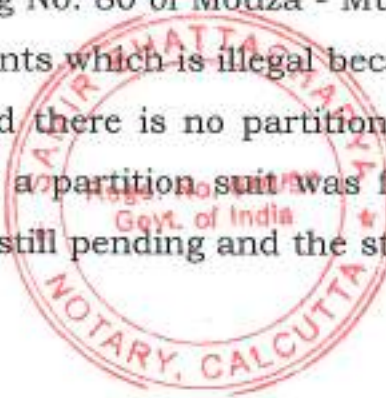
Photo copy of the order dated 03.07.2006 is annexed herewith and marked as Annexure "F".

10. That your applicants state that they are the plaintiffs in the suit and the petitioner in the Original Application is the plaintiff No. 1 (ka) and so, the status-quo order is binding upon all the parties of the said civil proceeding.

11. That your applicants state that the said status-quo order dated 16.06.2006 of the Learned Civil Court was never challenged by any of the parties status quo order is binding upon all the parties and inspite of the said status quo order, the petitioner made application solely before the BL & LRO for changing the nature of the land by suppressing the statusquo order of the competent Learned Civil Court from SHALI to WET LAND and the said authority without verifying any documents have changed the nature of the land illegally and collusively.

12. That the petitioner of the made instant original application, before the authority for changing the nature and character of the suit property i.e. Dag No. 80 of Mouza - Mukundapur behind the back of your applicants which is illegal because the suit property is joint property and there is no partition on the suit property and for that reason a partition suit was filed in the year 1956 and the said suit is still pending and the status quo order is also subsisting.

FILED - Y
20
2006



17 9 NOV 2021

FILED BY
2
Adhikari

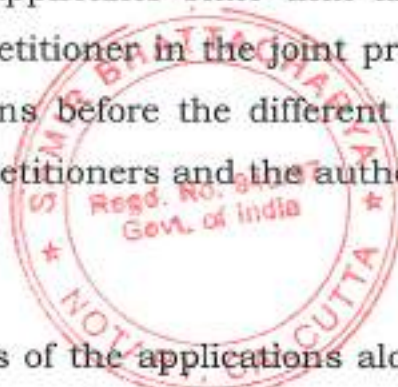
13. That, your applicant states that suit property is joint property and the Co-owners have equal shares on the said suit property and the petitioner has no authority to any application before the authority for changing the nature and character of the suit property.

14. That your applicant states that they were totally in dark about the change of the nature and character of the suit property and after obtaining order from the authority, being one of the Co-sharer has filed the present O.A. being No. O.A. No. 38/2024/EZ before the Hon'ble National Green Tribunal which the petitioner has no authority at all.

15. That your applicants state that they are the co-share of the suit property and the petitioner is the original 'application filed the partition suit before the Ld. Civil Court as plaintiff and your applicants were made as other plaintiffs but in the present proceeding your applicants were not made party motivatedly only to obtain an order behind the back of your applicants.

16. That your applicants state that after knowing the illegal activities of the petitioner in the joint property, they have made several applications before the different authority against shall illegal act of the petitioners and the authorities have received the same.

Photo copies of the applications along with registry receipt annexed with this application and annexed as annexure "G".



29 NOV 2024

FILED BY
B
Advocate

17. That your applicants state and submit that to suppress the status quo order of the Ld. Civil Court the petitioner did not make party to your applicants in the instant case and the petitioner cleverly made this application by keeping dark of your applicants to suppress the order of status quo of the competent Civil Court.

18. That your applicants state and submit that they came to know about the present O.A. case in a belated state from the reliable source and as and when your applicants came to know about the illegal attempt of the petitioner from obtaining order before the National Green Tribunal, Kolkata as prayed in the instant application, your applicants on appeared on 29.08.2024 before the Hon'ble Tribunal praying for an application for addition of party under Order 1 Rule 10(2) of the code of Civil Procedure, 1908.

19. That your applicants state and submit that they are the necessary and proper parties in the instant O.A. Case pending before the National Green Tribunal, Kolkata and they are not made party by the petitioner motivatedly only to suppress the original facts that the suit land is related with the partition suit pending before the Ld. Civil Court and status quo order is still subsisting.

20. That your applications state and submit that the petitioner of the instant O.A application did not made party to your applicants as respondents intentionally and motivatedly on the



29 NOV 2024

FILED BY
b
Adhikari

reason that the Petitioner knew that if the applicants are made party the actual picture of the suit land will come out before the Hon'ble Tribunal and he could not get any order from the National Green Tribunal, Kolkata.

21. That your applicants state and submit that they are co-owner/ co-sharers of the suit property and they have been intentionally and cleverly refrained from making party respondent in the original application and the petitioner could not have any right to file application solely before the Hon'ble Tribunal and the same is liable to be dismissed in limini with exemplary cost.

22. That your applicants state and submit that they are co-owners/ co-sharers of the instant original application and they have not been made party motivatedly and if any order passed by the Hon'ble Tribunal without allowing the applicants application for addition of party under order 1 Rule 10 (2) of the Code of Civil Procedure, 1908 that order would be illegal.

23. That your applicants state and submit that as and when they came to know about the present original application before the Hon'ble Tribunal, Kolkata they filed the instant application for addition of party.

24. That your applicants state and submit that they are necessary and proper parties and they have established a good case before the Hon'ble Tribunal to reject and/or dismiss the original application and the Hon'ble Tribunal could not proceed



29 NOV 2024

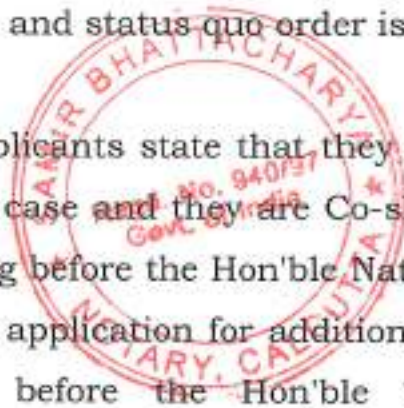
FILED BY
B
Adhikari

in the original application without hearing the application for addition of party of the applicants and if any order is passed by the Hon'ble Tribunal prior to hear out the present application for addition of party that will be illegal and will have no value in the eye of law and also will be challenged before the higher Forum for setting aside the said order.

25. That your applicants submit that they have established a good case to reject the original application with costs after hearing the parties and if would be crystal clear before the Hon'ble Court that the petition (original application being O.A. No. 38/2024/E2 is based on suppression of material facts and motivatedly the applicants are not made party.

26. That the applicants submits that the petition in the original application intended to get an order from the Hon'ble Tribunal by filling the original application being O.A. No. 38/2024/EZ by keeping applicants in dark but the petitioner has no right to file any application alone as the property is joint property and the petitioner is not the sole owner of the suit property and Civil Suit (Partition suit) is still pending before the Learned Civil Court and status quo order is still subsisting.

27. That your applicants state that they are necessary parties in the instant O.A. case and they are Co-shares of the suit land and they are coming before the Hon'ble National Green Tribunal, Kolkata by making application for addition of party to point out the original fact before the Hon'ble Tribunal for proper adjudication of the case and until and unless the applicants are



29 NOV 2024.

FILED BY
22/11/97

being made parties in the instant O.A. Case, your applicants will be without forum and also remedy law.

28. That. your applicants submit that the petitioner has no locus standi to file the original application before the Hon'ble Tribunal alone by keeping all the co-sharers including your applicants keeping in dark and there is ill intention of the petitioner to file the original application behind the back of the applicants as well as other co-sharers / co-owners in the suit property and the said application is suffering from defect of parties and the petition intentionally filed the original application without adding your applicants and other co-owners as party and the said original application is liable to be dismissed in limine with cost.

29. That until and unless the prayer for addition of party is being allowed by the Hon'ble Tribunal by incorporating the present applicants as respondents Nos. 15 to 20 your applicants would be seriously prejudiced and as such they may be added as party respondents in the instant original application.

30. That this application is made bonafide for the ends of justice.



In view of the above facts and circumstances, your applicants most humbly pray that the Hon'ble Tribunal would graciously be pleased to allow

129 NOV 1997

15

FILED BY
[Signature]
[Name]

the instant application for addition of party by incorporating the present applicants as party respondents being Nos. 15 to 20 in the original application (OA No. 38/2024/EZ) and hear out the same on merit;

And

To pass such other or further order or orders as your Lordships may deem fit and proper.

And your applicants, are in duty bound, shall ever pray.



29 NOV 2024

VERIFICATION

I, **Kamal Sapui**, son of late Bishnupada Sapui aged about 46 years by faith – Hindu, by occupation – Business, of Saratpally, Dighirpar, Paschim Dighirpar, P.S. Canning, Pin – 743329, District – South 24-Parganas, do hereby solemnly affirm and state as follows :

1. That I am the applicant No. 1 in the Instant Application and well conversant with the fact and circumstance of the case and I am competent to sign and swear this Verification on my behalf and also other authorized to sign on behalf of other applicants.
2. That the statements made in foregoing paragraphs No. 1 to 27 and 30 are verified by me.
3. That the statements made in paragraphs Nos. 28 and 29 of the instant application is my humble prayer before this Hon'ble Tribunal and the same is also verified by me.
4. I have not suppressed any material facts.

Prepared in my Office

Sudhakar Ghosh
Advocate



Kamal Sapui

Signature of the Applicant No.1

Identified by me

Sudhakar Ghosh
Advocate

12th Nov 2021

AFFIDAVIT

I, **Kamal Sapui**, son of late Bishnupada Sapui aged about 46 years by faith – Hindu, by occupation – Business, of Saratpally, Dighirpar, Paschim Dighirpar, P.S. Canning, Pin – 743329, District – South 24-Parganas, do hereby solemnly affirm and state as follows :-

1. That I am the applicant No. 1 in the Instant Application and well conversant with the fact and circumstance of the case and I am competent to sign and swear this affidavit on my behalf and also other authorized to sign on behalf of other applicants.
2. That I have read and Understood the contents of the accompanying application and say that the facts Stated above are true and correct as per my personal knowledge and legal advice received by me are the best of my knowledge and belief.
3. That the statements made in paragraph Nos.1 to 16 are true to my knowledge and those made in partly some paragraphs are the matter of records and the rests are my humble submissions before this Hon'ble Tribunal.

Prepared in my Office

Kamal Sapui

Signature of the Applicant No.1

Sudhakar Ghosh
Advocate

Identified by me

Sudhakar Ghosh
Advocate

Solemnly Affirmed and
Declared before me U/S 133
CPC/A/S297 (C) CRPC
29.11.24 Notary
Samir Bhattacharya
Notary Govt. of India
Regd. No.- 940 / 97
CITY CIVIL COURT, CALCUTTA



29 NOV 2024.



अभिभवक पश्चिम बंगाल WEST BENGAL

03AC 236989

TO WHOM IT MAY CONCERN

We the undersigned are hereby authorized to Kamal Sapui son of Late Bishnupada Sapui, to look after the case being O.A. No.38/2024/ES and any other applications pending before the Hon'ble National Green Tribunal at Calcutta on our behalf.

Tapan Kumar Sapui

Bimal Sapui

Jharna Mandal

Nibha Bhunia

Debi Mandal

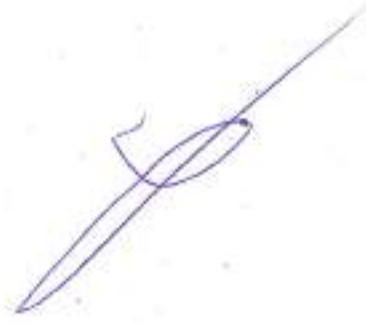
281934

NAME.....
 ADD.....
 Rs.....
14 NOV 2024
S. CHATTERJEE
 Lawyer, Senior Member
 of C. Court
 2 & 3, K. S. Roy Road, Kol-1

SUDDHODIP GHOSH
 Advocate
 High Court, Calcutta

14 NOV 2024

14 NOV 2024



Notary Form No. 5482

2- Annexure-1

Handwritten text in Bengali script, including a date '২০, ২২' and a number '১৮'.

18-

Date	Place	Time
Name of Party (Name)	Age	Sex
<p>Handwritten details of the party, including a circular stamp: 'PROVISIONAL ATTORNEY OFFICER'.</p>		

Handwritten text in Bengali script, likely a description of the property or subject matter of the document.

SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta



ATTESTED



ATTESTED

29.11.25
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

विवरण नं २०२२ के अनुसार विवरण

क्र.सं.	वर्ग/वर्ग	विवरण	पट्टा नं.		पट्टा का.सं.	पट्टा का.सं.
			अ	ब		
४०	खाली		४०	४३	८११/४३	०३
४१	खाली		४१	१२	८११/१२	०३
४०	खाली		४०	२२	८११/२२	०३
१६	खाली		१६	०९	८११/०९	०३
१६	खाली		१६	०९	८००/०९	०३
१६	खाली		१६	०९	८००/०९	०३
१६	खाली		१६	०९	८००/०९	०३
१६	खाली		१६	०९	८००/०९	०३
१६	खाली		१६	०९	८००/०९	०३

कुल पट्टा नं. २०२२ के अनुसार विवरण

SAMIR BHATTACHARYA
 Regd. No. 840/97
 Govt. of India
 NOTARY, CALCUTTA

SAMIR BHATTACHARYA
 Notary Public
 City Civil Court
 Calcutta

ATTESTED
 SAMIR BHATTACHARYA
 Notary Public
 City Civil Court
 Calcutta

14.8.71

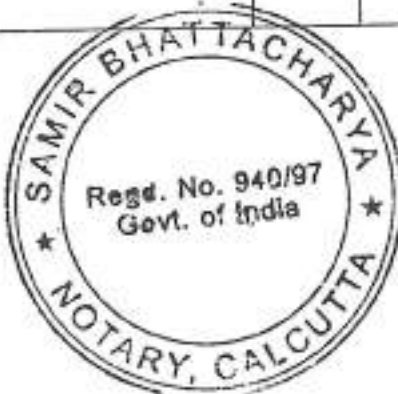
Annexure -A

RS Porcha

C.P. NO2012/3-17 5/2

No- 2

Dist- 24 Parganas P.S- Sonarpur		Mouza- Mukundapur Revenue Dag No. 25, 22		JL No 4		Khatian No - 90 Touzi No. 12	
Possession Details		Share				Tax	
Renuka		1				2/√ 11	
				Tax : Two Rupees Nine Ana Eleven Pai Only			
Details		Share					
According to Jamindari act receiving Jamindari From 10 No Kha (9 Khanda) Land Lord Kishori Mohan Sardar S/O-Dhirendra Nath Sardar		9				4 No	



ATTESTED
25.11.24
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

Khatian No - 9012/1						
Khatian No	Nature	Remarks	Total Share			Acre
80	Sali		18.46			.33
81	Sali		1.72			.03
60	Sali		.29			.01
78/105	Sali		1.17			.04
78/99	Sali		.50			.04
78/101	Sali		.80			.03
78/103	Sali		.50			.02
78/96	Sali		.05			0.0



ATTESTED

BHATTACHARYA
 28.11.24
 Page 940/97
 G. G. W. Court, Calcutta

**পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য**

জেলাঃ [16]দক্ষিণ ২৪ পরগণা

ব্লকঃ [15]সোনারপুর

মৌজাঃ [004]মুকুন্দপুর

(Live Data As On 20/08/2024,21:44:38)

জে.এল নং 4 থানা সোনারপুর

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
80	শালি	18.46	

খতিয়ান নং	স্বত্বের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
2	অধর চন্দ্র সরদার	খেলারাম	0.0357	0.6600	Nil
5	অক্ষয় কুমার সরদার	খেলারাম	0.0357	0.6600	Nil
6	আমি-আচরন সরদার	খেলারাম	0.0357	0.6600	Nil
20	কৃষ্ণিবাস সরদার	খেলারাম	0.0357	0.6600	Nil
21	কিশোরী মোহন সরদার	খেলারাম	0.0179	0.3300	Nil
37	দেবেন্দ্রনাথ মণ্ডল	রামদাস	0.0833	1.5300	Nil
51	বিহারী মণ্ডল	রামদাস	0.5801	10.7200	Nil
55	ভূষণ চন্দ্র সরদার	খেলারাম	0.0357	0.6500	Nil
65	বসুন্ধর সরদার	খেলারাম	0.0357	0.6600	Nil
80	হাবিকেশ সরদার	দীপেন্দ্র নাথ	0.0180	0.3300	Nil
88	পাপিয়া রায়	মালিক	0.032	0.6000	Nil

Disclaimer: This Record is only for educational purpose. Do not treat it as official document. It is not a Government app or entity. Also this app is not sponsored, affiliated or endorsed by any Government Department. This app is not a part of Government official portal Banglarbhumi(<https://banglarbhumi.gov.in>). All Land Record information shown in the app are publicly available on BanglarBhumi Website (<https://banglarbhumi.gov.in>). We are only acting as an intermediary to make this information easily available to the user through the mobile app. Please visit <https://banglarbhumi.gov.in> in case of any factual error(s) in the content and for get official and verified land record.

**ATTESTED**

28.11.24
SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

Mouza Identification

Block:* [15] SONARPUR

Mouza:* [004] Mukundapur

(Live Data As On 24/10/2024,10:31:56)

J.I No 4 Thana Sonarpur

Dag No	Shreni	Zantr Moat Pariman(ekar)	Dager Myap
80	Shale	18.46	

Khatia n No	Raiter Nam	Pita/swami	Ansh	Ansh Pariman(ekar)	Mantab y
1	Ashar Chandra Sardar	Khelaram	0.035 7	0.6600	
5	Akshay Kumar Sardar	Khelaram	0.035 7	0.6600	Nil
6	Anshikacharan Sardar	Khelaram	0.035 7	0.6600	Nil
20	Krittibas Sardar	Khelaram	0.035 7	0.6600	Nil
21	Kishor Mohan Sardar	Dhirendra	0.018 0	0.3300	Nil
37	Debendranath Mondal	Ramdas	0.083 3	1.5300	Nil
51	Bihar Mondal	Ganes	0.580 1	10.7200	Nil
55	Bhushan Chandra Sardar	Khelaram	0.035 7	0.6500	Nil
65	Raskrishna Sardar	Khelaram	0.035 7	0.6600	Nil
80	Hrishikesh Sardar	Dhirendra Nath	0.018 0	0.3300	Nil
81	Papaya Rai	Munik	0.003 7	0.0600	Nil



ATTESTED
 29.10.24
 SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

Annexure - A¹

-24-



6/4

Signature
Date

দ্বিতীয় সিভিল জজ, পশ্চিমবঙ্গ ডিবিএন (সাবজজ), আলিপুর আদালত।

ইংরাজী ২০/০২/২০২১ এবং ১৭/০৮/২০২২ তারিখের অর্ডার মোতাবেক আর্জির

"স্বজ টাইটেল" সংশোধন করা হইল।

টি.এস. নং ১২১/১৯৬২

(আলিপুর ওয় সাবজজ আদালত, সন ১৯৫৬র ৪৩ নং দেওয়ানী

পাটিশন মোকদ্দমা বাহার পরিবর্তিত নং টি.এস.নং ১২১/১৯৬২)

বাদীগণ :-

১। বিষ্ণুপদ সাঁফুই, মৃত ব্যক্তির শরিকগণ যথাক্রমে :

১। (ক) রঞ্জিত কুমার সাঁফুই।

১। (খ) তপন সাঁফুই।

১। (গ) শিব শঙ্কর সাঁফুই।

১। (ঘ) শ্যামল সাঁফুই।

১। (ঙ) কমল সাঁফুই।

১। (চ) বিমল সাঁফুই।

১। (ছ) লক্ষ্মী ভূইয়া।

১। (জ) দেবী মন্ডল

১। (ঝ) সর্গা মন্ডল

সকলের পিতা মৃত বিষ্ণুপদ সাঁফুই, সরকারের সাকিন

১৫এ, ধর্মতলা রোড, থানা কসবা, কলকাতা-৭০০০৪২।

২। যতীন্দ্রনাথ সাঁফুই, মৃত ব্যক্তির শরিকগণ:-

১। (ক) ভোলানাথ সাঁফুই, পিতা মৃত যতীন্দ্রনাথ সাঁফুই।

সর্বমানে মৃত ভোলানাথ সাঁফুই-এর শরিকগণ যথাক্রমে:-



5 NOV 2022



ATTESTED
29.11.22
SAMIR BHATTACHARYA
Notary Govt of India
Regd. No. 940/97
City Civil Court Calcutta

Alipore South
 [Signature]

- ২। (ক)(১)
 ২। (ক)(২)
 ২। (ক)(৩)

নীলীমা সাফুই, স্বামী মৃত ভোলানাথ সাফুই ।
 দীপকর সাফুই, পিতা মৃত ভোলানাথ সাফুই ।
 তনুমা সাফুই, পিতা মৃত ভোলানাথ সাফুই ।
 সকলের সাক্ষিন ব্রিজি পূর্বপাড়া, পোষ্ট - গড়িয়া, থানা -
 পাটুলী, কোলকাতা - ৭০০০৮৪ ।

- ২। (খ)(১)
 ২। (খ)(২)
 ২। (খ)(৩)

শীতল সাফুই ।
 শেখর সাফুই ।
 মহয়া সাফুই ।
 সকলের পিতা মৃত রবীন্দ্র নাথ সাফুই,
 সকলের সাক্ষিন ব্রিজি পূর্ব পাড়া, পোষ্ট - গড়িয়া,
 থানা - পাটুলী, কোলকাতা - ৭০০০৮৪ ।

- ২। (গ)
 ২। (ঘ)

রানী নন্দর, মাতা মৃত ভারতী রত্নর (সফুই) ।
 সুনীল সাফুই, পিতা মৃত রবীন্দ্র নাথ সাফুই ।
 সকলের সাক্ষিন ব্রিজি, পোষ্ট গড়িয়া, থানা পাটুলী,
 কোলকাতা - ৭০০০৮৪ ।



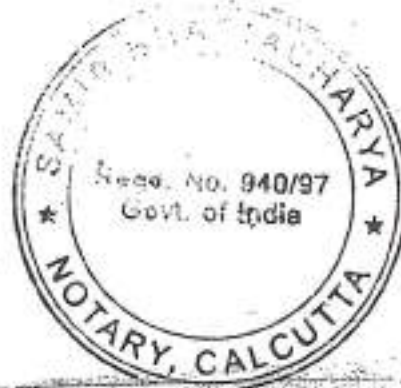
যনাম

- ২। বিহারী লাল মন্ডল, মৃত ব্যক্তির শরিগণ যথাক্রমে
 ২। (ক)(১) বিভূতি ভূষণ মন্ডল ।
 ২। (ক)(২) মাধব চন্দ্র মন্ডল ।
 ২। (ক)(৩) মধুসূদন মন্ডল ।
 ২। (ক)(৪) বিপদ বরণ মন্ডল ।
 ২। (ক)(৫) পণ্ডিত পাবন মন্ডল ।
 ২। (ক)(৬) প্রভাবতি মন্ডল ।
 ২। (ক)(৭) বিভা মন্ডল ।



ATTESTED

29.11.22
 SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta



05 NOV 2022

১। (ক)(৮) সুধারামী তালুকদার (মন্ডল)।

সকলের পিতা মৃত লক্ষ্মীকান্ত মন্ডল, সকলের সাকিন
গড়ফা মন্ডল পাড়া, পোস্ট হালতু, থানা কসবা, কলকাতা
- ৭০০০৭৮।

১। (ক)(৯)(অ) সেন্টু সর্দার।

১। (ক)(৯)(আ) তাপস সর্দার।

সকলের মাতা মৃত লিলি সর্দার (মন্ডল), সকলের সাকিন
গড়ফা মন্ডল পাড়া, পোস্ট হালতু, থানা কসবা, কলকাতা
- ৭০০০৭৮।

১। (খ)(১)

কল্যাণী মন্ডল, স্বামী মৃত ললিত মোহন মন্ডল, সাকিন
গড়ফা মন্ডল পাড়া, পোস্ট হালতু, থানা কসবা, কলকাতা
- ৭০০০৭৮।

১। (খ)(২)

প্রতাপ (জগন্নাথ) মন্ডল।

১। (খ)(৩)

জনার্দন মন্ডল।

১। (খ)(৪)

বাদল মন্ডল।

১। (খ)(৫)

দিলীপ মন্ডল।

১। (খ)(৬)

দেবাশিষ মন্ডল।

১। (খ)(৭)

দীপান্বিতা মন্ডল।

১। (খ)(৮)

সেফালি হালদার (মন্ডল)।

১। (খ)(৯)

শ্যামলি হালদার (মন্ডল)।

১। (খ)(১০)

অয়শী হালদার (মন্ডল)।

১। (খ)(১১)

মাধুরী দাস (মন্ডল)।

সকলের পিতা মৃত ললিত মোহন মন্ডল, সকলের সাকিন
গড়ফা মন্ডল পাড়া, পোস্ট হালতু, থানা কসবা, কলকাতা
- ৭০০০৭৮।



ATTESTED

05 NOV 2022

SAMIR BHATTACHARYA
Notary Govt. of India
Civil Court, Calcutta



Dipankar Sarkar



- ১। (গ)(১) সুলেখা মন্ডল, স্বামী মৃত কানাইলাল মন্ডল ।
 ১। (গ)(২) সমীর মন্ডল ।
 ১। (গ)(৩)(ক) মিলি মন্ডল, স্বামী মৃত মানস মন্ডল ।
 ১। (গ)(৩)(খ) বিকি মন্ডল, পিতা মৃত মানস মন্ডল ।
 ১। (গ)(৪) মনয় মন্ডল ।
 ১। (গ)(৫) সুদীপ্ত মন্ডল ।
 ১। (গ)(৬) সর্বানী মন্ডল ।
 সকলের পিতা মৃত কানাইলাল মন্ডল, সকলের সাকিন
 গড়ফা মন্ডল পাড়া, পোষ্ট হালতু, থানা কসবা, কোলকাতা
 - ৭০০০৭৮ ।
 ২। শরৎ চন্দ্র মন্ডল, পিতা মৃত গণেশ মন্ডল, সাকিন গড়ফা
 মন্ডল পাড়া, পোষ্ট হালতু, থানা কসবা, কোলকাতা
 - ৭০০০৭৮ ।

- ৩। (ক)(১) নিমাই চন্দ্র মন্ডল ।
 ৩। (ক)(২) স্বপন মন্ডল ।
 ৩। (ক)(৩) শ্যামল মন্ডল ।
 ৩। (ক)(৪) শিবানী মন্ডল ।
 ৩। (ক)(৫) কবিতা মন্ডল ।
 সকলের পিতা মৃত ভোলানাথ মন্ডল । সকলের সাকিন
 গড়ফা মন্ডল পাড়া, পোষ্ট - হালতু, থানা - কসবা,
 কোলকাতা - ৭০০০৭৮ ।

- ৩। (খ)(১) বিনুৎ মন্ডল ।
 ৩। (খ)(২) মনোজ মন্ডল ।
 ৩। (খ)(৩) প্রবীর মন্ডল ।
 ৩। (খ)(৪) প্রদীপ মন্ডল ।
 ৩। (খ)(৫) মিলন মন্ডল ।



ATTESTED

29.11.22
 SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97 05 NOV 2022
 City Civil Court, Calcutta

8



- ৩। (খ)(৬) সঞ্জীব মন্ডল।
 ৩। (খ)(৭) রাধু মন্ডল।
 ৩। (খ)(৮) রেখা বেণ্ডি মন্ডল।
 ৩। (খ)(৯) জনন রয় বিশ্বাস (মন্ডল)।
 ৩। (খ)(১০) রমা রয় বিশ্বাস (মন্ডল)।

সকলের পিতা মৃত সুধীর মন্ডল, সকলের সাকিন গড়ফা
 মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
 কোলকাতা - ৭০০ ০৭৮।

- ৩। (গ)(১) গোপাল কুমার মন্ডল।
 ৩। (গ)(২) গোবিন্দ মন্ডল।
 ৩। (গ)(৩) পুতুল ভৌমিক (মন্ডল)।

সকলের পিতা মৃত অরীন্দ্র চন্দ্র মন্ডল, সকলের সাকিন
 গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
 কোলকাতা - ৭০০ ০৭৮।

- ৩। (ঘ)(১) রাজীব মন্ডল, পিতা মৃত রবীন্দ্র নাথ মন্ডল।

- ৩। (ঘ)(২)(ক) জলি মন্ডল, স্বামী মৃত রাকেশ মন্ডল।

- ৩। (ঘ)(৩) শীলা মন্ডল, স্বামী মৃত রবীন্দ্রনাথ মন্ডল।

- ৩। (ঘ)(৪) রাখী পাল (মন্ডল), পিতা মৃত রবীন্দ্র নাথ মন্ডল।

সকলের সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু,
 থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

- ৩। (ঙ)(১) কল্যাণী মন্ডল, স্বামী মৃত নবীন চন্দ্র মন্ডল।

সাকিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু,
 থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

- ৩। (ঙ)(২) উপল মন্ডল।



ATTESTED

25.11.24



SAMIR BHATTACHARYA
 Regd. No. 940/97
 City Civil Court, Calcutta

05 NOV 2022



৩। (ঙ)(৩) কমলেন্দু মন্ডল।

৩। (ঙ)(৪) পদ্মা শীল (মন্ডল)।

সকলের পিতা মৃত নবীন চন্দ্র মন্ডল, সকলের সাক্ষিন
গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০ ০৭৮।

৪। (ক)(১) লক্ষ্মী মন্ডল, স্বামী মৃত হারু মন্ডল, সাক্ষিন গড়ফা
মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০ ০৭৮।

৪। (খ)(১) সুজাতা মন্ডল, স্বামী মৃত জয়দেব মন্ডল, সাক্ষিন গড়ফা
মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০ ০৭৮।

৪। (খ)(২) সঞ্জয় মন্ডল, পিতা মৃত জয়দেব মন্ডল, সাক্ষিন গড়ফা
মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০ ০৭৮।

৪। (খ)(৩) শম্পা কয়াল (মন্ডল), পিতা মৃত জয়দেব মন্ডল,
সাক্ষিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু,
থানা - কসবা, কোলকাতা - ৭০০ ০৭৮।

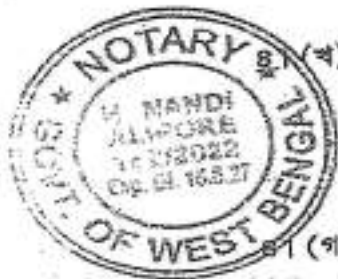
৪। (গ)(১) যুধিষ্ঠির মন্ডল। ✓

৪। (গ)(২) ভীম মন্ডল। ✓

৪। (গ)(৩) অর্জুন মন্ডল। ✓

৪। (গ)(৪) নকুল মন্ডল। ✓

৪। (গ)(৫) সহদেব মন্ডল। ✓



ATTESTED

২৯. ১১. ২০২২

05 NOV 2022

SAMIR BHATTACHARYA
India
Regd. No. 940/97
City Court, Calcutta



Dipankar Sanyal

Dipankar Sanyal

৪১ (গ)(৬)

সফ্যা মন্ডল। ✓

সকলের মাতা মৃত কুন্তী মন্ডল, সকলের সাকিন
গড়ফা মন্ডল পাড়া, পোষ্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০০৭৮।

৪১ (ঘ)

শান্তি (মাঝারানী) নন্দর (মন্ডল)।

৪১ (ঙ)

সুনিতা নন্দর (মন্ডল)।

৪১ (চ)

মিনতি মালি (মন্ডল)।

৪১ (ছ)

মালতি দাস (মন্ডল)। ✓

সকলের পিতা মৃত হারু মন্ডল, সকলের সাকিন
গড়ফা মন্ডল পাড়া, পোষ্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০০৭৮।

৫১ (ক)(১)

নিখিল নন্দর। ✓

৫১ (ক)(২)

সমীর নন্দর।

৫১ (ক)(৩)

ব্রজেন নন্দর। ✓

৫১ (ক)(৪)

অরুণা মন্ডল (নন্দর)।

৫১ (ক)(৫)

কম্পনা মন্ডল (নন্দর)।

৫১ (ক)(৬)

মধু বিশ্বাস (নন্দর)।

৫১ (ক)(৭)

শীলা মন্ডল (নন্দর)। ✓

সকলের মাতা মৃত বীণাপানি নন্দর, আকলের সাকিন
১০/২ অশোক রোড, কেম্পুয়া, পোষ্ট - গড়িয়া,
কলকাতা - পাটুলি, কোলকাতা - ৭০০০৮৪।

৫১ (খ)

মৃত কার্তিক চন্দ্র মন্ডল এর ওয়ারিশপন

৫১ (খ)(১)

অনুরূপা মন্ডল।

৫১ (খ)(২)

শৈলেন মন্ডল। ✓

৫১ (খ)(৩)

সঞ্জল মন্ডল।

৫১ (খ)(৪)

তরুন মন্ডল।

৫১ (খ)(৫)

অরুন মন্ডল। ✓

৫১ (খ)(৬)

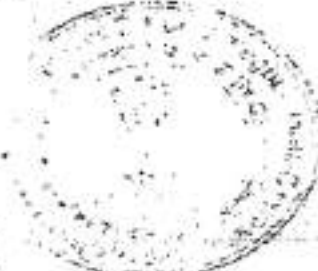
শিখা মন্ডল।

৫১ (খ)(৭)

জতিকা মন্ডল। ✓

৫১ (খ)(৮)

মায়া মন্ডল। ✓

সকলের সাকিন গড়ফা মন্ডল পাড়া, পোষ্ট - হালতু,
থানা - কসবা, কোলকাতা - ৭০০০৭৮।

ATTESTED

05 NOV 2022

29.11.24

Samir Bhattacharya
India
Regd. No. 940/97
City Court, Calcutta

- ৬।(ক) মৌসুমী মন্ডল, স্বামী মৃত ভূতনাথ মন্ডল।
- ৬।(খ) দিব্যেন্দু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল।
- ৬।(গ) চন্দ্রেন্দু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল।
- ৬।(ঘ) দীনবন্ধু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল।
- ৬।(ঙ) ভবসিদ্ধু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল।
- ৬।(চ) ছগোবিন্দু মন্ডল, পিতা মৃত ভূতনাথ মন্ডল। সকলের
সাক্ষিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০ ০৭৮।
- ৭। বিশ্বনাথ মন্ডল, পিতা মৃত বক্রিম চন্দ্র মন্ডল। সাক্ষিন
গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০ ০৭৮।
- ৮। শঙ্কু নাথ মন্ডল, পিতা মৃত বক্রিম চন্দ্র মন্ডল। সাক্ষিন
গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০ ০৭৮।
- ৯। পুতপরাণী (ধনুপরাণী) মন্ডল, পিতা মৃত বক্রিম চন্দ্র মন্ডল।
সাক্ষিন গড়ফা মন্ডল পাড়া, পোস্ট - হালতু, থানা - কসবা,
কোলকাতা - ৭০০ ০৭৮।
- ১০।(ক) বসন্ত নন্দর, পিতা মৃত গঙ্গাধার নন্দর, সাক্ষিন কালিকাপুর,
পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।
- ১০।(খ)(১) দিপালী নন্দর, স্বামী মৃত মনোরঞ্জন নন্দর।
- ১০।(খ)(২) প্রসান্ত নন্দর, পিতা মৃত মনোরঞ্জন নন্দর।
- ১০।(খ)(৩) পরিমলা নন্দর, পিতা মৃত মনোরঞ্জন নন্দর।
- ১০।(খ)(৪) গীতাজলি নন্দর, পিতা মৃত মনোরঞ্জন নন্দর।



ATTESTED

05 NOV 2022

SAMIR BHATTACHARYA

Notary, Govt. of India

City Civil Court, Calcutta



- ১৮(ব)(৫) স্বক্কা রায় (নকর), পিতা মৃত মনোরঞ্জন নকর।
- ১৮(ব)(৬) আলো (অনিতা) নকর, পিতা মৃত মনোরঞ্জন নকর।
সকলের সাক্ষিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।
- ১৮(গ) উবারাণী মন্ডল, পিতা মৃত গঙ্গাধর নকর।
সাক্ষিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।
- ১৯(ক) গোবিন্দ চন্দ্র নকর, পিতা মৃত অতুল চন্দ্র নকর।
সাক্ষিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।
- ১৯(খ)(১) ভারতি নকর, স্বামী মৃত পরেশ নকর।
সাক্ষিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।
- ১৯(খ)(২) সঞ্জীব নকর, পিতা মৃত পরেশ নকর।
- ১৯(খ)(৩) শুভ নকর, পিতা মৃত পরেশ নকর। সকলের সাক্ষিন
কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।
- ১৯(গ) মহেশ চন্দ্র নকর।
- ১৯(ঘ) কার্তিক চন্দ্র নকর।
- ১৯(ঙ) স্বরবতি নকর।
- ১৯(চ) লক্ষ্মী পুরকহিত (নকর)।
সকলের পিতা মৃত অতুল চন্দ্র নকর। সকলের সাক্ষিন
কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।



ATTESTED

SAMIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

28/11/22
05 NOV 2022





Samir Bhattacharya
Notary

১১(ছ)

তরুবালা নন্দর, স্বামী মৃত কালীচন্দ্র নন্দর, সাকিন
কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।

১২(ক)

উর্মিলা নন্দর, স্বামী মৃত চন্দ্রকান্ত নন্দর, সাকিন
কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।

১২(খ)

অমল (অমিত) নন্দর। *

১২(গ)

প্রতাপ নন্দর। *

১২(ঘ)

রাধী মন্ডল (নন্দর), পিতা মৃত চন্দ্রকান্ত নন্দর।

১২(ঙ)

প্রদীপ নন্দর, পিতা মৃত চন্দ্রকান্ত নন্দর।

১২(চ)

অনুরাধা বিশ্বাস (নন্দর), পিতা মৃত চন্দ্রকান্ত নন্দর।

১২(ছ)

রমা বৈদ্য (নন্দর), পিতা মৃত চন্দ্রকান্ত নন্দর। সকলের
সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।

Handwritten signature



১৩(ক)

দুর্গা নন্দর, স্বামী মৃত ভূধর চন্দ্র নন্দর।

১৩(খ)

সুধিষ্ঠির নন্দর, পিতা মৃত ভূধর চন্দ্র নন্দর। *

১৩(গ)

কাশীনাথ নন্দর, পিতা মৃত ভূধর চন্দ্র নন্দর।

১৩(ঘ)

ভোলানাথ নন্দর, পিতা মৃত ভূধর চন্দ্র নন্দর। *

১৩(ঙ)

অমিতাভ নন্দর, পিতা মৃত ভূধর চন্দ্র নন্দর। সকলের *

সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,
কোলকাতা - ৭০০০৯৯।

১৪।

পটলমর্নি দাসী, স্বামী মৃত জটীরাম নন্দর,
সাকিন কালিকাপুর, পোস্ট কালিকাপুর, থানা পূর্ব যাদবপুর,

কোলকাতা - ৭০০০৯৯।

ATTESTED

29.11.22

05 NOV 2022



SAMI B HATTACHARYA
India
940/97
City Civil Court, Calcutta



- ১৫।(ক) দিলীপ নন্দর, পিতা মৃত শৈলেন্দ্র নাথ নন্দর। ✓
 ১৫।(খ) অনিত নন্দর, পিতা মৃত শৈলেন্দ্র নাথ নন্দর। ✓
 ১৫।(গ) বিক্রম নন্দর, পিতা মৃত শৈলেন্দ্র নাথ নন্দর। ✓
 ১৫।(ঘ) শিখা দাস (নন্দর), পিতা মৃত শৈলেন্দ্র নাথ নন্দর। ✓
 ১৫।(ঙ) হলা নন্দর, পিতা মৃত শৈলেন্দ্র নাথ নন্দর। ✓
 ১৫।(চ) নিলীমা মন্ডল (নন্দর), পিতা মৃত শৈলেন্দ্র নাথ নন্দর। ✓

সকলের সাক্ষিন কাশিকাপুর, পোস্ট কাশিকাপুর,

থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

- ১৫।(ছ) কমলা নন্দর, স্বামী মৃত শৈলেন্দ্র নাথ নন্দর। ✓

সাক্ষিন কাশিকাপুর, পোস্ট কাশিকাপুর,

থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

- ১৬। খুদিমনি দাসী, স্বামী মৃত শৈলেন্দ্র নাথ নন্দর। ✓

সাক্ষিন কাশিকাপুর, পোস্ট কাশিকাপুর,

থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৯৯।

- ১৭।(ক)(১) শঙ্কর সরদার।

- ১৭।(ক)(২) মলিনা সরদার।

- ১৭।(ক)(৩) মঞ্জুর সরদার।

- ১৭।(ক)(৪) অনুভা সরদার।

সকলের পিতা মৃত অমিয় সরদার, সকলের

সাক্ষিন গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,

থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

- ১৭।(খ) সুনীল সরদার, পিতা মৃত অখর চন্দ্র সরদার।

সাক্ষিন গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,

থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।



ATTESTED

CHARYA
India
1987
Calcutta

05 NOV 2022



১৭১(গ)(১) সৌম সরদার, পিতা মৃত অনিল চন্দ্র সরদার।
পিতামহ মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭১(গ)(২) শোভন সরদার, পিতা মৃত অনিল চন্দ্র সরদার।
পিতামহ মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭১(ঘ) নুট বিহারী নকর, মাতা মৃত ঝাড়িবালা দাসী,
সাকিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭১(ঙ) উষাবালা দাসী, পিতা মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭১(চ) বরাইবালা মন্ডল, পিতা মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭১(ছ) নসিবালা মিস্ত্রী (বীণারানী), পিতা মৃত অধর চন্দ্র সরদার,
সাকিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭১(জ)(১) আনন্দ মোহন সরদার, পিতা মৃত খনঞ্জয় সরদার,
সাকিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।



ATTESTED
28.11.22
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

05 NOV 2022



১৭১(জ)(২)(ক)

আরতি সরদার, স্বামী মৃত অজিত সরদার, পিতা মৃত ধনঞ্জয়
সরদার, সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭১(জ)(২)(খ)

রুমকি সরদার, স্বামী প্রসেনজিৎ সরদার,
পিতা ^{মৃত} অজিত সরদার, সাকিন গড়াগাছা নন্দরপুর,
পোস্ট গড়িয়া, থানা সোনারপুর,
কোলকাতা - ৭০০ ০৮৪।

১৭১(জ)(২)(গ)

বরজিৎ সরদার, পিতা ^{মৃত} অজিত সরদার, সাকিন গড়াগাছা
নন্দরপুর, পোস্ট গড়িয়া, থানা সোনারপুর,
কোলকাতা - ৭০০ ০৮৪।

১৭১(জ)(২)(ঘ)

সংযুক্তা নন্দর, পিতা ^{মৃত} অজিত সরদার, সাকিন গড়াগাছা
নন্দরপুর, পোস্ট গড়িয়া, থানা সোনারপুর,
কোলকাতা - ৭০০ ০৮৪।

১৭১(ক)(১)(ক)

করন সরদার।

১৭১(ক)(১)(খ)

পার্ব সরদার।

১৭১(ক)(১)(গ)

শিবাকী সরদার।

১৭১(ক)(১)(ঘ)

প্রবাল সরদার।

১৭১(ক)(১)(ঙ)

সোমা মন্ডল(সরদার)।

সকলের পিতা মৃত পঞ্চানন সরদার,
সকলের সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭১(ক)(২)

নিরঞ্জন সরদার। পিতা বিজয় কৃষ্ণ সরদার।
সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৭১(ক)(৩)

সন্তোষ সরদার। পিতা মৃত বিজয় কৃষ্ণ সরদার।



ATTESTED
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta



05 NOV 2022

- ১৭(ক)(৪) রতিকান্ত সরদার। পিতা মৃত বিজয় কৃষ্ণ সরদার।
- ১৭(ক)(৫) যমুনা সরদার। পিতা মৃত বিজয় কৃষ্ণ সরদার।
- ১৭(ক)(৬) গঙ্গা নন্দর (সরদার)। পিতা মৃত বিজয় কৃষ্ণ সরদার।
সকলের সাক্ষি গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।
- ১৮(ক)(১) গোপাল চন্দ্র সরদার, পিতা মৃত মন্থর সরদার।
সাক্ষি গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।
- ১৮(ক)(২)(ক) ভারতী সরদার, পিতা মৃত নিবিল সরদার,
সাক্ষি গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।
- ১৮(ক)(২)(খ) বিপাশা সরদার, পিতা মৃত নিবিল সরদার,
সাক্ষি গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।
- ১৮(ক)(২)(গ) বিষ্ণু সরদার, পিতা মৃত নিবিল সরদার,
সাক্ষি গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।
- ১৮(ক)(৩) সামন্ত সরদার, পিতা মৃত মন্থর সরদার।
- ১৮(ক)(৪) সুবোধ সরদার, পিতা মৃত মন্থর সরদার।
- ১৮(ক)(৫) বিকাশ সরদার, পিতা মৃত মন্থর সরদার।
- ১৮(ক)(৬) নীতা মন্ডল (সরদার), পিতা মৃত মন্থর সরদার।
- ১৮(ক)(৭) অঞ্জলি মন্ডল (সরদার), পিতা মৃত মন্থর সরদার।
- ১৮(ক)(৮) বিজলি সরদার, পিতা মৃত মন্থর সরদার।
- ১৮(ক)(৯) সীতলি মন্ডল (সরদার), পিতা মৃত মন্থর সরদার।
- ১৮(ক)(১০) কমলা বালা সরদার, পিতা মৃত মন্থর সরদার।



ATTESTED

29.11.20
SAMIR BHATTACHARYA
Notary Public
Regd. No. 940/97
Govt. of India
Calcutta

05 NOV 2020



সকলের সাক্ষিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(খ) অমূল্য বরণ সরদার, পিতা মৃত রামকৃষ্ণ সরদার।
সাক্ষিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(গ)(১) সুনীল সরদার, পিতা মৃত মিহিরলাল সরদার।

১৮(গ)(২) সুধীর সরদার, পিতা মৃত মিহিরলাল সরদার।

১৮(গ)(৩) ডলি সরদার, পিতা মৃত মিহিরলাল সরদার।

১৮(গ)(৪) লিপি হালদার (সরদার), পিতা মৃত মিহিরলাল সরদার।
সকলের সাক্ষিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(ঘ)(১) সুভাষ চন্দ্র সরদার, পিতা মৃত নৃপেন্দ্র সরদার।

১৮(ঘ)(২) সুধীর কুমার সরদার, পিতা মৃত নৃপেন্দ্র সরদার।

১৮(ঘ)(৩) ছারা মন্ডল (সরদার), পিতা মৃত নৃপেন্দ্র সরদার।

সকলের সাক্ষিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৮(ঙ) মন্জিলাল সরদার, পিতা মৃত রামকৃষ্ণ সরদার,
সাক্ষিন গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৯(ক)(১) সন্ধ্যা সরদার, পিতা মৃত কানাইলাল সরদার।

১৯(ক)(২) সুনন্দা সরদার, পিতা মৃত কানাইলাল সরদার।

১৯(ক)(৩) কল্পনা সরদার, পিতা মৃত কানাইলাল সরদার।

১৯(ক)(৪) জীবন সরদার, পিতা মৃত কানাইলাল সরদার।



ATTESTED

১৫

29.11.24

05 NOV 2022

SAMIR BHATTACHARYA
Notary Public
Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta



১২(ক)(৩) শ্রীপ সরদার, পিতা মৃত স্বর্নকিলাল সরদার ।
সকলের সাক্ষি গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১২(খ)(১) নিরঞ্জন হালদার, মাতা মৃত সরলমালা হালদার ।

১২(খ)(২) সিকেশ্বর হালদার, মাতা মৃত সরলমালা হালদার ।

১২(খ)(৩) রতন হালদার, মাতা মৃত সরলমালা হালদার ।

১২(খ)(৪) মনোরঞ্জন হালদার, মাতা মৃত সরলমালা হালদার ।

১২(খ)(৫) নির্মল হালদার, মাতা মৃত সরলমালা হালদার ।

১২(খ)(৬) মুক্তি বাহুর, মাতা মৃত সরলমালা হালদার ।

১২(খ)(৭) যশোদা মন্ডল, মাতা মৃত সরলমালা হালদার ।

সকলের সাক্ষি গড়াগাছা নকরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১২(গ) কাজলমালা মন্ডল, পিতা মৃত ভূবন সরদার ।

সাক্ষি গড়াগাছা নকরপুর, পোস্ট গড়িয়া,

থানা সোনারপুর, কোলকাতা - ৭০০-০৮৪।

১২(ঘ)(১) বিজন বিহারী, মাতা মৃত রেনুমালা,

সাক্ষি গড়াগাছা নকরপুর, পোস্ট গড়িয়া,

থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১২(ঘ)(২) বাসবী মন্ডল (বিহারী), মাতা মৃত রেনুমালা,

সাক্ষি গড়াগাছা নকরপুর, পোস্ট গড়িয়া,

থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১২(ঙ) রেবা মালা নকর (সরদার), পিতা মৃত ভূবন সরদার ।

সাক্ষি গড়াগাছা নকরপুর, পোস্ট গড়িয়া,

থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

১৬

05 NOV 2022



ATTESTED

29.11.22



SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta



Signature
Sankar

Signature

40-

- ২০(ক)(১) অঞ্জলি সরদার, পিতা মৃত পান্দালাল সরদার ।
সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।
- ২০(ক)(২) ব্রজেশ্বরী সরদার, স্বামী মৃত সাধন সরদার ।
সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।
- ২০(ক)(৩) সুকেশ সরদার, পিতা মৃত সাধন সরদার ।
সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।
- ২০(ক)(৪) বিশ্বজিৎ সরদার, পিতা মৃত সাধন সরদার ।
সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।
- ২০(খ) প্রবোধ (বন্দন) সরদার,
পিতা মৃত অধিকা চরণ সরদার ।
সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।
- ২০(গ) দিলীপ সরদার,
পিতা মৃত অধিকা চরণ সরদার ।
সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।
- ২০(ঘ) লক্ষ্মী নন্দর (সরদার),
পিতা মৃত অধিকা চরণ সরদার ।
সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।



১৭

05 NOV 2022



ATTESTED



SAMIR BHATTACHARYA
Notary Public, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

১৭.১১.২২

-41-

২০(ঙ)

শান্তি মন্ডল (সরদার)

পিতা মৃত অধিকাংশ সরদার ।

সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।

২০(চ)(১)

দীপালি দাস, মাতা মৃত নিভারনী দাস,

সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।

২০(চ)(২)

সরহতি নন্দর, মাতা মৃত নিভারনী দাস,

সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।

২০(চ)(৩)

বিজলি বাগানি, মাতা মৃত নিভারনী দাস,

সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।

২১(ক)(১)

ভানু নন্দর, পিতা মৃত গোপাল নন্দর ।

২১(ক)(২)

খোকন নন্দর, পিতা মৃত গোপাল নন্দর ।

২১(ক)(৩)

রাজু নন্দর, পিতা মৃত গোপাল নন্দর ।

২১(ক)(৪)

সুরজিৎ নন্দর, পিতা মৃত গোপাল নন্দর ।

২১(ক)(৫)

অলকা নন্দর, পিতা মৃত গোপাল নন্দর ।

সকলকে

সাকিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪ ।

২১(খ)

নিমাই নন্দর, মাতা মৃত তরুবালা নন্দর ।

২১(গ)

নির্মল নন্দর, মাতা মৃত তরুবালা নন্দর ।

২১(ঘ)

লক্ষ্মী নন্দর, মাতা মৃত তরুবালা নন্দর ।

২১(ঙ)

সরহতি নন্দর, মাতা মৃত তরুবালা নন্দর ।



ATTESTED

29.11.24



SAMIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

05 NOV 2022



২২(চ)

সীতা নন্দর মিত্রী মৃত তরুবালা নন্দর।

সকলের সাক্ষিন গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

- ২২(ক)(১) মঙ্গল সরদার, পিতা মৃত জহর সরদার।
২২(ক)(২) লিপিকা নন্দর, পিতা মৃত জহর সরদার।
২২(ক)(৩) মানা নন্দর (সরদার), পিতা মৃত জহর সরদার।
২২(ক)(৪) জলি নন্দর (সরদার), পিতা মৃত জহর সরদার।
২২(ক)(৫) প্রতিমা মঙ্গল (সরদার), পিতা মৃত জহর সরদার।
২২(ক)(৬) নিমাই সরদার, পিতা মৃত জহর সরদার।
২২(ক)(৭) রমা মঙ্গল (সরদার), পিতা মৃত জহর সরদার।

সকলের সাক্ষিন গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(খ)(১) ঠাকুরানি সরদার, পিতা মৃত বনমালি সরদার।

সাক্ষিন গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(খ)(২) কৃষ্ণা সরদার, পিতা মৃত বনমালি সরদার।
সাক্ষিন গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(গ)(১) দীপক সরদার, পিতা মৃত অলক সরদার।
সাক্ষিন গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২২(গ)(২) বীতা নন্দর (সরদার), পিতা মৃত অলক সরদার।
সাক্ষিন গড়াগাছ নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।



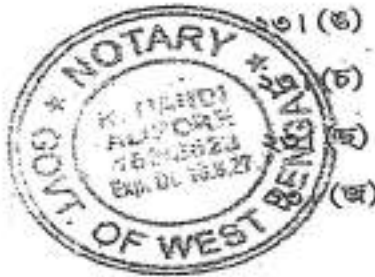
ATTESTED

১৯
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City: Civil Court, Calcutta

28.11.2022 NOV 2022



- 224(গ)(৩) নমিতা সরদার, পিতা মৃত অলক সরদার।
সাকিন গড়াগাছা-নরুরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।
- 224(ঘ) শৈলেন সরদার, পিতা মৃত কিশোরী সরদার।
- 224(ঙ) পদ্মালাল সরদার, পিতা মৃত কিশোরী সরদার।
- 224(চ) পাবতী সরদার, পিতা মৃত কিশোরী সরদার।
- 221(ছ) বিশ্বরানী চাটুই (সরদার), পিতা মৃত কিশোরী সরদার।
- 221(জ) নিশারানী মন্ডল (সরদার), পিতা মৃত কিশোরী সরদার।
- 221(ঝ) কনন নরুর (সরদার), পিতা মৃত কিশোরী সরদার।
- 221(ঞ) শিবানী বিশ্বাস (সরদার), পিতা মৃত কিশোরী সরদার।
সকলের সাকিন গড়াগাছা নরুরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।
- 231(ক) সমীর সরদার, পিতা মৃত স্বধিকেশ সরদার।
- 231(খ) অরবিন্দ সরদার, পিতা মৃত স্বধিকেশ সরদার।
- 231(গ) অশোক সরদার, পিতা মৃত স্বধিকেশ সরদার।
- 231(ঘ) লীলা নরুর (সরদার), পিতা মৃত স্বধিকেশ সরদার।
- 231(ঙ) শীলা নরুর (সরদার), পিতা মৃত স্বধিকেশ সরদার।
- 231(চ) রেখা মন্ডল (সরদার), পিতা মৃত স্বধিকেশ সরদার।
- 231(ছ) সবিতা মন্ডল (সরদার), পিতা মৃত স্বধিকেশ সরদার।
- 231(জ) নন্দিনী নরুর (সরদার), পিতা মৃত স্বধিকেশ সরদার।
সকলের সাকিন গড়াগাছা নরুরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।
- 231(ঝ) প্রভা সরদার, স্বামী মৃত স্বধিকেশ সরদার।
সাকিন গড়াগাছা নরুরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।



ATTESTED

29.11.23
20
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940197
City Civil Court, Calcutta

05 NOV 2022



- 281 (ক) কাশীনাথ সরদার, পিতা মৃত দুর্গাচরণ সরদার।
 281 (খ) শঙ্কুনাথ সরদার, পিতা মৃত দুর্গাচরণ সরদার।
 281 (গ) মৌলিনাথ সরদার, পিতা মৃত দুর্গাচরণ সরদার।
 281 (ঘ) গাঙ্গুল দেব মন্ডল (সরদার), পিতা মৃত দুর্গাচরণ সরদার।
 281 (ঙ) শ্যামলী সরকার (সরদার), পিতা মৃত দুর্গাচরণ সরদার।
 281 (চ) শেফালী সরদার, পিতা মৃত দুর্গাচরণ সরদার।
 সকলের সাক্ষি গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
 থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

- 251 (ক) বিশ্বনাথ সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (খ) শিবনাথ সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (গ) সমর সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (ঘ) অমর সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (ঙ) সুকুমার সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (চ) নির্মল সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (ছ) পরিমল সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (জ) সঞ্জিত সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (ঝ) ইন্দ্রজিৎ সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (ঞ) ভারতী সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 251 (ট) লতিকা সরদার, পিতা মৃত অতুল কৃষ্ণ সরদার।
 সকলের সাক্ষি গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
 থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

- 261 (ক) যমুনা সরদার, পিতা মৃত জিতেন্দ্র নাথ সরদার।
 261 (খ) শুভেন্দু সরদার, পিতা মৃত জিতেন্দ্র নাথ সরদার।
 261 (গ) সরোজ সরদার, পিতা মৃত জিতেন্দ্র নাথ সরদার।
 261 (ঘ) সুবিন্দু সরদার, পিতা মৃত জিতেন্দ্র নাথ সরদার।



ATTESTED

SAMIR BHATTACHARYA
 India
 Regd. No. 940/97
 City: Civil Court, Calcutta

23 28.11.24

05 NOV 2022



২৬। (ঙ)

শুভকরী সীতলী পিতা মৃত জিতেন্দ্র নাথ সরদার।
সকলের সাক্ষিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৭। (ক)

কমলা সরদার, স্মারী মৃত ভবেন্দ্রনাথ সরদার।
সাক্ষিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৭। (খ)

বর্ণালী গায়ের (সরদার),
পিতা মৃত ভবেন্দ্রনাথ সরদার।
সাক্ষিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৮।

সম্রোব সরদার, পিতা মৃত কৃষ্ণিবাস সরদারের
সাক্ষিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

২৯।

গৌরীমণি দাসী, স্বামী মৃত কৃষ্ণিবাস সরদার,
সাক্ষিন গড়াগাছা নন্দরপুর, পোস্ট গড়িয়া,
থানা সোনারপুর, কোলকাতা - ৭০০ ০৮৪।

যোগেন্দ্র নাথ মন্ডল বৈদ্য,

পিতা মৃত তারক নাথ মন্ডল বৈদ্য।

রুচেন্দ্র নাথ মন্ডল বৈদ্য,

পিতা মৃত তারক নাথ মন্ডল বৈদ্য।

দেবেন্দ্র মন্ডল বৈদ্য,

পিতা মৃত তারক নাথ মন্ডল বৈদ্য।



৩২।

ATTESTED



SAMIR BHATTACHARYA
Notary Govt. of India
Reg. No. 940/97
City Civil Court, Calcutta

05 NOV 2022



৩৩।

সতীশ চন্দ্র মন্ডল বৈদ্য,

পিতা মৃত ভারক নাথ মন্ডল বৈদ্য।

সকলের সাকিন বৃদ্ধি পোস্ট গড়িয়া, থানা পাটুলী,

কোলকাতা - ৭০০০৮৪।

৩৪।

বিজয় কৃষ্ণ মন্ডল বৈদ্য,

পিতা মৃত রাজেন্দ্রনাথ মন্ডল বৈদ্য।

৩৫।

পাল্লব মন্ডল বৈদ্য,

পিতা মৃত রাজেন্দ্রনাথ মন্ডল বৈদ্য।

৩৬।

হারান মন্ডল বৈদ্য,

পিতা মৃত রাজেন্দ্রনাথ মন্ডল বৈদ্য।

সকলের সাকিন বৃদ্ধি পোস্ট গড়িয়া, থানা পাটুলী,

কোলকাতা - ৭০০০৮৪।

৩৭।

নন্দরাণী দাসী,

স্বামী মৃত রাজেন্দ্রনাথ মন্ডল বৈদ্য,

সাকিন বৃদ্ধি, পোস্ট গড়িয়া, থানা পাটুলী,

কোলকাতা - ৭০০০৮৪।



৪০।

নরেন্দ্র নাথ মন্ডল, পিতা মৃত রামদাস মন্ডল।

দেবেন্দ্র নাথ মন্ডল, পিতা মৃত রামদাস মন্ডল।

সকলের সাকিন অটিয়াড়া, থানা সোনারপুর,

জেলা ২৪ পরগণা।

সতীন্দ্রনাথ মন্ডল, পিতা মৃত সুরেন্দ্রনাথ মন্ডল,

সাকিন ঢেলো, থানা সোনারপুর,

জেলা ২৪ পরগণা।

৪১।(ক)(১)

শৈলেন্দ্র নাথ সাঁফুই,

পিতা মৃত নিশিকান্ত সাঁফুই।



ATTESTED

05 NOV 2022

২৩

21.11.22

SAMIR BHATTACHARYA

Notary Govt. of India

Regd. No. 940/97

City Civil Court, Calcutta



-46-

-47-

81।(ক)(২) শশাক সাঁফুই, পিতা মৃত নিশিকান্ত সাঁফুই।

81।(ক)(৩) বঙ্কিম সাঁফুই, পিতা মৃত নিশিকান্ত সাঁফুই।

সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

81।(ক)(৪)(ক) অনিতা সাঁফুই, স্বামী মৃত জয়ন্ত সাঁফুই,
পিতা মৃত নিশিকান্ত সাঁফুই।

81।(ক)(৪)(খ) অর্ক সাঁফুই, পিতা মৃত জয়ন্ত সাঁফুই,
(মৃত জয়ন্ত সাঁফুই, পিতা মৃত নিশিকান্ত সাঁফুই)।

81।(ক)(৪)(গ) জয়ীতা মন্ডল (সাঁফুই), পিতা মৃত জয়ন্ত সাঁফুই,
(মৃত জয়ন্ত সাঁফুই, পিতা মৃত নিশিকান্ত সাঁফুই)।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

81।(ক)(৫)(ক) শিখা রাণী সাঁফুই, স্বামী মৃত কৃষ্ণ চন্দ্র সাঁফুই,
পিতা মৃত নিশিকান্ত সাঁফুই।

81।(ক)(৫)(খ) সুচরিতা সাঁফুই, পিতা মৃত কৃষ্ণ চন্দ্র সাঁফুই,
(মৃত কৃষ্ণ চন্দ্র সাঁফুই, পিতা মৃত নিশিকান্ত সাঁফুই)।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

81।(ক)(৬) প্রভারাণী মন্ডল (সাঁফুই),
পিতা মৃত নিশিকান্ত সাঁফুই।

81।(ক)(৭) বিভারাণী মন্ডল (সাঁফুই),
পিতা মৃত নিশিকান্ত সাঁফুই।



05 NOV 2022

ATTESTED



Regd. No. 940/97
City Civil Court, Calcutta

29.11.24

৪১।(ক)(৮) শোভা সরকার (সাক্ষী),

পিতা মৃত নিধিকান্ত সাক্ষী।

সকলের সাক্ষিন বৃদ্ধি, পোস্ট গড়িয়া, থানা পাটুলী,

কোলকাতা - ৭০০০৮৪।

৪১।(ক)(১) সুব্রালা সাক্ষী,

স্বামী মৃত শিবনাথ সাক্ষী।

৪১।(ক)(২) শঙ্করনাথ সাক্ষী,

পিতা মৃত শিবনাথ সাক্ষী।

৪১।(ক)(৩) জগন্নাথ সাক্ষী,

পিতা মৃত শিবনাথ সাক্ষী।

৪১।(ক)(৪) রিনা (রেশা) মন্ডল (সাক্ষী),

পিতা মৃত শিবনাথ সাক্ষী।

৪১।(ক)(৫) মলিনা নন্দর (সাক্ষী),

পিতা মৃত শিবনাথ সাক্ষী।

৪১।(ক)(৬) অনিমা মন্ডল (সাক্ষী),

পিতা মৃত শিবনাথ সাক্ষী।

সকলের সাক্ষিন বৃদ্ধি, পোস্ট গড়িয়া, থানা পাটুলী,

কোলকাতা - ৭০০০৮৪।

৪১।(গ)(১) অপর্ণা নন্দর মন্ডল

মাতা মৃত আঙ্গুরবালা নন্দর।

৪১।(গ)(২) হাবুলা চন্দ্র নন্দর,

মাতা মৃত আঙ্গুরবালা নন্দর।

৪১।(গ)(৩) পামারানী নন্দর,

মাতা মৃত আঙ্গুরবালা নন্দর।

সকলের সাক্ষিন বৃদ্ধি, পোস্ট গড়িয়া, থানা পাটুলী,

কোলকাতা - ৭০০০৮৪।



২৫

05 NOV 2022

ATTESTED



SAMIR BHATTACHARYA
Regd. No. 940/97
City Civil Court, Calcutta

২৯. ১১. ২২

- 82।(ক) হিয়ারু সাকুই,
পিতা মৃত কিশোরী মোহন সাকুই।
- 82।(খ) সরলাবালা সাকুই,
পিতা মৃত কিশোরী মোহন সাকুই।
- 82।(গ) রেণুকা সাকুই,
পিতা মৃত কিশোরী মোহন সাকুই।
- 82।(ঘ) মৌসুমী মন্ডল (সাকুই),
পিতা মৃত কিশোরী মোহন সাকুই।
সকলের সাকিন বৃদ্ধি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।
- 83।(ক) বিমলা সাকুই,
পিতা মৃত কালী চরণ সাকুই।
- 83।(খ) বাবু সাকুই,
পিতা মৃত কালী চরণ সাকুই।
- 83।(গ) চম্পা নন্দর (সাকুই),
পিতা মৃত কালী চরণ সাকুই।
- 83।(ঘ) পারুল (ধবলি) নন্দর (সাকুই),
পিতা মৃত কালী চরণ সাকুই।
- 83।(ঙ) ভব মন্ডল (সাকুই),
পিতা মৃত কালী চরণ সাকুই।
- 83।(চ) মনা নন্দর (সাকুই),
পিতা মৃত কালী চরণ সাকুই।
- 83।(ছ) বৃহস্পতি কর্মকার (সাকুই),
পিতা মৃত কালী চরণ সাকুই।
সকলের সাকিন বৃদ্ধি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।

Signature
Sahi

Signature



ATTESTED

২৬

28.11.24

05 NOV 2022



SAMIR BHATTACHARYA
Notary
India
948/97
Calcutta

- 88।(ক) রতন সীফুই,
পিতা মৃত রাম চন্দ্র সীফুই।
- 88।(খ) অমর সীফুই,
পিতা মৃত রাম চন্দ্র সীফুই।
- 88।(গ) তপতী মন্ডল (সীফুই),
পিতা মৃত রাম চন্দ্র সীফুই।
- 88।(ঘ) সন্ধ্যা সীফুই,
পিতা মৃত রাম চন্দ্র সীফুই।
সকলের সাক্ষিন বৃজি, পোস্ট গড়িয়া, থানা পাটলী,
কোলকাতা - ৭০০০৮৮।
- 8৫।(ক) আগুন বালা সীফুই,
পিতা মৃত সুন্দর মোহন সীফুই।
- 8৫।(খ) অশোক সীফুই,
পিতা মৃত সুন্দর মোহন সীফুই।
- 8৫।(গ) সোমনাথ সীফুই,
পিতা মৃত সুন্দর মোহন সীফুই।
- 8৫।(ঘ) শোভা সরদার (সীফুই),
পিতা মৃত সুন্দর মোহন সীফুই।
- 8৫।(ঙ) দীপ্তি নন্দর (সীফুই),
পিতা মৃত সুন্দর মোহন সীফুই।
- 8৫।(চ) রেখা মন্ডল (সীফুই),
পিতা মৃত সুন্দর মোহন সীফুই।
সকলের সাক্ষিন বৃজি, পোস্ট গড়িয়া, থানা পাটলী,
কোলকাতা - ৭০০০৮৮।



05 NOV 2022

ATTESTED



SAMIR BHATTACHARYA

Govt. of India

Regd. No. 940/97

City Civil Court, Calcutta



29.11.22

- 86 (ক) নিরু মন্ডল,
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই)।
- 86 (খ) জীবন মন্ডল,
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই)।
- 86 (গ) কবিতা মন্ডল,
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই)।
সকলের সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।
- 86 (ঘ) বিভা মাহিতি (মন্ডল),
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই)।
সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।
- 86 (ঙ) প্রভা সেনশর্মা (মন্ডল),
মাতা মৃত সরস্বতি মন্ডল (সাঁফুই),
সাকিন বৃজি, পোস্ট গড়িয়া, থানা পাটুলী,
কোলকাতা - ৭০০০৮৪।
- 89 (ক) পরেশ চন্দ্র সাঁফুই।
- 89 (খ) গৌর চন্দ্র সাঁফুই।
- 89 (গ) মীরা নন্দর (সাঁফুই)।
- 89 (ঘ) আরতি হালদার (সাঁফুই)।
- 89 (ঙ) সুনিতা হালদার (সাঁফুই)।
- 89 (চ) অনিলা সাঁফুই।
সকলের পিতা মৃত পাঁচকড়ি সাঁফুই। সকলের
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।



ATTESTED

05 NOV 2022

SAMIR BHATTACHARYA

Regd. No. 940/97
City Civil Court, Calcutta

29.11.22

8৮।(ক) দুলাল সাঁফুই, পিতা মৃত কৃষ্ণ বিহারী সাঁফুই,
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

8৮।(খ)(১) জ্যোৎস্না সাঁফুই; স্বামী মৃত তুলসী সাঁফুই,
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

8৮।(খ)(২) শক্তি সাঁফুই; পিতা মৃত তুলসী সাঁফুই;
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

8৮।(খ)(৩) মুক্তি সাঁফুই; পিতা মৃত তুলসী সাঁফুই;
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

8৮।(গ) ভোলানাথ সাঁফুই।

8৮।(ঘ) সাকিনী সর্দার (সাঁফুই)।

8৮।(ঙ) শঙ্করী মন্ডল (সাঁফুই)।

8৮।(চ) শ্যামলী নন্দর (সাঁফুই)।

সকলের পিতা মৃত কৃষ্ণ বিহারী সাঁফুই, সকলের
সাকিন পাঁচপোতা, পোস্ট গড়িয়া, থানা যাদবপুর,
কোলকাতা - ৭০০ ০৮৪।

8৯।(ক) মনয় নন্দর, পিতা মৃত গোরা চাঁদ নন্দর।

8৯।(খ) নমিতা দে (নন্দর), পিতা মৃত গোরা চাঁদ নন্দর।

8৯।(গ) প্রলয় নন্দর, পিতা মৃত গোরা চাঁদ নন্দর।

সকলের সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।



22 ATTESTED 05 NOV 2022

SAMIR BHATTACHARYA
Notary Public
Regd. No. 940/97
City Civil Court, Calcutta

28.11.22

৫০।(ক)

দয়ারাণী নন্দর, স্বামী মৃত অশোক নন্দর (ভূতনাথ নন্দর),
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫০।(খ)

সোমেন নন্দর, পিতা মৃত অশোক নন্দর (ভূতনাথ নন্দর),
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫১।

মীরা রাণী দুয়া (নন্দর), পিতামৃত অশোক নন্দর
(ভূতনাথ নন্দর), সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫২।

ডিকু রাম নন্দর, পিতা মৃত প্রিয়নাথ নন্দর,
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫৩।

কুঞ্জী নন্দর (মন্ডল), পিতা মৃত প্রিয়নাথ নন্দর,
সাকিন কালিকাপুর, পোস্ট কালিকাপুর,
থানা পূর্ব যাদবপুর, কোলকাতা - ৭০০০৭৮।

৫৪।(ক)

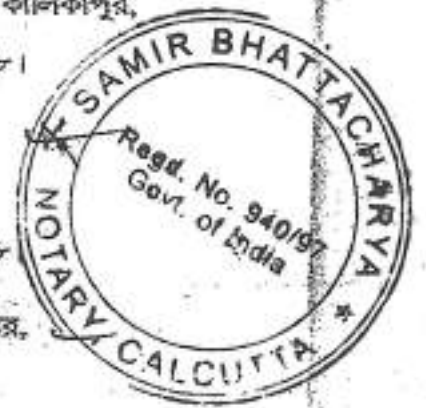
ইলা পাল, পিতা মৃত গঙ্গাদাস পাল, প্রব্রিকিন,
২৫এ, রাধা নাথ বসু চৌধুরী রোড, ট্যাংরা,
থানা - এন্টালী, কোলকাতা - ৭০০ ০১৫।

৫৪।(খ)

সুলেখা দে (পাল), পিতা মৃত গঙ্গাদাস পাল, প্রব্রিকিন,
৪০, খেলাট বাবু লেন, কোলকাতা - ৭০০০৩৭।

৫৪।(গ)

মনা পাল, পিতা মৃত গঙ্গাদাস পাল, প্রব্রিকিন,
৪৬, পটারী রোড, থানা - এন্টালী,
কোলকাতা - ৭০০ ০১৫।



৩০

05 NOV 2022



ATTESTED

SAMIR BHATTACHARYA
Notary of West Bengal
Regd. No. 940/97
City Civil Court, Calcutta

28.11.24

৫৪। (ঘ) অজিত পাল, পিতা মৃত গঙ্গাদাসপাল, সাকিন,
৪৬, পটারী রোড, থানা - এটালী,
কোলকাতা - ৭০০ ০১৫।

৫৫। (ক) প্রফুল্ল কুমার মুখার্জী,
শ্রী মৃত ইরা মুখার্জী (পাল) যীর পিতা
মৃত অভয় পদ পাল, সাকিন, সুরলোক অ্যাপার্টমেন্ট,
পি.ই/১১, রাজারহাট রোড, থানা রাজারহাট,
কোলকাতা - ৭০০ ০৫৯।

৫৫। (খ) কৌশল্যা রায় (মুখার্জী),
শ্রী মৃত ইরা মুখার্জী (পাল) যীর পিতা
মৃত অভয় পদ পাল, সাকিন, সুরলোক অ্যাপার্টমেন্ট,
পি.ই/১১, রাজারহাট রোড, থানা রাজারহাট,
কোলকাতা - ৭০০ ০৫৯।

৫৫। (গ) শ্যামল কুমার বোস, মাতা মৃত মীরা রানী বোস (পাল)
যীর পিতা মৃত অভয় পদ পাল, সাকিন, শ্রী গুরু নিবাস,
২, সিদ্ধেশ্বরীতলা রোড, কোলকাতা - ৭০০ ১২০।

৫৫। (ঘ) অক্ষয় বোস, মাতা মৃত মীরা রানী বোস (পাল)
যীর পিতা মৃত অভয় পদ পাল, সাকিন,
৫/৬ বীর অনন্ত রাম মন্ডল লেন, সিঁধি,
থানা বরানগর, কোলকাতা - ৭০০ ০৫০।

৫৫। (ঙ) সঞ্জয় কুমার বোস, মাতা মৃত মীরা রানী বোস (পাল)
যীর পিতা মৃত অভয় পদ পাল, সাকিন,
১০, গৌরান্দ মন্দির রোড, থানা পটুয়াখালী,
কোলকাতা - ৭০০০৮৬।



05 NOV 2022
ATTESTED

SAMIR BHATTACHARYA
Notary, Calcutta
Regd. No. 940/97
City Civil Court, Calcutta

21.11.24

৫৫। (চ) কৌস্তব বোস, মাতা মৃত মীরা রাণী বোস (পাল)
 য়ার পিতা মৃত অভয় পদ পাল, সাকিন,
 ৪৬, পেটারী রোড, থানা এন্টালী,
 কোলকাতা - ৭০০০১৫।

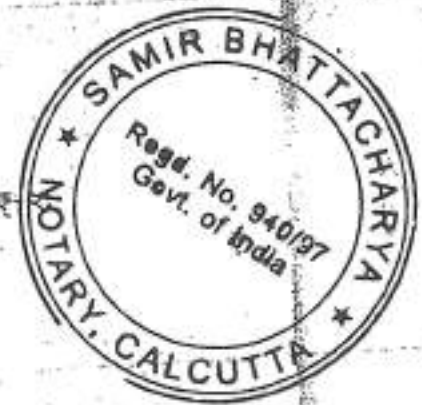
৫৫। (ছ) প্রশান্ত বোস, মাতা মৃত মীরা রাণী বোস (পাল)
 য়ার পিতা মৃত অভয় পদ পাল, সাকিন
 ৮৬, এন্. এন্. ব্যানার্জী রোড, মণিরামপুর,
 স্মারকপুর, থানা, কোলকাতা - ৭০০১২০।

৫৬। (ক)(১) বন্দনা পাল, স্বামী মৃত বিশেষ পাল
 য়ার পিতা মৃত বিজয় কৃষ্ণ পাল, সাকিন,
 ১৭৬/১৪/৯৯, স্মারকপুর রোড, ফ্ল্যাট নম্বর এফ-২
 কোলকাতা - ৭০০০২১।

৫৬। (ক)(২) বিক্রম পাল, পিতা মৃত বিশেষ পাল
 য়ার পিতা মৃত বিজয় কৃষ্ণ পাল, সাকিন,
 ১৭৬/১৪/৯৯, স্মারকপুর রোড, ফ্ল্যাট নম্বর এফ-২
 কোলকাতা - ৭০০০২২।

৫৬। (ক)(৩) ভাস্কর পাল, পিতা মৃত বিশেষ পাল
 য়ার পিতা মৃত বিজয় কৃষ্ণ পাল, সাকিন,
 ৪-বি, দেবালোক হাইটস, ১৪২এ, রাজা সুবোধ চন্দ্র
 মল্লিক রোড, যাদবপুর, কোলকাতা - ৭০০০২২।

৫৬। (খ) অর্পক ঘোষ, মাতা মৃত অঞ্জু ঘোষ (পাল)
 য়ার পিতা মৃত বিজয় কৃষ্ণ পাল, সাকিন,
 ৫সি, হেমছায়া, ৪০, গুল্ড বালিগঞ্জ সেকেন্ড লেন,
 পোস্ট বালিগঞ্জ, থানা কলকাতা, কোলকাতা - ৭০০০১৯।



ATTESTED

SAMIR BHATTACHARYA

Regd. No. 940/97
 City Civil Court, Calcutta

05 NOV 2022

29.11.22

Dipankar
Sankar

2022

- ৫৬। (গ) উমেশ চন্দ্র দাস, মৃত মঞ্জু সেনগুপ্ত (পাল) এর বংশধর,
মৃত মঞ্জু সেনগুপ্ত (পাল) এর পিতা মৃত বিজয় কৃষ্ণ
পাল, সাকিন, ২৪, জগদহরলাল নেহেরু রোড, পোস্ট এন্ড
খানা নিউ মার্কেট, কোলকাতা - ৭০০০৮৭।
- ৫৭। কৃষ্ণ পদ পাল, পিতা মৃত নবকৃষ্ণ পাল,
সাকিন, ২৫, ট্যাংরা রোড, খানা এন্টালী,
জেলা ২৪ পরগণা।

(উপরি উক্ত সমূহে এ্যামেভমেন্ট হইল, এ্যামেভেড ভাইড অর্ডার নং ১৬৪ ভেডেড

২/৭/৭৪।)

দাবী এজমালী সম্পত্তি চিহ্নিত বাটোয়ারা ও হিসাবাদি প্রমাণিত হইয়াছে।
উপরোক্ত বাদীগণ নিবেদন করেন যে,—

বাদীগণের পূর্বাধিকারী নিমাই চাঁদ সাঁকুই বাদীগণ ৩-৪১ নং সাকিন
প্রতিবাদীগণের পূর্বপুরুষ হইতেছেন। তাহাদের দুই পুত্র অরাজিৎ ও গুরুচরণ তাহাদের
মেহত্যাগে উত্তরাধিকার সমুদায় সম্পত্তি উত্তরাধিকার সূত্রে প্রাপ্ত হন। তাহাদের পুত্র
ফতু সাঁকুই, ফতু সাঁকুইয়ের দুই পুত্র, ২ নং বাদীর পিতা ব্রজমোহন ও ৪১নং
প্রতিবাদী ফয়সল চাঁদ সাঁকুই হইতেছেন। ব্রজমোহন তাহাদের পুত্র ও পাত পুত্রকে
ওয়ারিশ রাখিয়া দেহ ত্যাগ করেন, তাহাদের যথাক্রমে ২নং বাদী ও ৪২ নং নাগাৎ
৪৬ নং প্রতিবাদী হইতেছেন।

গুরুচরণ তাহাদের একমাত্র পুত্র কাউরি চরণকে উত্তরাধিকারী রাখিয়া দেহত্যাগ করেন।
কাউরি চরণ দেহ ত্যাগ করিয়াছেন। ১নং বাদী ও ৪৭ ও ৪৮ নং প্রতিবাদীগণ
তাহাদের পুত্র ওয়ারেশ হইতেছেন, ফতু সাঁকুই ও কাউরি চরণ সাঁকুইয়ের জীবিত
কালতক উক্ত নিমাই চাঁদ সাঁকুইয়ের ওয়ারিশ ও হলাভিষিক্তগণ একসঙ্গে এবং
একপরিবার ভুক্ত ছিলেন। পরেক্রমে পুথকাম হইয়াছেন কিন্তু তাহাদের সম্পত্তি

05 NOV 2022

ATTESTED

29.11.22



SAMIR BHATTACHARYA
Notary, Samir Bhattacharya
Regd. No. 940/97
City Civil Court, Calcutta

Handwritten signature

Handwritten signature

সমূহ একমালি ও অবিভক্ত ছিল ও রহিয়াছে এবং একমালি দখল ও ব্যবহার হইয়া আসিতেছিল ও আসিতেছে।



৩। উক্ত ফতু সাঁফুই তাহার জীবিতকালে অসামান্য অধ্যায়সার বিপুল ধৈর্য্য ও সমবায় প্রতিভা বলে ১ নং নাগাং ৯ নং প্রতিবাদীগণের পূর্বাধিকারী গণেশ চন্দ্র মণ্ডল, ১০নং নাগাং ১৬ নং প্রতিবাদীগণের পূর্বাধিকারী সদানন্দ নন্দর এবং ১৭নং নাগাং ২৮ নং প্রতিবাদীগণের পূর্বাধিকারী খেলারাম সর্দারের সহিত যোগে ক্রমে ক্রমে নিম্নের (ক) তপশীল হইতে (ছ) তপশীল বর্ণিত সম্পত্তি সন ১২৯৪ সালের ২১শে পৌষ হইতে আরম্ভ করিয়া সন ১৩০৩ সালের ২২শে মাঘ পর্যন্ত বিভিন্ন তারিখে বিভিন্ন রেজেষ্ট্রারী পট্টামূলে বিভিন্ন মালিকের অধিনে কয়েমী রায়ত মফরারী স্বয়ং বন্দোবস্ত গ্রহণ করিয়া তাহাতে নিজ নিজ পরিবার রক্ষণ এবং বেতনভুক্ত-সুদক্ষ্য লোকজনদের সাহায্য ও অর্থব্যয়ে উক্ত জমি সমূহ (Reclamation) করিয়া অপেক্ষাকৃত উচ্চতর জমি সমূহ কৃষি কার্যের উপযোগী করিয়া লইয়া তাহাতে চাষাবাদ দ্বারা এবং জলও জমি সমূহে জলকর ভেড়ী স্থাপিত করিয়া তাহার উপবৃত্ত গ্রহণ ও উপরিস্থ মালিকের প্রাপ্য খাজনা ও সোসাদি আদায়ে দখলীকার থাক কালে উক্ত চারিজন পট্টা গ্রহীতা ক্রমে ক্রমে দেহত্যাগ করেন। উক্ত 'ক' হইতে 'ছ' তপশীলের সম্পত্তি সমূহে উক্ত ৪ জন পট্টা গ্রহীতার তুল্যাংশ থাকে। উক্ত পট্টা উত্তরিচরণ ও ফতু সাঁফুই উক্ত সম্পত্তি অর্জন সময়ে একত্র ও এক সংসারে পরিচালনা করিতেন। তৎকালে ফতু সাঁফুই সংসারের কর্তা থাকায় তাহার একর নামে পট্টা লিখিত হয় কিন্তু উভয়ে তুল্যাংশ থাকে এবং তদনুসারে দখল, ব্যবহার হইয়া আসিতেছিল ও আসিতেছে।



৪। সে মতে উক্ত নালিশী সম্পত্তি গণেশ মণ্ডল ও খেলারাম সর্দারের একত্রে। আনা অংশ, সদানন্দ নন্দরের ওয়ারিশ গণেশ একত্রে। আনা অংশ, খেলারাম সর্দারের ওয়ারিশ গণেশ একত্রে। আনা অংশ এবং উক্ত কাউন্সিল চরণ সাঁফুইয়ের



NOV 2022

ATTESTED

Handwritten signature



SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940197
City Civil Court, Calcutta

ওয়ারিশগণের একত্রে উক্ত নালিশী (ক) হইতে ছে. তৎপালনের সম্পত্তিতে ২ (দুই) আনা অংশ এবং ফতু সাফুইয়ের ওয়ারিশগণের ২ (দুই) আনা অংশ হইতেছে।

১০০০

১০০০



১১ উক্ত ফতু ও কাউরি সাফুই, গণেশ মণ্ডল, সদানন্দ নরর, বেলারাম সরদার স্বজাতি, আখীর পবন্যর বন্ধু ভাবনায় ছিলেন, তাহাদের দেখান্তে তাহাদের ওয়ারিশগণের মধ্যে যে যখন সূচকুর ও ঘীর বুদ্ধি ও চাষ ও ভেড়ীর বিষয় কার্বে ওয়াকিবখাল হইয়াছিল তাহাদের অপেক্ষাকৃত উৎসাহ সম্পন্ন হইয়াছে তখন তিনি উক্ত নালিশী প্রজমাণী সম্পত্তি তদ্বারধান ও দেখান্তনা করিতে থাকে। অন্য সকলে তাহদের কর্তৃত্বাধীনে থাকিয়া নালিশী সম্পত্তি প্রজমাণে দখল ব্যবহার করিয়া আসিতেছেন।

১২ উক্ত ফতু সাফুইয়ের দেখান্তে তাহার পুত্র ব্রজমোহন সাফুই ৪১ নম্বর বিবাদী ভূষনচন্দ্র সাফুই ও তাহার তান্ত সম্পত্তি উত্তরাধিকারী সূত্রে প্রাপ্ত হন। ব্রজমোহন সাফুই দেখান্ত করিলে তাহার তান্ত সম্পত্তি তাহার ৭জন পুত্র ২ নম্বর ফাদী যতীন্দ্রনাথ সাফুই ও ৩ নম্বর নাগাৎ ৪৫ নম্বর বিবাদীগণ শ্রীকিশোরী যোহন, কালীচরণ, রামচরণ, সুনন্দা যোহন, মৃত শ্যামাচরণ ও মৃত সুরেন্দ্রনাথ সাফুইয়ের মধ্যে বিভাজিত হইয়াছিল। সুনন্দাচন্দ্র ও শ্যামাচরণের দেখান্তে তৎ তান্ত অংশ তাহাদের পুত্র শ্রীমতি ফুলমণি দাসী প্রাপ্ত হইয়াছে।



১৩ উক্ত কাউরিচন্দ্রের দেখান্তে তৎ তান্ত সম্পত্তি তাহার ৪(চারি) পুত্র ১ নম্বর বদীন্দ্রনাথ সাফুই ও ৪৭ ও ৪৮ নম্বর বিবাদী পাচকড়ি সাফুই ও কুল্ল বিহারী সাফুই ও মৃত ভবেন্দ্র সাফুইয়ের মধ্যে বিভাজিত হইয়াছে। তাহাদের দেখান্তে তৎ তান্ত সম্পত্তি তাহার অন্য তিন ভাতা প্রাপ্ত হইয়াছেন। সে মতে নালিশী সম্পত্তিতে ১নম্বর বাদীর ১/২৪ অংশ ও ২ নম্বর বাদীর ১/৫৬ অংশ হইতেছে।

১৪ ৩৮ হইতে ৪০ নম্বর বিবাদী গণের পূর্বাধিকারী 'রামদাস মণ্ডল, উক্ত ফতু সাফুই ও কাউরি সাফুই, গণেশ মণ্ডল, সদানন্দ নরর ও বেলারাম সরদারের স্বজাতি ও বিশিষ্ট বন্ধু ছিলেন। তিনি বিষয়বুদ্ধি সম্পন্ন সূচকুর ব্যক্তি ছিলেন এবং ভেড়ী বিষয়ে তাহার অভিজ্ঞতা ছিল। ফতু, কাউরি সাফুই, গণেশ মণ্ডল ও সদানন্দ নরর, বেলারাম সরদার, গণেশ মণ্ডল ও কালীচরণের মত সূচকুর ও ভেড়ীর বিষয়ে তাহাদের অভিজ্ঞতা ছিল। ফতু, কাউরি সাফুই, গণেশ মণ্ডল ও সদানন্দ নরর, বেলারাম সরদার, গণেশ মণ্ডল ও কালীচরণের মত সূচকুর ও ভেড়ীর বিষয়ে তাহাদের অভিজ্ঞতা ছিল।

৩৫

0 5 NOV 2022



ATTESTED

29.11.22

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
City Civil Court, Calcutta

সরদার ক্রমে বৃদ্ধ ও কর্মে অসমর্থ হন প্রক্টে তাহাদের পুত্র ওয়ারিশগণ ম্যানেজমেন্ট সহজে উপযুক্ত দক্ষতা ও অভিজ্ঞতা না থাকায় উক্ত রামদাস মণ্ডল মহাশয়কে তাহাদের ভেড়ী প্রভৃতির তত্ত্বাবধানের জন্য ও তাহাদের পুত্র প্রভৃতি তাহাদের অধিনে কার্য করিয়া দক্ষতা উপার্জনের ট্রাস্টি নিযুক্ত করেন, এবং তাহাদের পরিশ্রমের জন্য তাহাকে ভেড়ীর নেট আয় - ইহাতে একটা অংশ পরিশ্রমিকরূপে তাহাকে আদায় দিতে থাকেন, উক্ত পাঁচ শরিকের দেহান্তে উক্ত রামদাস তাহাদের ওয়ারিশগণের পক্ষে ট্রাস্টিরূপে উক্ত সম্পত্তি দেখাওনা ম্যানেজমেন্ট করিতে থাকেন।

৪।

৩০নং নাগাত ৩৭নং প্রতিবাদীগণের পূর্বাধিকারী তারকনাথ মণ্ডল বৈদ্য মহাশয় ফতু সীফুইয়ের জ্যেষ্ঠ জামাতা ছিলেন, তিনি ফতু সীফুইয়ের জীবিতকালে সময়ে সময়ে স্বত্তরের সহিত ভেড়ীতে অবস্থান করিয়া ভেড়ীর কার্য বিষয়ে অভিজ্ঞতা অর্জন করেন। ফতু সীফুইয়ের মৃত্যুকালে তাহাদের পুত্রগণ বিষয় বুদ্ধিহীন, অল্পবয়স্ক ও নাবালক থাকায় তাহাদের মাতা সুমতি দাসী বিধবা কার্যে অনধিকার ও পর্দানশীন স্ত্রীলোক থাকায় তাহাদের পক্ষে উক্ত তাহাদের স্বামীর ত্যক্ত সম্পত্তিতে দেখাওনা ও তত্ত্বাবধানের কার্যে ও ভেড়ী চলাইবার বিষয় উক্ত জ্যেষ্ঠ জামাতার সাহায্য গ্রহণ করেন, এইরূপে তারকনাথ মণ্ডল বৈদ্য মহাশয়ের নালিশী সম্পত্তির পরিচয় middle পরিবার সুযোগ হয়।

পূর্বে ডিবিষ্ট সেটেলমেন্টের সময় পরচা দৃষ্টে উক্ত রামদাস মণ্ডল তারকনাথ মণ্ডল বৈদ্য মহাশয়ের নাম নালিশী কর্তৃক খতিয়ানে পরিদৃষ্ট হয় কিন্তু তাহাদের উক্ত রূপে Fiduciary Capacity তে কার্য করিতে ছিলেন, কিরূপে নালিশী কর্তৃক জমিতে তাহাদের অংশ লিপিবদ্ধ হইয়াছে বাদীগণ তাহা ঠিককরিতে না পারায় সর্বের আপত্তি বওনার্থ তাহাদিগকে প্রতিবাদী শ্রেণীভুক্ত করিলেন। তাহাদের নালিশী সম্পত্তি কোন স্বত্ব অংশ দাবী করেন যদি তাহাদের সমস্ত অংশের উদ্ভব বা উৎপত্তি সম্বন্ধে যদি তাহাদের বর্ণনা গল্পে কোন বিবরণ প্রদান করেন অথবা বাদীগণ তৎসম্বন্ধে আরজি



ATTESTED

SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

29.11.24

সংশোধন বা অতিরিক্ত বর্ণনা পত্র দাখিল করিবার অনুমতি পাইবার প্রার্থনা রাখেন।

১১১ গণেশ মণ্ডলের পুত্র ১ নং প্রতিবাদী ভেদীতে ব্যবহৃত করিয়া তাহার পিতা ও শরিকগণের অধিনে এবং ফতু শীফুই মহশয়ের আমাতা তারক বৈদ্য ও তদুপস্থিত রাম দাসের সহিত কার্য করিয়া ক্রমে অভিজ্ঞতা ও বিশেষ দক্ষতা অর্জন করেন। রামদাস মণ্ডল, তারক বৈদ্য মহশয়ের বৈশেষ্যের পর হইতে উক্ত তারকনাথ বৈদ্যের পুত্রগণ ৩০-৩৩ বিবাদীগণ ১ নং প্রতিবাদী নালিশী এজমালী সম্পত্তি সমূহের দেখাশুনা ও তদুপস্থিত করিতেছেন, অন্যান্য শরিকগণ তাহার অধিনে থাকিয়া নালিশী সম্পত্তি এজমালে দখল ব্যবহৃত করিতেছেন সেমতে বাদীগণ ও অন্যান্য শরিকগণ তাহার নিকট হইতে তাহার তদুপস্থিত হিসাব নিকাশাদি পাইতে হকদার হইতেছেন।

এজমালে নালিশী সম্পত্তি ভোগদখল করা অনুষ্ঠান জনক হইয়া পড়ায় বাদীগণ প্রতিবাদীগণকে এজমালী সমুদায় সম্পত্তির একটা হিসাব নিকাশ করিয়া অংশ অনুযায়ী বিভাগ করিয়া লইতে অনুরোধ করায় কিন্তু তাহার নানা অহিলায় ক্রমে দেরী করিতে থাকায় বাদীগণ অগত্যা আদালতের আশ্রয় গ্রহণ করিতে বাধ্য হইলেন।

পিতার মৃত্যুকালে বাদীগণ নিতান্ত অল্পবয়স্ক থাকায় যলে নাবালক, সমুদায় এজমালী সম্পত্তি সম্বন্ধে তাহাদের সম্যক জ্ঞান নাই। এই মোকদ্দমায় চলক থাকা কালে তদুপস্থিত (discovery) প্রভৃতি দ্বারা অন্য কোন এজমালী সম্পত্তি বাধা থাকার আশঙ্কা পাইলে পরে তাহা যোগ করিয়া আরজি সংশোধনের প্রার্থনা করেন।

১৪১ স্রেমতে নালিশের কারণ অত্র দলীলের এলাকা অধিনে থানা সোনারপুর ও থানা টালিগঞ্জের অন্তর্গত মৌজা গরুপা ও মৌজা ওলি মিয়া পাইয়া বাটোয়ারার জন্য শেষ অনুরোধ অনুযায়ী অনুরোধের তারিখ ১৩৬২ সালের ফাল্গুন হইতে ইংরেজি মার্চ ১৯৫৬ সাল ক্রম উল্লেখ করিয়া।



ATTESTED



SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

29.11.24

আদালতের এলাকাধীন ও কোর্ট ফি নির্দায়ার্থ ও অন্নদান নালিশী সম্পত্তির মূল্য ৮০০০ টাকা ধরিয়ে
 ২৫৫ তাহার উপর পাঁচশান ১৫ টাকা ও হিসাব নিকাশ কবদ, অন্নদান আপাততঃ ১০০ টাকা ধরিয়ে
 তাহার উপর ৮ টাকা ২ (দুই) আনা কোর্ট ফি প্রদানে এই মোকদ্দমা সম্বন্ধে করা হইল।
 সে যতে প্রার্থনা :-

(ক) নালিশী সম্পত্তি হইতে বাদীগণের দাবিকৃত অংশ বাটোয়ারা করিয়া দিবার জন্য বাটোয়ারার
 প্রথমিক ডিক্রি দিতে ও বাটোয়ারা করিয়া দিতে উপযুক্ত কমিশনার নিয়োগ ও বাটোয়ারা করিয়া
 দিতে বাদীগণের স্ব স্ব পৃথক চিহ্নিত খন্ডে তাহাদিগকে পৃথক মতল দিতে আজ্ঞা হয়।

(খ) যদি আদালতের বিচারে ইহা মধ্যস্থ হয় যে নালিশী সম্পত্তি অংশে অংশে বাটোয়ারা করিয়া বদ
 খন্ডে বিভক্ত করিলে নালিশী সম্পত্তির মূল্য ও ইন্টারেস্ট করিয়া যাইব তাহার হইলে নালিশী
 সম্পত্তি ম্যানেজমেন্ট ও তত্ত্বাবধানের বার্ষিক হিসাব নিকাশ নালিশী ডিক্রিতে প্রতি বৎসরের
 যথাসময়ে বিভাগের সেকার্যার্থে বর্তমান সময়ের আদায়ের কোর্ট আদায় তৎসমূহ অন্য কোন
 আইন অনুসারে একটা রেজিস্টারি সোসাইটি দিবার বিষয়ে উপযুক্ত সুবিধা দিতে আজ্ঞা হয়।

(গ) ১ নম্বর বিবাদীর ও ৩০-৩৩ নম্বর বিবাদীগণের বিরুদ্ধে তাহাদের তত্ত্বাবধান আদেশে হিসাব
 নিকাশের ডিক্রি দিতে আজ্ঞা হয়।

(ঘ) অন্য বিবাদীগণ বা তাহাদের পূর্বাধিকারী যে যখন তত্ত্বাবধান করিয়াছিল তৎকালের "সীল" বিলাম
 প্রাপ্য যোগ্য হয় তৎসম্বন্ধে চিহ্নিত ডিক্রি দিতে আজ্ঞা হয়।

(ঙ) হিসাব নিকাশালে বাদীগণের বিবাদীগণের বিরুদ্ধে যে টাকা প্রাপ্য হয় তৎজন্য আবশ্যিক হইলে
 অতিরিক্ত রাস্তন প্রদানে বাদীগণকে অতিরিক্ত টাকার জন্য ডিক্রি দিতে আজ্ঞা হয়।

৩৮

05 NOV 2022

ATTESTED



CHARYA
 of India
 No. 940/97
 Court, Calcutta

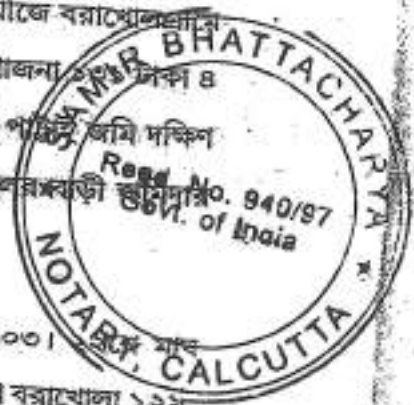
(চ) এই মোকদ্দমা চলিতে থাকাকালে আকস্মিক হইলে এই মোকদ্দমা পতি রক্ষণাবেক্ষণ ও তদ্ব্যবস্থানের জন্য জনৈক রিসিভার নিয়োগ করিতে আজ্ঞা হয়।

(ছ) আদালতের সমুদায় খরচা ও প্রার্থিত প্রতিকার ব্যাতিত বাদীগণ অন্য যে খরচের পাইতে পারেন তাহাও দেওয়াইতে আজ্ঞা হয়।

"নালিশী সম্পত্তি"

(ক) উপশীল দাতা বেনীমাধব ঘোষ গ্রহীতা ফত্বা সীফুই দীগর তারিখ ২১শে পৌষ ১২৯৪ সনে পাট্টামূলে প্রাপ্ত জেলা ২৪ পং থানা টালিগঞ্জ মৌজে বরাখোলা ১ বন্দে ১০০ বিঘা ভেড়ী জলকর ও ব্যক্ত-সহ ইহার বার্ষিক বাজনা ৪ টাকা ৪ আনা। ইহার চৌহদ্দি উত্তর কালিকাপুর, পশ্চিমে মধ্যমার পাট্টা জমি দক্ষিণ রাখানাথ মণ্ডলের ভেড়ী ও দুর্গোরকনী পশ্চিমে মাধব মণ্ডলের মধ্যমার রাখামোহন মণ্ডলের ভেড়ী।

Handwritten signature



(খ) দাতা অক্ষয়কর মণ্ডল দীং গ্রহীতা ফত্বা সীফুই দীগর তাং ১৩০০ তারিখে পাট্টা মূলে প্রাপ্ত জেলা ২৪ পরগণা থানা টালিগঞ্জ মৌজা বরাখোলা ১২৪, ১২৫ তৌজির ১০ আনা অংশ ৫০ টাকা জমার যে সমস্ত জমি খাল বিল পতিত ভাঙ্গুর শালীওনা পুকুরিনী ইত্যাদি জমি আছে। যাহা গত সেটেলমেণ্টে বিভিন্ন মৌজায় বিভিন্ন খতিয়ানে পরিমাপ হইয়া রেকর্ড হইয়াছে।



উপশীল দাতা ইন্দ্র মনিদাসী গ্রহীতা ফত্বা সীফুই দীগর তাং ১২৯৫। ১৪ই মাঘ তাং পাট্টা মূলে প্রাপ্ত জেলা ২৪ পং থানা সোনারপুর তৌজি ১২ নং মৌজা মুকুন্দপুর ডাক হেদের আট গ্রামে ১ বন্দে ২৬০ বিঘার মধ্যে ১৩০ বিঘা বার্ষিক বাজনা ২৬০... বাস্তু বাজনা... পুকুরিনী ছামিল পতিত জলকর গাতা বিল বাল মোট ২৬০ বিঘার বার্ষিক বাজনা ২৬০ পূর্বে খুঁদের আবাদেয় সীমানা প: কালিকা পুর সীমানাতরফ হেদে ও ময়াকনি

৩৯

05 NOV 2022

ATTESTED



MR. BHATTACHARYA
Registrar
Govt. of India
940/97
City Court, Calcutta

Handwritten signature

উত্তর জগতি পোতা ও মামুদপুর ও কালির আবাসের গভর্নমেন্টের খাস মহলের
সীমানা দাবরাখোলা ঘোষের আবাদ আটঘরার সীমানা। গত সেটেলমেন্টের বিভিন্ন
মৌজায় বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়া রেকর্ড হইয়াছে।

(ঘ) তপশীল দাতা ইম্রামনিদাসী -

গ্রহীতা ফতু সাফুই দীগর তাং ১২৯৭। ১৭ই জ্যৈষ্ঠ তাং পাট্টা মূলে গ্রাণ্ড জেলা
২৪ পরগণা, থানা সোনারপুর, হাল থানা টালিগঞ্জ মৌজা কালিকাপুর বড় হেদে
গ্রামে ১ বন্দে ৬০ বিঘা পতিত বাতা জলকর শালী পুছুরিনী ইত্যাদি মধ্যে ১৫
বিঘা বার্ষিক খাজনা ১৭ টাকা ইহার চৌহদ্দি উত্তর মুকুন্দপুর পূর্ব দক্ষিণ
দেবনারায়ণ বাড়ুইয়ের জমি যাহা গত সেটেলমেন্টের বিভিন্ন মৌজায় বিভিন্ন
খতিয়ানে পরিমাপ হইয়া রেকর্ড হইয়াছে।

তপশীল দাতা চন্ডিচরণ নস্কর

গ্রহীতা - ফতু সাফুইদীগর তাং ১২৯৫ সাল ১৭ই ফাল্গুন তাং পাট্টা মূলে গ্রাণ্ড
জেলা ২৪ পরগণা সাবেক থানা সোনারপুর, মৌজা কালিকাপুর গ্রামে
৬০ বিঘার মধ্যে ২৮।১।২ (আনা)। ১৩, বিঘা জলকর ভেড়ী বার্ষিক খাজনা ৩৬
টাকা ইহার চৌহদ্দি উত্তর পূর্ব দক্ষিণ তোমাদের পাট্টাই জলকর জমি পঃ দেব
নারায়ণ বাড়ুই অর্থাৎ লাউতলার কনি।

তপশীল দাতা রসিক চন্দ্র নস্কর দীং গ্রহীতাকতু সাফুই দীগর তাং ১২৯৫। ১৭
ফাল্গুন তাং পাট্টামূলে গ্রাণ্ড জেলা ২৪ পরগণা সাবেক থানা সোনারপুর হাল থানা
টালিগঞ্জ মৌজা কালিকাপুর গ্রামে ১ বন্দে ৬০ বিঘার মধ্যে ৩।১৭।১২ (আনা) ১৩,
জলকর ভেড়ী ইহার বার্ষিক খাজনা ৪। ইহার চৌহদ্দি উত্তর পূর্ব দক্ষিণ তোমাদের
পাট্টাই জলকর জমি পঃ দেবনারায়ণ বাড়ুই অর্থাৎ লাউতলার কনি যাহা গত
সেটেলমেন্টের বিভিন্ন মৌজায় বিভিন্ন খতিয়ানে মাপ হইয়া রেকর্ড হইয়াছে।

80

05 NOV 2022

ATTESTED



SAMIR BHATTACHARYA
Notary Public
Govt. of India
Regd. No. 940197
Cal. Civil Court, Calcutta

29.11.22

(ছ) তপশীল দাতা গগণ চন্দ্র মণ্ডল।

গ্রহীতা ফতু সাঁফুইদীগর ১৩০৫ সাল ২৫ মাঘ তাং পাট্টা মুলে প্রাপ্ত জেলা ২৪ পরগণা থানা টালিগঞ্জ মৌজা কালিকাপুর গ্রামে ১ বন্দে ১৩ বিঘা জলকর ভেড়ী ইহার চৌহদ্দি উত্তর খাল ভাগাড়ে কনি পূর্ব আমাদিগের বাদ ভেড়ী দঃ তোমাদের বড়া খোলায় জমি পঃ তোমাদিগের পাট্টাই মণ্ডল বাবুদের দরুণ জমি যাহা গত সেটেলমেণ্টের বিভিন্ন মৌজায় ও বতিয়ানে মাপ হইয়া রেকর্ড হইয়াছে।

(মূল আর্জিতে বর্ণিত উক্ত "ক" হইখে "ছ" তপশীলের পর নতুন তপশীল সংযোজিত হইল। ভাইড অর্ডার ডেটেড - ৭/৭/০৫)

যথা :-

(জ)

নবকৃষ্ণ পালের সহিত জাতিরাম নন্দর দিঃ ১৯০৭ সালের সার্ভিসের সোলেনামা কেস নং ৫৪/৯ ১৯০৫ সাল তৃতীয় সব জজ আদালত আলিপুর, ২৪ পরগণা থানা টালিগঞ্জ, মৌজা বড়াখোলা, জে. এল. - নং ২১।

(ঝ)

এয়াজদয়ার তপশীল দাতা নবকৃষ্ণ পাল গ্রহীতা জাতিরাম নন্দর দিঃ তাং - ১৩ই জুলাই ১৯১৫। উত্তরে মুকুন্দপুরের জমি পূর্বে মুকুন্দপুর ও গনেগাছি বর্তমানে চক গনিয়াগাছি খেয়ের আমাদিগের জমি দক্ষিণে গণে গাছি বর্তমানে চক গনিয়াগাছি নাম মর্মে জমি পশ্চিমে সোলেনামার ৫৪/৯ নং মোকদ্দমার পাট্টাই কমবেশী ৫১ বিঘা জমির বন্দ। যাহা গত সেটেলমেণ্টের বিভিন্ন মৌজায় বিভিন্ন বতিয়ানে বিস্তারিত হইয়াছে।

(ঞ)

তপশীল সম্পত্তি দাতা নবকৃষ্ণ পাল গ্রহীতা ব্রজমোহন সাঁফুই দিঃ তাং ইং ১৩ই জুলাই ১৯১৫ সাল কমবেশী ১২ বিঘা ১৫ কাঠা। চৌহদ্দি :- উত্তর কালিকাপুর ও মুকুন্দপুর জলকর সীমানার জমিজমা পূর্বে আলিপুর তৃতীয় সব জজ আদালতের সন ১৯০৫ সালের ৫৪/৯ নং পার্টিশনের মোকদ্দমা সোলেনামার মোকদ্দমানুসারে

৪১

05 NOV 2022



ATTESTED

SAMIR BHATTACHARYA
Notary Public, Govt. of India
Regd. No. 546/97
City Civil Court, Calcutta

29.11.22

এওয়াজ দেওয়াজী তোমাদিগের প্রাপ্য ২০৬।২১০।১৫৯।১৬৯ নং তালুকের জমি দক্ষিণে গণেশগাছি বর্তমানে চক গনিয়া গাছি খাস মহলের জমি পশ্চিমে প্রজা কেশার মণ্ডল নামির জমি হাল প্রজা নবকৃষ্ণ পাল ঠসরস্বতী নামির ১২ বিঘা জল করের জমি। থানা টালিগঞ্জ মৌজা বড়াখোলা জে.এল. - ২১ পরগণা ২৪, যাহা গত সেটেলমেণ্টে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

(ট) তপশীল সম্পত্তিদাতা নবকৃষ্ণ পাল গ্রহীতা ননী লাল মণ্ডল তাং ইং ১৩ই জুলাই ১৯১৫ সাল কমবেশী ১২ বিঘা ১৫ কাঠা চৌহান্দি উত্তর কালিকাপুর ও মুকুন্দপুর জলকর সীমানার জমিজমা পূর্বে আলিপুর তৃতীয় সন জজ আদালতের সন ১৯০৫ সালের ৫৪/৯ নং পার্টিশন মোকদ্দমার সোলেনামার মোকদ্দমানুসারে এওয়াজ দেওয়াজী তোমাদিগের প্রাপ্য ২০৬।২১০।১৫৯।১৬৯ নং তালুকের জমি দক্ষিণে গণেশগাছি বর্তমানে চক গনিয়া গাছি খাস মহলের জমি পশ্চিমে প্রজা কেশার মণ্ডল নামির জমি হাল প্রজা নবকৃষ্ণ পাল ঠসরস্বতী নামির ১২ বিঘা জল করের জমি। থানা টালিগঞ্জ মৌজা বড়াখোলা জে.এল. - ২১, ২৪ পরগণা, যাহা গত সেটেলমেণ্টে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

(ঠ) তপশীল সম্পত্তিদাতা নবকৃষ্ণ পাল গ্রহীতা জটিয়াম নন্দর ১৩ই জুলাই ১৯১৫ সাল কমবেশী ১২ বিঘা ১৫ কাঠা চৌহান্দি উত্তর কালিকাপুর ও মুকুন্দপুর জলকর সীমানার জমিজমা পূর্বে আলিপুর তৃতীয় সন জজ আদালতের সন ১৯০৫ সালের ৫৪/৯ নং পার্টিশন মোকদ্দমা সোলেনামার মোকদ্দমানুসারে এওয়াজ দেওয়াজী তোমাদিগের প্রাপ্য ২০৬।২১০।১৫৯।১৬৯ নং তালুকের জমি দক্ষিণে গণেশগাছি বর্তমানে চক গনিয়া গাছি খাস মহলের জমি পশ্চিমে প্রজা কেশার মণ্ডল নামির জমি হাল প্রজা নবকৃষ্ণ পাল ঠসরস্বতী নামির ১২ বিঘা জল করের জমি। থানা টালিগঞ্জ মৌজা বড়াখোলা জে.এল. - ২১, ২৪ পরগণা, যাহা গত সেটেলমেণ্টে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

05 NOV 2022

৪২



ATTESTED

SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97

28.11.22

(৩) তপশীল সম্পত্তিদাতা নবকৃষ্ণ পাল গ্রহীতা ধীরাজ সর্দার গং, তাং ইং ১৩ই
জুলাই ১৯১৫ সাল ক্রমবর্ধী ১২ বিঘা ৩৫ কাঠা চৌহদ্দি উত্তরে কালিকাপুর ও
মুকুন্দপুর জলকর সীমানার অমিঞ্জমা পূর্বে আলিপুর তৃতীয় সন অজ্ঞ আদালতের
সন ১৯০৫ সালের ৫৪/৯ নং পার্টিশন মোকদ্দমা: সোলেনামা: মোকদ্দমানুসারে
এওয়াজ দেয়াজি: তোমাদিগের প্রাপ্য ২০৬।২১০।১৫৯।১৬৯ নং তালুকের জমি
দক্ষিণে গণেশগাছি বর্তমানে চক গনিয়া গাছি বাস মহলের জমি পশ্চিমে শ্রীমতী
মণ্ডল নামিয়া জমি হাল প্রজা নবকৃষ্ণ পাল ও সরবতী নামিয়া বিঘা জল করে
জমি। থানা টালিগঞ্জ মৌজা বড়াখোলা জে.এল. - ২১, জেলা ২৪ পরগণা, চৌহদ্দি
সেটেলমেন্টে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

(৫) মেয়াদী কবুলতি দাতা চিত্তামনি মণ্ডল গ্রহীতা খেলারাম সর্দার তাং বাংলা ১০ই
ফাল্গুন ১২৯৪। চৌহদ্দিস্থিত জলকর ১ বন্দে থানা টালিগঞ্জ মৌজা বড়াখোলা
জে. এল. নং ২১, জেলা ২৪ পরগণা। চৌহদ্দি দক্ষিণে রাখানাথ মণ্ডলের কনি
উত্তরে তেঁতুল গাছের কিল, পশ্চিমে রাখানাথ মণ্ডলের ভেড়ী পূর্বে কালিকাপুর ও
মুকুন্দপুর মৌজার সীমানা।

(৭) তপশীল দাতা শ্রীযুক্ত দুর্গাদাস সরকার গ্রহীতা খেলারাম সর্দার তাং ১২৯৫
একই মাস তারিখ পট্টামূলে প্রাপ্ত জেলা ২৪ পরগণা, থানা সোনারপুর তৌজি
মৌজা মুকুন্দপুর ডাক হেদের হাট গ্রামে ১ বন্দে ২৬০ বিঘা মধ্যে ১৩০
বিঘা বার্ষিক খাজনা ১৩০ টাকা। রাস্তা বাগান পুষ্করিণি হাসিল পতিত জলকর
পাতা কিল খাল মোট ২৬০ বিঘা বার্ষিক খাজনা ২৬০ টাকা পূর্বে বুদের আবাদের
সীমানা পশ্চিমে কালিকাপুরের সীমানা তরফ হেদে ও মরাকরি উত্তরে জগতিপোতা
ও মামুদপুর ও কালির আবাদে গভরনমেন্টের খাস মহলের সীমানা গত
সেটেলমেন্টের জরিপে বিভিন্ন মৌজায় বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।



ATTESTED 05 NOV 2022

৪৩

SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

29.11.24

(স্ত) বিক্রয়-কোবালা দাস্ত্রীমতি পারিভ্রাত বেণুয়া জহজে মৃত গদাধর মণ্ডল গ্রহিতা
 কতু সায়ুসেন ১২৯২ সাল ২রা ফাল্গুন তারিখ কোবালা মূলে গ্রাণ্ড জেলা ২৪
 পরগণা থানা সোনারপুর তোজি নং ১২ মৌজা মুকুন্দপুর ৪ বনে ২০ বিঘা জমি
 ৯ টাকা বার্ষিক খাজনা। পূর্বে রূপচাঁদ মণ্ডলের ভদ্রাসন উত্তর চকত রাস্তা পশ্চিমে
 পাঁচ কড়ি মণ্ডলের ভদ্রসনবাটি জোড়ুদক্ষিণে আপনার পুঙ্করিনি। ২ নং ১ বন্দে
 জলকর পুঙ্করিনি ১ বিঘা পশ্চিমে আপনার শালি জমি দক্ষিণে আপনার পুঙ্করিনির
 উক্ত - নং চৌহদির লিখিত জমি পূর্বে রূপচাঁদ মণ্ডলের ও আপনার মোবা। ৩নং
 বন্দে শালি জমি জলকর যাহা কমবেশী ১৫।। বিঘা পশ্চিমে বড় হেঙ্গে দক্ষিণে
 মামুদপুর উত্তরে যাহা হারা মণ্ডলের বাটি-উক্ত-খৌরি নামক-কনি পূর্বে আপনার
 শালি জমি। ৪নং ১ বন্দে আদারাম মণ্ডলের পূর্বে ও শালি জমি কমবেশী ১।। বিঘা
 দক্ষিণে আপনার দেব সেবার জমি উত্তরে জমিদারের বাস জমি পূর্বে আপনার
 জমি পশ্চিমে জমিদারের মাস জমি ২০ (হুজি) বিঘা মারি-বাগি গত সেটেলমেণ্টের
 জরিপে বিভিন্ন খতিয়ানে লিপিবদ্ধ হইয়াছে।

(খ) তপশীল দাতা গুনমনি দাসি ও দুর্গাদাস সরকার গ্রহিতা পদানন্দ নন্দর
 মণ্ডলের ১১ই সেপ্টেম্বর পাট্টামূলে গ্রাণ্ড জেলা ২৪ পরগণা সাধে
 থানা সোনারপুর হাল থানা টালিগঞ্জ মৌজা কালিকাপুর গ্রাণ্ড
 ১৫/২ মার্চ ১৩৭ বিঘা। চৌহদি উত্তর-পূর্বে ও দক্ষিণে মুকুন্দপুর পশ্চিমে বেরনারায়ণ
 বাড়ের জমি। যাহা গত সেটেলমেণ্টের পরিমাপে বিভিন্ন খতিয়ানে রেকর্ডভূক্ত
 হইয়াছে।

(মূল আর্জির তপশীলে "১" হইতে "৩" ও "৫" এবং "৭" নম্বর আইটেমগুলিতে
 সংযোজন হইয়া যাহা হইল তৎসহ মূল আর্জির বাকি ৪ ও ৬ নম্বর আইটেম
 একত্রিত করিয়া "১" হইতে "৭" নম্বর আইটেম নিম্নে বর্ণিত হইল।) যথা -



ATTESTED

05 NOV 2022

88

SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 840/97
 City Civil Court, Calcutta

২৭. ১১. ২২



71-

৪। মৌজা গড়কা পরগণা খাসপুর জে. এল. নং ১৯ থানা টালিগঞ্জ সি. এস. খতিয়ান
৫, ৪২, ৫১, ৫২, ৬০, ৮১, ৮২, ৯৬, ৯৭, ১০০, ১০১, ১০৩, ১০৪, ১০৬,
১০৭, ১১৪, ১৯১, ১৯২, ১৯৪, ২০০, ২০১, ২২৩, ৫০৩/১, ৫৯৫, ৫৯৬,
৬০০, ৬০১/৬২০ নং খতিয়ান ও তদধীনস্থ খতিয়ান সমূহে লিপিবদ্ধ হইয়াছে।

৫। মৌজা জগাতিপোতা খানা সোনারপুর পরগণা কলিকাতা জে. এল. নং - ৩, সি.
এস. খতিয়ান নং ৩ খতিয়ান ও তদধীনস্থ খতিয়ান সমূহে লিপিবদ্ধ হইয়াছে যাহার
সি. এস. দাগ নং ৪, ৫, ৬, ৬/৭, ৮, ১১, ১২, ১৩, ১৪, ১৫, ১৬, ১৭, ১৮,
১৯, ৩১, ৩৫, ২৩, ৬/৪৪, ৩১/৪৫, ৩, ১০।

৬।

মৌজা আটিঘরা পরগণা কলিকাতা জে. এল. নং ৫ থানা সোনারপুর, খতিয়ান
১০, ১১, ১৪ নং সি. এস. খতিয়ান ও তদধীনস্থ খতিয়ান সমূহে লিপিবদ্ধ
হইয়াছে।



মৌজা চকগনিয়াগছি পরগণা খাসপুর জে. এল. নং ২৪, থানা টালিগঞ্জ খতিয়ান
১৮ এবং খতিয়ান ১ হইতে ১৪ নং সি. এস. খতিয়ান ও তদধীনস্থ সমূহে লিপিবদ্ধ
হইয়াছে।

সত্যপাঠ

আমার আর্জির বিবরণ সকল সত্য জানিয়া উক্ত সত্যপাঠে নিজ স্বাক্ষর করিয়া
ইতি তার

Apankar Sankar



05 NOV. 2022

৪৪



ATTESTED
SAMIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta
29.11.22

BEFORE THE NOTARY
ALIPORE JUDGES COURT
KOLKATA-700027

S/L No. ২/১১/২২

হলফনামা

আমি দীপকর সাঁফুই, গিতা মৃত ভোলানাথ সাঁফুই, বয়স ৩৩ বৎসর, জাতি হিন্দু, পেশা
ব্যবসা, সাকিন ব্রিজি পূর্বপাড়া, পোস্ট গড়িয়া, থানা পাটুলী, কোলকাতা - ৭০০০৮৪, আমি
সম্যক অবগত হইতেছি যে :

১। আমি উক্ত মোকদ্দমায় ২।(ক)(২) বাদী হইতেছি এবং আমার আর্জির বিবরণ সকল
আমার জ্ঞানমতে সত্য।

আমার আর্জির লিখিত বিবরণ সকল আমার জ্ঞানমতে সত্য এবং আমি সম্যক
অবগত হইয়া উক্ত হলফনামার সহি সম্পাদন করিলাম।



সনাতনশ্রীস্বয়ং স্বাক্ষর:

[Handwritten signature]

- পুনরায় সত্যপাঠ -

আর্জির সকল বিবরণ সত্য বুলিয়া আমার নাম সহি করিলাম।

Solemnly declared and affirms
Alipore Judges Court, Kol-27, on
identification at.....AM/PM
under Notarial Act.

[Handwritten signature]
H. NANDI
Notary Govt. of West Bengal
152/2022

05 NOV 2022

৪৯



ATTESTED *[Handwritten signature]*

Govt. of India
No. 940/97
City Court, Calcutta

Before the Ld. Second Civil Judge, Senior Division (Sub-Judge), Alipore Court.

"Cause Title" of the application was amended as per orders dated 20/02/2021 and 17/08/2022.

TS, No. 121/1962

(Alipore 3rd Sub-Judge Court, Civil Petition Case No. 43 of 1956, Partition Suit as amended No. TS-No. 121/1962)

Plaintiffs :

1. Vishnupada Safui, respectively the Associates of the late:

1. (Ka) Ranjit Kumar Safui.

1. (Kha) Tapan Safui.

1. (Ga) Shiv Shankar Safui.

1. (Gha) Shyamal Safui.

1. (Unga) Kamal Safui.

1. (Cha) Bimal Safui.

1. (Chha) Lakshmi Bhuiyan.

1. (Ja) Debi Mandal

1. (Jha) Jharna Mandal

all father Late Vishnupada Safui, All of 15A, Dharmatala Road, P.S Kasba, Kolkata-700042.

2. Jatindranath Safui, Associates of Late:-

2. (Ka) Bholanath Safui, father late Jatindranath Safui, Presently Associates of late Bholanath Safui are respectively:-



ATTESTED

29.11.24

SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

-74-

2. (Ka) (1) Neelima Safui, husband late Bholanath Safui.

2. (Ka) (2) Dipankar Safui, father late Bholanath Safui.

2. (Ka) (3) Tanumoy Safui, father late Bholanath Safui.
All of Brij Purvapara, Post- Garia, P.S- Patuli, Kolkata - 700084.

2. (Kha) (1) Shital Sanfui

2. (Kha) (2) Shekhar Safui.

2. (Kha) (3) Mahua Safui.
all Father late Rabindra Nath Safui, All of Brij Purvapara, Post- Garia, P.S- Patuli,
Kolkata - 700084.

2. (Ga) Rani Naskar, mother late Bharti Naskar (Safui).

2. (Gha) Sunil Safui, father late Jatindra Nath Safui. All Resident of Brij, Post Garia,
P.S Patuli, Kolkata 700084.

-VS-

Respondents :-

Associates of late Bihari Lal Mandal respectively :-

1. (Ka) (1) Vibhuti Bhushan Mandal.

1. (Ka) (2) Madhava Chandra Mandal.

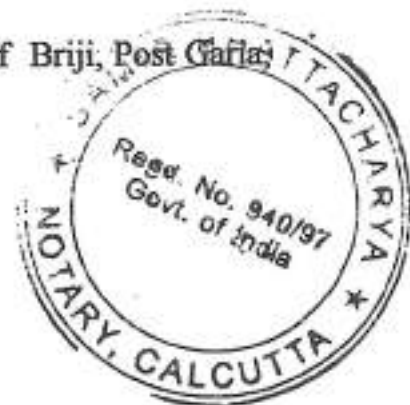
1. (Ka) (3) Madhusudan Mandal.

1. (Ka) (4) Bipad Baran Mandal.

1. (Ka) (5) Patit Paban Mandal.

1. (Ka) (6) Prabhavati Mandal.

1. (Ka) (7) Bibha Mandal.



ATTESTED

28.11.24

J. ATTACHARYA
Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

- 75 -

1. (Ka) (8) Sudharani Talukdar (Mandal).

Father all, Late Laxmikant Mandal, Resident of all Garfa Mandal Para, Post Haltu, P.S Kasba, Kolkata 700078.

1. (Ka) (9) (a) Sentu Sardar.

1. (Ka) (9) (aa) Tapas Sardar.

Mother of All Late Lily Sardar (Mandal), all resident of Garfa Mandal Para, Post Haltu, P.S Kasba, Kolkata 700078.

1. (Kha) (1) Kalyani Mondal, Husband Late Lalit Mohan Mondal, Resident of Garfa Mondal Para, Post Haltu, P.S Kasba, Kolkata 700078.

1. (Kha) (2) Pratap (Jagannath) Mandal.

1. (Kha) (3) Janardhan Mandal...

1. (Kha) (4) Badal Mandal

1. (Kha) (5) Dilip Mandal.

1. (Kha) (6) Debasish Mandal.

1. (Kha) (7) Deepali Mandal.

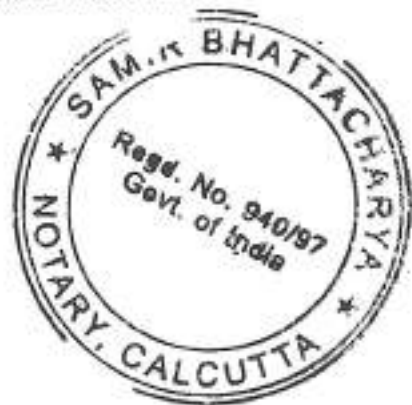
1. (Kha) (8) Sefali Haldar (Mandal).

1. (Kha) (9) Shyamli Halder (Mandal).

1. (Kha) (10) Jayashree Halder (Mandal).

1. (Kha) (11) Madhuri Das (Mandal).

Father all, Late Lalit Mohan Mondal, Resident of Garfa Mandal Para, Post Haltu, P.S Kasba, Kolkata 700078.



3

ATTESTED
 29.11.24
 SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil C.

-76-

1. (Ga) (1) Sulekha Mandal, Husband late Kanailal Mandal.

1. (Ga) (2) Sameer Mandal.

1. (Ga) (3) (Ka) Milli Mandal, Husband Late Manas Mandal.

1. (Ga) (3) (Kha) Biki Mandal, father late Manas Mandal.

1. (Ga) (4) Malay Mandal.

1. (Ga) (5) Sudipta Mandal.

1. (Ga) (6) Sarbani Mandal.

All Father Late Kanailal Mandal, All Resident of Garfa Mandal Para, Post-Haltu, P.S.- Kasba, Kolkata - 700078.

2. Sarat Chandra Mandal, Father Late Ganesh Mandal, resident of Garfa Mandal Para, Post Haltu, P.S Kasba, Kolkata - 700078.

3. (Ka) (1) Nimai Chandra Mandal.

3. (Ka) (2) Swapan Mandal.

3. (Ka) (3) Shyamal Mandal.

3. (Ka) (4) Shivani Mandal.

3. (Ka) (5) Kabita Mandal

The Father all is the late Bholanath Mandal. All Resident of Garfa Mandal Para, Post Haltu, P.S.- Kasba, Kolkata 700078.

3. (Kha) (1) Vidyut Mandal.

3. (Kha) (2) Manoj Mandal.

3. (Kha) (3) Prabir Mandal.

3. (Kha) (4) Pradeep Mandal.

3. (Kha) (5) Milan Mandal.

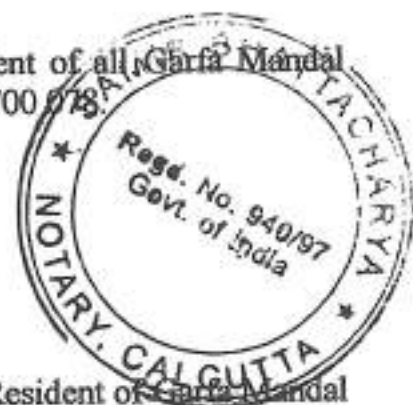


ATTESTED

29.11.25
S. SAMIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

-77-

3. (Kha) (6) Sanjeev Mandal.
3. (Kha) (7) Raju Mandal.
3. (Kha) (8) Rekha Vaidya Mandal).
3. (Kha) (9) Kanan Roy Biswas (Mandal).
3. (Kha) (10) Rama Roy Biswas (Mandal).
all Father late Sudhir Mandal, Resident of all Garfa Mandal
Para, Post Haltu, P.S-Kasba, Kolkata 700 078.
3. (Ga) (1) Gopal Kumar Mandal.
3. (Ga) (2) Govinda Mandal.
3. (Ga) (3) Doll Bhowmik (mandal).
all Father Late Adhir Chandra Mandal, Resident of Garfa Mandal
Para, Post Hal, P.S Kasba, Kolkata 700 078.
3. (Gha) (1) Rajiv Mandal, father late Rabindra Nath Khandal.
3. (Gha) (2) (Ka) Jolly Mondal, husband late Rakesh Mondal.
3. (Gha) (3) Sheela Mandal, husband late Rabindranath Mandal.
3. (Gha) (4) Rakhi Pal (Mandal), father late Rabindra Nath Mandal.
All resident of Garfa Mandal Para, Post Haltu, P.S Kasba,
Kolkata 700 078.
3. (Unga) (1) Kalyani Mandal, Husband Miti Navin Chandra Mandal.
Resident of Garfa Mandal Para, Post - Haltu, P.S Kasba,
Kolkata 700 078.
3. (Unga) (2) Uppal Mandal.

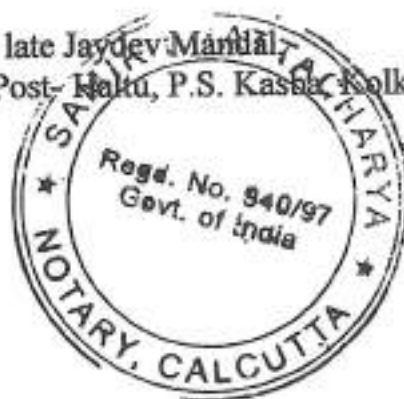


ATTESTED

28/11/23
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

78-

3. (Unga) (3) Kamalendu Mandal.
3. (Unga) (4) Padma Sheel (Mandala).
All Father Late Naveen Chandra Mandal, Resident of all Garfa Mandal Para, Post Haltu, P.S. Kasba, Kolkata 700 078.
4. (Ka) (1) Lakshmi Mandal, Husband Late Haru Mandal,
Resident of Garfa Mandal Para, Post Haltu, P.S. Kasba,
Kolkata 700 078.
4. (Kha) (1) Sujata Mandal, husband late Joydeb Mandal,
resident of Garfa Garfa Mandal Para, Post Haltu, P.S. Kasba,
Kolkata 700 078.
4. (Kha) (2) Sanjay Mandal, father late Joydeb Mandal,
resident of Garfa Mandal Para, Post Haltu,
P.S. Kasba, Kolkata 700 078.
4. (Kha) (3) Shampa Kayal (Mandal), father late Jaydev Mandal,
Resident of Garfa Mandal Para, Post- Haltu, P.S. Kasba, Kolkata-
700 078.
4. (Ga) (1) Yudhishtira Mandal.
4. (Ga) (2) Bhim Mandal.
4. (Ga) (3) Arjun Mandal.
4. (Ga) (4) Nakul Mandal.
4. (Ga) (5) Sahadev Mandal.
4. (Ga) (6) Sandhya Mandal.
Mother of all late Kunti Mandal, Resident of of all Garfa Mandal Para, Post
Haltu, P.S. Kasba, Kolkata 700078.



ATTESTED

25.11.24
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

- 79 -

4. (Gha) Shanti (Mayrani) Naskar (Mandala).
 4. (Unga) Sunita Naskar (Mandal)
 4. (Cha) Minati Mali (mandal).
 4. (Chha) Malati Das (Mandal)
 All Father, Late Haru Mandal, Resident of All Garfa Mandal Para,
 Post Haltu, P.S. Kasba, Kolkata 700078

5. (Ka) (1) Nikhil Naskar
 5. (Ka) (2) Sameer Naskar.
 5. (Ka) (3) Brojen Naskar.
 5. (Ka) (4) Aruna Mandal (Naskar).
 5. (Ka) (5) Kalpana Mandal (Naskar).
 5. (Ka) (6) Manju Biswas (Naskar).
 5. (Ka) (7) Sheela Mandal (Naskar).

All Mother Late Vecnapani Naskar, all are resident of 160/2 Ashok Road,
 Kendua, Post Garia, Khana Patuli, Kolkata 7000841

5. (Kha) Heirs of late Kartika Chandra Mandal
 5. (Kha) (1) Anurupa Mandal.
 5. (Kha) (2) Shailen Mandal.
 5. (Kha) (3) Sajal Mandal
 5. (Kha) (4) Young Mandal.
 5. (Kha) (5) Arun' Mandal.
 5. (Kha) (6) Shikha Mandal
 5. (Kha) (7) Latika Mandala.
 5. (Kha) (8) Maya Mandal

All Resident Garfa Mandal Para, Post Haltu, P.S. Kasba, Kolkata 700078.



ATTESTED
 29.11.27
 SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97
 City of Calcutta, Calcutta



6. (Ka) Moushumi Mandal, Swami Mritya BhuP.S.th Mandal.
6. (Kha) Dibyendu Mandal, father late Bhutanath Mandal.
6. (Ga) Chandraendu Mandal, father late Bhutanath Mandal.
6. (Gha) Deenbandhu Mandal, father late Bhutanath Mandal.
6. (Unga) Bhavasindhu Mandal, father late Bhutanath Mandal.
6. (Cha) Jagobandhu Mandal, father late Bhutanath Mandal. All Resident Garfa Mandal Para, Post Haltu, P.S.-Kasba, Kolkata 700 078.
7. Vishwanath Mondal, father late Bankim Chandra Mondal. Resident of Garfa Mandal Para, Post Haltu, P.S. Kasba, Kolkata 700 078.
8. Shambhu Nath Mondal, father late Bankim Chandra Mondal. Resident of Garfa Mandal Para, Post-Haltu, P.S.- Kasba, Kolkata 700 078.
9. Pushparani (Dhanrani) Mandal, father late Bankim Chandra Mandal. Resident of Garfa Mandal Para, Post-Haltu, P.S. Kasba, Kolkata 700 078.
10. (Ka) Vasant Naskar, Father Late Gangadhar Naskar, Resident of Kalikapur, Post Kalikapur, P.S. East Jadavpur,
10. (Kha) (1) Dipali Naskar, husband late Manoranjan Naskar.
10. (Kha) (2) Prashanta Naskar, father late Manoranjan Naskar.
10. (Kha) (3) Parimal Naskar, father late Manoranjan Naskar.
10. (Kha) (4) Gitanjali Naskar, father late Manoranjan Naskar.



ATTESTED
 29.11.24
 SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

- 81 -

10. (Kha) (5) Kankan Roy (Naskar), father late Manoranjan Naskar.

10. (Kha) (6) Alo (Anita) Naskar father late Manoranjan Naskar. All Residents Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata 700099.



10. (Ga) Usharani Mandal, father late Gangadhar Naskar. Resident of Kalikapur, Post Kalikapur, P.S. Purba Jadavpur, Kolkata 700099.

11. (Ka) Govinda Chandra Naskar, father late Atul Chandra Naskar. Resident of Kalikapur, Post-Kalikapur, P.S. East Jadavpur, Kolkata 7000997

11. (Kha) (1) Bharti Naskar, Husband Late, Paresh Naskar, Resident of Kalikapur, Post Kalikapur, P.S. Purva Jadavpur, Kolkata 700099.

11. (Kha) (2) Sanjeev Naskar, Father late Paresh Naskar.

11. (Kha) (3) Shubo Naskar, father late Paresh Naskar. All Resident Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata 700099.

11. (Ga) Mahesh Chandra Naskar.

11. (Gha) Karthik Chandra Naskar.

11. (Unga) Swaraswati Naskar.

11. (Cha) Lakshmi Purkait (Naskar).

All Father late Atul Chandra Naskar. All Resident Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata 700099.



ATTESTED

28.11.23

SAMIR BHATTACHARYA
District Registrar, Govt. of India
Regd. No. 940/97
City: Civil Court, Calcutta

82

11. (Chha) Tarubala Naskar Late Atul Chandra Naskar,
Resident of Kalikapur, Post Kalikapur, P.S. Purva Jadavpur,
Kolkata 700099.

12. (Ka) Urmila Naskar, husband late Chandrakant Naskar,
Resident of Kalikapur, Post Kalikapur, P.S. Purva Jadavpur,
Kolkata 700099.

12. (Kha) Amal (Amit) Naskar.

12. (Ga) Pratap Naskar.

12. (Gha) Rani Mandal (Naskar), father late Chandrakanta Naskar.

12. (Unga) Pradeep Naskar, father late Chandrakant Naskar.

12. (Cha) Anuradha Biswas (Naskar), father late Chandrakant Naskar.

12. (Chha) Rama Vaidya (Naskar), father late Chandrakanta Naskar.
All Residents Kalikapur, Post Kalikapur, P.S. East Jadavpur,
Kolkata 700099.

13. (Ka) Durga Naskar, husband late Bhudhar Chandra Naskar.

13. (Kha) Yudhishthira Naskar, father late Bhudhar Chandra Naskar.

13. (Ga) Kashinath Naskar, father late Bhudhar Chandra Naskar.

13. (Gha) Bholanath Naskar, father late Bhudhar Chandra Naskar.

13. (Unga) Amitabh Naskar, father late Bhudhar Chandra Naskar.
all are resident of Kalikapur, Post Kalikapur, P.S. East Jadavpur,
Kolkata 700099.

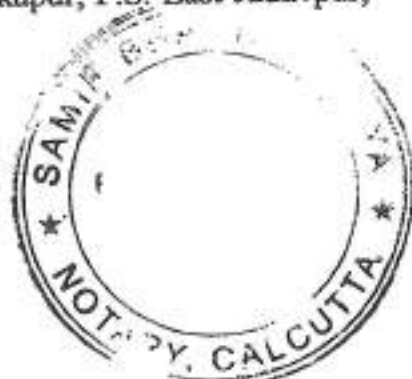
14. Patlmoni Dasi, husband late Jatiram Naskar,
all are resident of Kalikapur, Post Kalikapur,
P.S. East Jadavpur, Kolkata 700099.



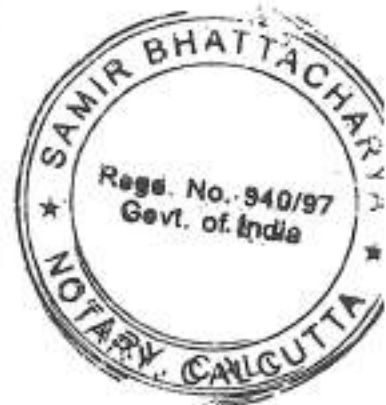
ATTESTED

29.11.24

SAMIR BHOWMIK
NOTARY
of India
940197
Calcutta Court, Calcutta



15. (Ka) Dilip Naskar, father late Shailendra Nath Naskar.
15. (Kha) Asit Naskar, father-late Shailendra Nath Naskar.
15. (Ga) Kinkar Naskar, father late Shailendra Nath Naskar.
15. (Gba) Shipra Das (Naskar), Father late Shailendra Nath Naskar.
15. (Unga) Ila Naskar, father late Shailendra Nath Naskar.
15. (Cha) Neelima Mandal (Naskar), father late Shailendra Nath Naskar.
All Residents Kalikapur, Post Kalikapur, P.S. East Jadavpur, Kolkata
700099.
15. (Chha) Kamala Naskar, husband late Shailendra Nath Naskar.
Resident of Kalikapur, Post Kalikapur,
16. P.S. Purba Jadavpur, Kolkata-700099. Khudimani Dasi,
husband late Mahendranath Naskar.
Resident of Kalikapur, Post Kalikapur,
P.S. Purba Jadavpur, Kolkata 700099.
17. (Ka) (1) Shankar Sardar.
17. (Ka) (2) Molina Sardar.
17. (Ka) (3) Manjua Sardar.
17. (Ka) (4) Anubha Sardar.
All Father Late Amiya Sardar,
all are resident of Garagacha Naskarpur,
Post Garia, P.S. - Sonarpur, Kolkata 700 084.
17. (Kha) Sunil Sardar, father late Adhar Chandra Sardar.
resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084



ATTESTED
29.11.24
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

-84-

17. (Ga) (1) Soumo Sardar, father late Anil Chandra Sardar. Grandfather Late Adhar Chandra, Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
17. (Ga) (2) Shobhan Sardar, father late Anil Chandra Sardar. Grand-father Late Adhar Chandra Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
17. (Gha) Nut Bihari Naskar, mother late Khadibala Dasi, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
17. (Unga) Ushabala Dasi, Father Late Adhar Chandra Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
17. (Cha) Baraibala Mandal, Father Late Adhar Chandra Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
17. (Chha) Nasibala Mistry (Veenarani), father late Adhar Chandra Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata-700 084.
17. (Ja) (1) Anand Mohan Sardar, Father Late Dhananjay Sardar, Resident Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.



ATTESTED

SAMIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta



- 85 -

17. (Ja) (2) (Ka) Aarti Sardar, Husband Late Ajit Sardar, Father Late Dhananjay Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Ja) (2) (Kha) Rumki Sardar, Husband Prosenjit Sardar, Late Father Ajit Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Ja) (2) (Ga) Late Swarjit Sardar, Father Ajit Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Ja) (2) (Gha) Sanjukta Naskar, Father late Ajit Sardar, Resident of Garagacha Naskarpur, Post, Garia, P.S.- Sonarpur, Kolkata 700.084.

17. (Jha) (1) (Ka) Kalpan Sardar.

17. (Jha) (1) (Kha) Parth Sardar.

17. (Jha) (1) (Ga) Pinaki Sardar.

17. (Jha) (1) (Gha) Coral Sardar.

17. (Jha) (1) (Unga) Soma Mandal (Sardar).

All father late Panchanan Sardar, all Residents Garagacha Naskarpur, Post Garia, P.S.- Sonarpur, Kolkata 700 084.

17. (Jha) (2) Niranjan Sardar, Father Vijay Krishna Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

17. (Jha) (3) Santosh Sardar, Father late Vijay Krishna Sardar.



ATTESTED
29.11.21
SAMIR BHATTACHARYA
Notary, Govt. of India
Post No. 700 084
City Civil Court, Calcutta

-86-

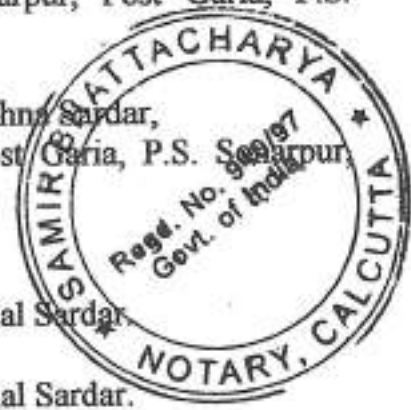
17. (Jha) (4) Ratikanta Sardar. Father is late Vijay Krishna Sardar.
17. (Jha) (5) Jamuna Sardar. Father-late Vijay Krishna Sardar.
17. (Jha) (6) Ganga Naskar (Sardar), Father is late Vijay Krishna Sardar. All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
18. (Ka) (1) Gopal Chandra Sardar, Father late Manmath Sardar. Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
18. (Ka) (2) (a) Bharti Sardar, Husband Late Nikhil Sardar, Resident of Garagacha Naskarpur, Post, Garia, P.S. Sonarpur, Kolkata - 700 084.
18. (Ka) (2) (b) Bipasha Sardar, father Late Nikhil Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 0841
18. (Ka) (2) (c) Vishnu Sardar, Father Late Nikhil Sardar, Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
18. (Ka) (3) Samant Sardar, father late Jammath Sardar.
18. (Ka) (4) Subodh Sardar, father late Mammoth Sardar.
18. (Ka) (5) Vikas Sardar, father late Manmath Sardar.
18. (Ka) (6) Gita Mandal (Sardar), father late Manmath Sardar.
18. (Ka) (7) Anjali Mandal (Sardar), father late Manmath Sardar.
18. (Ka) (8) Bijli Sardar, father late Manmath Sardar.
18. (Ka) (9) Srijali Mandal (Sardar), father late Manmath Sardar.
18. (Ka) (10) Kamalabala Sardar, father late Manmath Sardar.
All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata- 700 084



ATTESTED
29.11.23
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

-87-

18. (Kha) Amulya Baran Sardar, father late Ramakrishna Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.
18. (Ga) (1) Sushil Sardar, Father late Mihirlal Sardar.
18. (Ga) (2) Kumre Subir Sardar, Father late Mihirlal Sardar.
18. (Ga) (3) Dolly Sardar, Father late Mihirlal Sardar.
18. (Ga) (4) Lily Halder (Sardar), Father late Mihirlal Sardar.
All Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.
18. (Gha) (1) Subhash Chandra Sardar, Father late Nripen Sardar.
18. (Gha) (2) Sudhir Kumar Sardar, Father late Nripen Sardar.
18. (Gha) (3) Chhaya Mandal (Sardar), father late Nripen Sardar.
All Residents Garagacha Naskarpur, Post Garia, P.S.
Sonarpur, Kolkata 700 084.
18. (Unga) Monilal Sardar, father late Ramakrishna Sardar,
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata- 700 084.
19. (Ka) (1) Sandhya Sardar, Father late Kanailal Sardar.
19. (Ka) (2) Sunanda Sardar, Father late Kanailal Sardar.
19. (Ka) (3) Kalpana Sardar, Father late Kanailal Sardar.
19. (Ka) (4) Jeevan Sardar, father late Kanailal Sardar.



ATTESTED

SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

- 88 -

19. (Ka) (5) Pradeep Sardar, Father late Kanailal Sardar.
All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata 700 084.
19. (Kha) (1) Niranjan Halder, mother late Sarabala Halder.
19. (Kha) (2) Siddheshwar Halder, mother late Saralabala Halder.
19. (Kha) (3) Ratan Halder, mother late Sarlabala Halder.
19. (Kha) (4) Manoranjan Halder, mother late Sarlabala Halder.
19. (Kha) (5) 'Nirmal Halder, mother late Sarabala Halder.
19. (Kha) (6) Mukti Bachar, mother late Sarlabala Halder.
19. (Kha) (7) Yashoda Mandal, mother-late Sarlabala Halder.
All Resident of Garagacha Naskarpur, Post Garia, P.S.
Sonarpur, Kolkata--700 084.
- 19 (Ga) Kajalbala Mandal, father late Bhushan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata 700 084.
19. (Gha) (1) Bijan Biswas, mother late Renubala,
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata-700 084.
19. (Gha) (2) Basabi Mandal (Biswas), Mother Late Renubala,
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata 700 084.
19. (Unga) Reba Bala Naskar (Sardar), Father late Bhushan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata 700 084.



ATTESTED

 SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

-89-

20. (Ka) (1) Anjali Sardar, Father Pannalal Sardar, Resident of Garagachi Naskarpur, Post Garia, P.S. Sonarpur, Kolkata-700 084.
20. (Ka) (2) Brihaspati Sardar, husband late Sadhan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
20. (Ka) (3) Sukesh Sardar, Father late Sadhan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.
20. (Ka) (4) Biswajit Sardar, Father- Late Sadhan Sardar.
Resident of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata-700 084.
20. (Kha) Prabodh (Badan) Sardar,
Father late Ambika Charan Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.
20. (Ga) Dilip Sardar,
Father late Ambika Charan Sardar.
Resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.
20. (Gha) Lakshmi Naskar (Sardar),
Father late Ambika Charan Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.



ATTESTED
28.11.24
GAUR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

-90-

20. (Unga) Shanti Mandal (Sardar
Father late Ambikacharan Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

20. (Cha) (1) Deepali Das, mother late Nivarani Das,
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

20. (Cha) (2) Saraswati Naskar, Mother Late Nivarani Das,
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

20. (Cha) (3) Bijali Bagani, mother late Nivarani Das,
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.

21. (Ka) (1) Bhanu Naskar, Father late Gopal Naskar.

21. (Ka) (2) Khokan Naskar, father late Gopal Naskar.

21. (Ka) (3) Raju Naskar, father late Gopal Naskar.

21. (Ka) (4) Surjit Naskar, Father late Gopal Naskar.

21. (Ka) (5) Alka Naskar, father late Gopal Naskar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.



21. (Kha) Nimai Naskar, mother Late Tarubala Naskar.

21. (Ga) Nirmal Naskar, mother Late Tarubala Naskar.

21. (Gha) Lakshmi Naskar, mother Late Tarubala Naskar.

21. (Unga) Saraswati Naskar, mother Late Tarubala Naskar.



ATTESTE

29.11.24
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcu

-91-

21. (Cha) Sitan Naskar mother late Tarubala Naskar.
All of Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata-700 084.
22. (Ka) (1) Mangal Sardar, father late Jahar Sardar.
22. (Ka) (2) Lipika Naskar, father late Jahar Sardar.
22. (Ka) (3) Mana Naskar (Sardar), Father late Jahar Sardar.
22. (Ka) (4) Joli Naskar (Sardar), father late Jahar Sardar.
22. (Ka) (5) Pratima Mandal (Sardar), father late Jahar Sardar.
22. (Ka) (6) Nimai Sardar, Father late Jahar Sardar.
22. (Ka) (7) Rama Mandal (Sardar), father late Jahar Sardar.
All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur,
Kolkata 700 084.
22. (Kha) (1) Thakurani Sardar, father late Banmali Sardar - Resident of
Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata-700
084.
22. (Kha) (2) Krishna Sardar, Father late Banmali Sardar,
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.
22. (Ga) (1) Deepak Sardar, Father late Alak Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata- 700 084.
22. (Ga) (2) Rita Naskar (Sardar), Father late Alak Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.



ATTESTED

29.11.20

SAMI R BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

- 92

22. (Ga) (3) Namita Sardar, father late Alak Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.
22. (Ga) Shailene Sardar, the Father late Kishori Sardar.
22. (Unga) Pannalal Sardar, Father the late Kishori Sardar.
22. (Cha) Parvati Sardar, Father late Kishori Sardar.
22. (Chha) Biswarani Chatui (Sardar), Father late teenage Sardar.
22. (Ja) Nisharani Mandal (Sardar), Father late Kishori Sardar.
22. (Jha) Kanan Naskar (Sardar), the Father the late teenage Sardar.
22. (Ingo) Shivani Biswas (Sardar), father late Kishori Sardar.
All Resident Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.
23. (Ka) Sameer Sardar, Father late Rishikesh Sardar.
23. (Kha) Arvind Sardar, father late Rishikesh Sardar.
23. (Ga) Ashok Sardar, father late Rishikesh Sardar.
23. (Gha) Leela Naskar (Sardar), father is late Rishikesh Sardar.
23. (Unga) Sheela Naskar (Sardar), father late Rishikesh Sardar.
23. (Cha) Rekha Mandal (Sardar), father late Rishikesh Sardar.
23. (Chha) Savita Mandal (Sardar), father is late Rishikesh Sardar.
23. (Ja) Nandini Naskar (Sardar), father late Rishikesh Sardar.
All Residents Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700 084.
23. (Jha) Prabha Sardar, husband late Rishikesh Sardar.
Resident of Garagacha Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata 700 084.



ATTESTED
 28.12.25
 SAMIR BHATTACHARYA
 Notary, Calcutta
 Regd. No. 940/97
 Calcutta Court, Calcutta

-93-

24. (Ka) Kashinath Sardar, father late Durgacharan Sardar.
 24. (Kha) Shambhunath Sardar, father late Durgacharan Sardar.
 24. (Ga) Maulinath Sardar, father late Durgacharan Sardar.
 24. (Gha) Parul Dev Mondal (Sardar), Father late Durgacharan Sardar.
 24. (Unga) Shyamoli Sarkar (Sardar), father late Durgacharan Sardar.
 24. (Cha) Shefali Sardar, father late Durgacharan Sardar.
 All Residents Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.

25. (Ka) Vishwanath Sardar, father late Atul Krishna Sardar.
 25. (Kha) Shivnath Sardar, father late Atul Krishna Sardar.
 25. (Ga) Samar Sardar, Father Late Finger, Krishna Sardar.
 25. (Gha) Amar Sardar, father late Atul Krishna Sardar.
 25. (Unga) Sukumar Sardar, father late Atul Krishna Sardar
 25. (Cha) Nirmal Sardar, father-late Atul Krishna Sardar
 25. (Chha) Parimal Sardar, father late Atul Krishna Sardar.
 25. (Ja) Sanjit Sardar, father late Atul Krishna Sardar.
 25. (Jha) Indrajit Sardar, father late Atul Krishna Sardar.
 25. (Ingo) Bharatisardar, father late Atul Krishna Sardar.
 25. (Ta) Latika Sardar, father late Atul Krishna Sardar.
 All the residents of Garagacha Naskarpur, Post Garia, P.S. Sonarpur, Kolkata 700 084.



26. (Ka) Jamuna Sardar, father late Jitendra Nath Sardar.
 26. (Kha) Subhendu Sardar, father late Jitendra Nath Sardar.
 26. (Ga) Saroj Sardar, Father late Jitendra Nath Sardar.
 26. (Gha) Sukhendu Sardar, father late Jitendra Nath Sardar.



ATTESTED

28.11.24

SAMIR BHATTACHARYA
 Notary, Calcutta
 Regd. No. 940/97
 City Civil Court, Calcutta

-94-

26. (Uga) Shubhankari Sanfui,
father late Jitendra Nath Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.
27. (Ka) Kamala Sardar,
husband late Bhabendradra Nath Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.
27. (Kha) Swarnali Gayen (Sardar),
father late Bhabendradra Nath Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.
28. Santosh Sardar, father late Krittibas Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.
29. Gourmoni Dasi, husband late Krittibas Sardar,
resident of Garagacha, Naskarpur, Post Garia,
P.S. Sonarpur, Kolkata-700084.
30. Jogendra Nath Mandal Baidya,
father late Tarak Nath Mandal Baidya.
31. Mahendra Nath Mandal Baidya,
father late Tarak Nath Mandal Baidya.
32. Debendra Mandal Baidya,
father late Taraknath Mandal Baidya.



ATTESTED
28.11.24
SAMI R BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

-95-

33. Satish Chandra Mondal Baidya,
Father late Tarak Nath Mandal Baidya
All resident of Briji, Post Garia, P.S. Patuli,
Kolkata - 700084.
34. Bijay Krishna Mondal Baidya,
Father late Rajendra Nath Mandal Baidya
35. Palan Mondal Baidya,
Father late Rajendra Nath Mandal Baidya
36. Haran Mondal Baidya,
Father late Rajendra Nath Mandal Baidya
37. Nanda Rani Dasi,
Husband late Rajendra Nath Mandal Baidya
All resident of Briji, Post Garia, P.S. Patuli,
Kolkata - 700084.
38. Narendra Nath Mandal, Father late Ramdas Mandal
39. Debendra Nath Mandal, Father late Ramdas Mandal
All resident of Atghara, P.S. Sonarpur, Dist- South 24 Parganas.
40. Satindranath Mandal, Father late Surendranath Mandal
resident of Dhelo, P.S.- Sonarpur, Dist.- South 24 Parganas.
41. (Ka) (1) Shailendra Nath Sanfui,
Father late Nishikanta Sanfui



ATTESTED
24.11.23
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

-96-

41. (Ka) (2) Sasanka Sanfui,
Father late Nishikanta Sanfui

41. (Ka) (3) Bankim Sanfui,
Father late Nishikanta Sanfui
All are resident of Briji, Post Garia,
P.S.- Patuli, Kolkata - 700084.



41. (Ka) (4) (Ka) Anita Sanfui,
husband late Jayanta Sanfui
Father late Nishikanta Sanfui

41. (Ka) (4) (Kha) Arka Sanfui,
father late Jayanta Sanfui
(late Jayanta Sanfui, father late Nishikanta Sanfui)

41. (Ka) (4) (Ga) Jayita Mandal Sanfui,
father late Jayanta Sanfui
(late Jayanta Sanfui, father late Nishikanta Sanfui)
All are resident of Briji, Post Garia,
P.S.- Patuli, Kolkata - 700084.



41. (Ka) (5) (Ka) Shikha Rani Sanfui,
husband late Krishna Chandra Sanfui
father late Nishikanta Sanfui.

41. (Ka) (5) (Kha) Sucharita Sanfui,
father late Krishna Chandra Sanfui
(late Krishna Chandra Sanfui father late Nishikanta Sanfui)
All are resident of Briji, Post Garia,
P.S.- Patuli, Kolkata - 700084.

41. (Ka) (6) Pravarani Mandal (Sanfui),
father late Nishikanta Sanfui

41. (Ka) (7) Bivarani Mandal (Sanfui),
father late Nishikanta Sanfui



ATTESTED
29.11.21
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

- 97 -

41. (Ka) (8) Shova Sarkar,
father late Nishikanta Sanfui
All are resident of Brijji, Post Garia,
P.S.- Patuli, Kolkata - 700084.

41. (Kha) (1) Subala Sanfui,
husband late Shibnath Sanfui

41. (Kha) (2) Shambhunath Sanfui,
father late Shibnath Sanfui

41. (Kha) (3) Jagannath Sanfui,
father late Shibnath Sanfui

41. (Kha) (4) Rina (Rekha) Mandal (Sanfui),
father late Shibnath Sanfui

41. (Kha) (5) Malina Naskar (Sanfui),
father late Shibnath Sanfui

41. (Kha) (6) Anima Mandal (Sanfui),
father late Shibnath Sanfui
All are resident of Brijji, Post Garia,
P.S.- Patuli, Kolkata - 700084.

41. (Ga) (1) Aparna Naskar Mandal,
mother late Angurbala Naskar

41. (Ga) (2) Habul Chandra Naskar,
mother late Angurbala Naskar

41. (Ga) (3) Pannarani Naskar,
mother late Angurbala Naskar
All are resident of Brijji, Post Garia,
P.S.- Patuli, Kolkata - 700084.



ATTESTED
28.11.27
NOTARY,
Govt. of India
949/97
City Civil Court, Calcutta

42. (Ka) Himanshu Safui,
Father late Kishori Mohan Safui.
42. (Kha) Sarlabala Safui,
Father late Kishori Mohan Safui.
42. (Ga) Renuka Safui,
Father late Kishori Mohan Safui.
42. (Gha) Mousumi Mandal (Safui),
Father late Kishori Mohan Safui,
all resident of Brijji, Post Garia, P.S. Patuli,
Kolkata 700084.
43. (Ka) Bimal Safui,
Father late Kali Charan Safui.
43. (Kha) Babu Safui,
Father late Kali Charan Safui.
43. (Ga) Champa Naskar (Safui),
Father late Kali Charan Safui.
43. (Gha) Parul (Dhabali) Naskar (Safui),
Father died Kali Charan Safui.
43. (Unga) Bhava Mandal (Safui),
Father died Kali Charan Safui.
43. (Cha) Mana Naskar (Safui),
Father died Kali Charan Safui.
43. (Chha) Bihaspati Karmakara (Safui),
Father died Kali Charan Safui,
all resident of Brijji, Post Garia, P.S. Patuli,
Kolkata 700084.



ATTESTED

 SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

-99-

44. (Ka) Ratan Safui,
Father late Ram Chandra Safui.
44. (Kha) Amar Safui,
Father late Ram Chandra Safui.
44. (Ga) Tapati Mandal (Safui),
Father late Ram Chandra Safui.
44. (Gha) Sandhya Safui,
Father late Ram Chandra Safui.
All are resident of Brijji, Post-Guria, P.S. Patuli,
Kolkata - 700084.
45. (Ka) Angur Bala Safui,
Father late Sundar Sundar Safui.
45. (Kha) Ashok Safui,
Father late Sundar Sundar Safui.
45. (Ga) Somnath Safui,
Father late Sundar Sundar Safui.
45. (Gha) Shobha Sardar (Safui),
Father late Sundar Sundar Safui.
45. (Unga) Dipti Naskar (Safui),
Father late Sundar Sundar Safui.
45. (Cha) Rekha Mandal (Safui),
Father late Sundar Sundar Safui.
all are resident of Brijji, Post Garia, P.S. Patuli,
Kolkata 700084.



ATTESTED

28.11.21
SAMIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

- 100 -

46. (Ka) Niru mandal,
Mother late Saraswati Mandal (Safui)
46. (Kha) Jeevan Mandal,
Mother late Saraswati Mandal (Safui)
46. (Ga) Kavita Mandal,
Mother late Saraswati Mandal (Safui)
All are resident of Brijji, Post Garia, P.S. Patuli, Kolkata 700084.
46. (Gha) Biva Maiti (Mandal),
Mother late Saraswati Mandal (Safui)
resident of Resident of Brijji, Post Garia,
P.S. Patuli, Kolkata 700084.
46. (unga) Prabha Sensharma (Mandal),
Mother late Saraswati Mandal (Safui)
resident of Brijji, Post Garia, P.S. Patuli, Kolkata 700084.
47. (Ka) Paresh Chandra Safui.
47. (Kha) Gaur Chandra Safui.
47. (Ga) Meera Naskar (Safui).
47. (Gha) Aarti Halder (Safui).
47. (Unga) Sunita Halder (Safui).
47. (Cha) Anila Safui.
all father is the late Panchkadi Safui.
All are resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.



ATTESTED
 29.11.22
 SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

- 101 -

48. (Ka) Dulal Safui, Father Late Kunja Bihari Safui,
resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

48. (Kha) (1) Jyotsna Safui, husband late Tulsi Safui,
resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

48. (Kha) (2) Shakti Safui, father late Tulsi Safui,
resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

48. (Kha) (3) Mukti Safui, Father Late Tulsi Safui,
resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

48. (Ga) Bholanath Safui.

48. (Gha) Sabitri Sardar (Safui).

48. (Unga) Shankari Mandal (Safui).

48. (Cha) Shyamali Naskar (Safui).
all Father late Kunj Bihari Safui,
all resident of Panchpota, Post Garia,
P.S. Jadavpur, Kolkata 700 084.

49. (Ka) Malay Naskar, father late Gora Chand Naskar.

49. (Kha) Namita De (Naskar), father late Gora Chand Naskar.

49. (Ga) Praloy Naskar, father late Gora Chand Naskar.
All are resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.



ATTESTED

29.11.24

SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

-102-

50. (Ka) Dayarani Naskar, Husband Late Ashok Naskar
(Bhootnath Naskar), resident of Kalikapur,
Post Kalikapur, Police Station East Jadavpur, Kolkata 700078.

50. (Kha) Somen Naskar, Father Late Ashok Naskar (Bhootnath Naskar),
resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.

51. Meera Rani Dua (Naskar), Father Late Ashok Naskar
(Bhootnath Naskar), resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.

52. Viku Ram Naskar, Father Late Priyanath Naskar,
resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.

53. Kunti Naskar (Mandal), Father Late Priyanath Naskar,
resident of Kalikapur, Post Kalikapur,
Police Station East Jadavpur, Kolkata 700078.

54. (Ka) Ila Pal, father late Gangadas Pal,
resident of 25A, Radha Nath Bose Chowdhury Road, Tangra,
P.S.- Entali, Kolkata 700015.

54. (Kha) Sulekha Dey (Pal), father of late Gangadas Pal,
resident of 40 Khelat Babu Lane, Kolkata - 700037.

54. (Ga) Mana Pal, Father Late Gangadas Pal,
resident of 46 Patari Road, P.S. Entali, Kolkata 700 015.



ATTESTED

29.11.24
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

54. (Gha) Ajit Pal, father late Gangadas Pal,
resident of 46, Patari Road, P.S.-Entali, Kolkata 700 015.

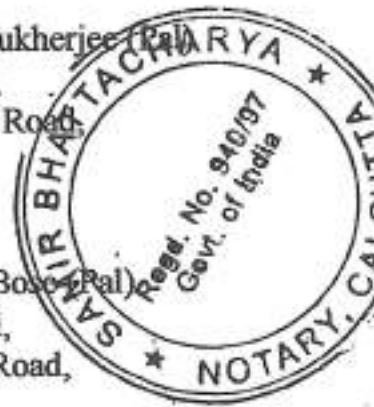
55. (Ka) Prafulla Kumar Mukherjee, wife of late Ira Mukherjee (Pal),
Ira Mukherjee (Pal) father - late Abhay Pada Pal,
resident of Surolok Apartment, C.E/11, Rajarhat Road,
P.S. Rajarhat, Kolkata 700 059.

55. (Kha) Kausalya Roy (Mukherjee), Mother Late Ira Mukherjee (Pal),
Ira Mukherjee (Pal) father - late Abhay Pada Pal,
resident of Surolok Apartment, C.E/11, Rajarhat Road,
P.S. Rajarhat, Kolkata 700 059.

55. (Ga) Shyamal Kumar Bose, mother late Meera Rani Bose (Pal),
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of Sri Guru Nivas, 2, Siddheshwaritala Road,
Kolkata- 700 120.

55. (Gha) Jagdish Bose, mother late Meera Rani Bose (Pal)
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of 5/6 Veer Anant Ram Mandal Lane, Sinthi
P.S. Baranagar, Kolkata 700 050.

55. (Unga) Sanjay Kumar Bose, mother late Meera Rani Bose (Pal)
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of 10, Gaurang Mandir Road, P.S. Patuli,
Kolkata 700086.



ATTESTED
28.11.24
S. ANIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

- 104 -

55. (cha) Kaustab Bose, mother late Mira Rani Bose (Pal)
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of 46, Petari Road, P.S. Entali, Kolkata 700015.

55. (chha) Prashant Bose, Mother Late Meera Rani Bose (Pal)
Meera Rani Bose (Pal) father late Abhay Pad Pal,
resident of 86, S, N Banerjee Road, Manirampur,
Barrackpore, Barrackpore, P.S., Kolkata-700120.

56. (Ka) (1) Bandana Pal, husband late Bishes Pal
late Bishes Pal Father Late Vijay Krishna Pal,
resident of 176/14/99, Raipur Road, Flat No. F-2,
Kolkata- 700092.

56. (Ka) (2) Vikram Pal, the Father late Bishes Pal
late Bishes Pal Father Late Vijay Krishna Pal,
resident of 176/14/99, Raipur Road, Flat No. F-2,
Kolkata- 700092.

56. (Ka) (3) Bhaskar Pal, father late Bishes Pal
late Bishes Pal Father Late Vijay Krishna Pal,
resident of 4-B, Devalok Heights, 142A,
Raja Subodh Chandra Mallick Road, Jadavpur,
Kolkata - 700092.

56. (kha) Arlock Ghosh, Mother Late Anju Ghosh (Pal)
late Anju Ghosh (Pal) Father Late Vijay Krishna Pal,
Resident of 5C, Hemchaya, 40, Old Ballygunge Second Lane,
Post Ballygunge, P.S. Karaya, Kolkata - 700019.



ATTESTED

29/11/24
SAMIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

105-

56. (Ga) Umesh Chandra Das, mother Late Manju Sengupta (Pal),
Late Manju Sengupta (Pal) father Late Vijay Krishna Pal,
resident of , 24, Jawaharlal Nehru Road, Post
P.S. New Market, Kolkata 700087.

57. Krishna Pada Pal, Father Late Nabakrishna Pal,
resident of, 25, Tangra Road, P.S. Entali,
District 24 Parganas.



(The above was amended vide Order No. 364 dated 2/7/74.)

Claims of Ejmali Property Marked as on Batowara & calculation expulsion
total amount 8100/- Taka that the above plaintiffs submit that :-

1. The ancestor of the plaintiffs Nimai Chand Safui, and also is the ancestor of the respondents No 41 to(Nagat) the respondents No. 48. His two sons Tarachand and Gurucharan inherited the property in the said community. After his death. Tarachand's son Fatu Safui, Fatu Safui's two sons, Brajmohan, father of plaintiff No. 2 and respondents No. 41 Bhushan Chandra Safui. Brajmohan left behind his his wife and five sons as heirs, who are plaintiff No. 2 and respondents No. 42 to(Nagat) 46 respectively.
2. After the the death of Gurucharan left his only son Kauri Charan as his legal heir. Plaintiff No. 1 and respondents Nos. 47 and 48 being his son's surviving legal heirs and successors . The legal heirs and successors of Fatu Safui and Kauri Charan Safui, the said Nimai Chand Safui, were joint and one family. Later separated but their all property -

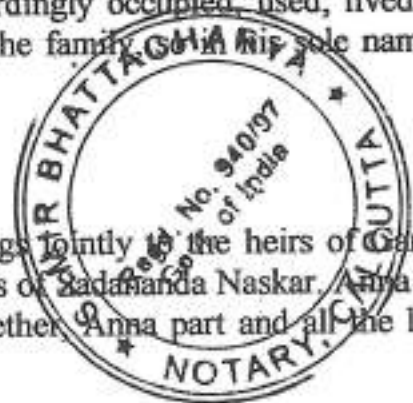


ATTESTED
29.11.24
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

were/are remain Esmaili and undivided and are undivided till and were/are being occupied and used/using.

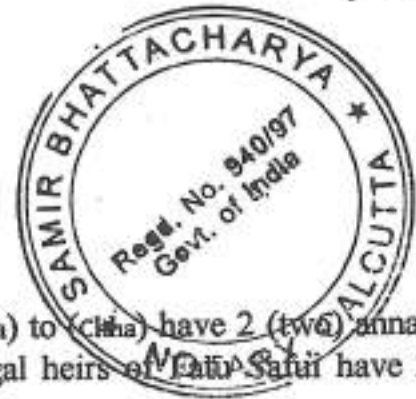
3. The said Fatu Safui during his lifetime with great patience and co-operative talent in his life time along with predecessor of respondents No. 1 to 9, Ganesh Chandra Mandal and predecessor of respondents No. 10 to 16, Sadananda Naskar, predecessor of respondents to No. 17 to 28 Khelaram Sardar, respectively, together gradually with below mention (Ka) to (Chha) Schedule of land . The property mentioned in Tapshil, starting from 21st Paus of the year 1294 till 22nd of Magh of the year 1303, was settled under various owners in various registry pattamuls on various dates and with the help and expense of the said raiyat makrari ownership with the help and expense of the respective family members and salaried good people. By reclaiming the lands, Thantikrishna made the higher lands suitable for agricultural purposes, and by cultivating them and by establishing Jalkar Bheri in the irrigated lands, the four lessees gradually left their bodies while they were occupying the property and collecting the due rent and other things from the upper owner. The properties of the said 'A', 'G' Tapshil have the shares of the said 4 lessees. ORE the said kauricharan and fatu Safui were written in fifty-one and one samsara at the time of acquisition of the said property but both are equivalent and accordingly occupied used, lived. At that time, Fatu Safui was the guardian of the family in his sole name It was coming and it is coming.

4. According to him, the said property belongs jointly to the heirs of Ganesh Mandal. Anna part, " together with the heirs of Sadananda Naskar. Anna part and heir Ganesh of Khelaram Sardar together. Anna part and all the legal heirs of said Kauri Charan Safui



ATTESTED
 ✓
 24.11.24
SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

-107-



together with the heirs, the said plaintiffs (Ka) to (Chha) have 2 (two) annas share in the inherited property and the legal heirs of Fatu Safui have 2 (two) annas share in this inherited property.

5. The said Fatu and Kauri Safui, Ganesh Mandal, Sadanand Naskar, Khelaram Sardar's self-faith, self caste, relatives, relatives and friends were in friendship thought, in their hearts, when among their heirs, who are smart and patient with intelligent and knowledgeable relatively enthusiastic, about farming and Veri (Cultivating of Fish & Pron) matters and then he is to Supervise and look after the said Nalishi Ejmaili property. All the others are under his authority and were/are taking possession of said Nalishi Ejmaili property.
6. After the death of the two said Fatu Safui and his son late Brajmohan Safui respondents No. 41, Bhushan Chandra Safui and his estate were inherited. inherited by his 7 sons, plaintiff No. 2 Jatindranath Safui and respondents No. 42 to (nagat) No. 45, The respondents Sri Kishori Mohan, Kali Charan, Sundar Mohan, late Shyama Charan and Subal Chandra have received the late portion and after the death of Subal Chandra and Shyama Charan their said property has been received their mother respondents No. 46 Smt Phulmani Dasi.
7. After the death of the said Kauricharan, his 4 (four) sons, the plaintiff No. 1 Bishnupad Safui and the respondents No. 47 and 48 Panchkari Safui and Kunj Bihari Safui and late Bhadreswar Safui were inherited. After the death of Bhadreswar said property received his other three brother and inherited. According to this, plaintiff No. 1 has 1/24 share and plaintiff No. 2 has 1/56 share in the suit property.
8. Late Ramdas Mondal, the predecessor of from the respondents Nos. 38 to 40, was a relative and eminent friend of the said Fatu Safui and Kauri Safui, Ganesh Mandal, Sadananda Naskar and Khelaram Sardar. He was a shrewd man of business intelligence and had experience in Veri (Cultivating of Fish & Pron) matters. Generally Fatu, Kauri Safui, Ganesh Mandal and Sadananda Naskar, Khelaram Sardar became old and out of form, incapable respectively.



ATTESTED
 29.11.24
 SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta



The chief became old and incapacitated, and his sons and heirs, not having the proper skill and experience in management, appointed the said Ramdas Mandal as a trustee to look after their fish cultivating Veri (fishery), etc., and their sons, etc., and his sons and heirs to work under Ramdas Mandal, and to earn them the net income of the veri for their's labors. He diligently paid a part of it, after the death of the five partners, the said Ramdas continued to look after and manage the property as a trustee on behalf of their heirs.

9. Tarakanath Mandal, the predecessor of the respondents No. 30 to respondents No. 37, was the elder son-in-law of Vaidya Mahashay Fatu Safui, he stayed with his father-in-law in Veri from time to time during the lifetime of Fatu Safui and gained experience in the work of Veri. At the time of Fatu Safui's death, as his sons were unintelligent, young and minor, and their mother Sumati Dasi was a disabled and veiled woman, the eldest son-in-law took the help of the elder son-in-law in looking after and supervising the property of his husband and driving the sheep on their behalf, thus Tarakanath Mandal Vaidya Mahashay There is an opportunity to middle with the property.
10. During the last district settlement, the said Ramdas Mandal Tarakanath Mandal Vaidya Mahashay's name appeared in the examination by the Nalishi, but the plaintiffs was/were acting/working in fiduciary capacity, as the plaintiffs were unable to establish how their share in the land which was recorded by the defendants and so they were classified as respondents for all objections. Plaintiffs claim any part of their property if they provide any details in their description about the origin or origin of their parts, then the plaintiffs RG in that regard



ATTESTED

SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

and defendants Prays for permission to file amendment or additional statement.

11. Son of Ganesha Mandal respondent No. 1 has by staying in under his Veri and gradually acquired experience and special skill under his father and other associates supervision and working with Fatu Safui Mahashay's son-in-law Tarak Vaidya and Ram Das. After Ramdas Mandal, Tarak Vaidya Mahashay the sons of the said Tarakanath Vaidya Respondantss No. 30 to33 and 1 Respondants is looking after and supervising the assets of the plaintiff, the other partners are using possession of the assets of the plaintiff under his control, so the plaintiffs and other partners are entitled to get the accounts of the period of their supervision from him.

12. As it became difficult to take possession of the said Ejmal Nalishi inherrited property, the plaintiffs requested the respondantss to prepare an account of the property in Ejmaili community and divide it according to parts, but due to its various delays, the plaintiffs were forced to take the shelter of the court.

13. As the plaintiffs were very young at the time of their father's death, they are minors and have no proper knowledge of the assets of the community. In this lawsuit, if it is revealed that any other assets have been left out through discovery etc. during the driver's stay, the RG requests correction by adding them later.

14. According to the last request for distribution of Mauja Garfa and Mauja Brijji under P.S. Sonarpur and P.S. Falganj under the area of this deed, the date of request is 9th March 1956 from Falgun 1382.



ATTESTED
29.11.24
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 946/97

-110-

15. This lawsuit was filed for court jurisdiction and court fee waiver and Taidad 8000 taka for the value of the plaintiff's property and for partition 15 taka and accounting, taidad for the time being took 100 taka and fees paid 8 (eight) taka 2 (two) anna court fee for the same .

Prayers accordingly:-

- (Ka) It is ordered to issue a preliminary decree of partition and to appoint competent commissioners to apportion the portion claimed by the plaintiffs from the Nalishi property and to give them separate possession in their separately identified parcels.
- (Kha) if the judgment of the court It is argued that dividing the depreciable property into lots of part and value and utility of Nalishi Veris' will reduce, the value and utility of the deficient Veris'. And the Devidend of every year at the proper time according to Indian Company's or same act and supervision According to the law, a registry society is ordered to give proper order or other order to operate under the Nalishi Property Management.
- (Ga) It is the soul to decree the discharge to audit against during the supervision period of Respondents No. 1 and respondants Nos. 30-33.
- (Gha) The other respondants or their predecessors who supervised the then "cataract" auction is entitled to be directed to issue a specified decree in that regard.
- (Unga) If necessary to account for the amount owed by the plaintiffs against the respondants. The respondants are directed to give a additional sum of money on the taking of the excess and to give a dicree regarding the same.

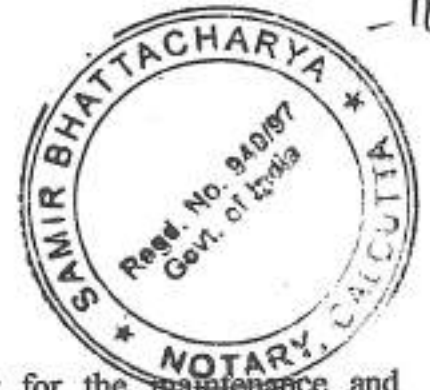


ATTESTED

29.11.24



SAMIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta



(Cha) An order is made to appoint a receiver for the maintenance and supervision of the estate if necessary during the pendency of this suit.

(Chha) The Court orders that the plaintiffs be awarded costs and other remedies other than the relief sought.

"Suit Property"

(Ka) Donor Benimadhav Ghosh Recipient Fatu Safui Digar date 21st Paush 1294 Pattamul 100 bigha sheep in Barakholgram, District 24 Pong P.S., Taliganj Mauje, with annual rent of 131 taka 4 annas including water tax and clamps. It is bordered by North Kalikapur, East by Amar Pattai Land, South by Radhanath Mandal and West by Dulorkani by Madhav area, Bari Zamindar Radhamohan Mandal.

(Kha) Donor Jaykrishna Mandal Ding Recipient Fatu Safui Digar Tang 1303. District 24 Pargana P.S. Taliganj Mauza Barakhola 129, STAR8159 Tauji 10 annas share of 50 taka deposit received by patta root on 22nd Magh all the land canal bill patit Bhogi Shalishuna Puskarini etc. Which has been measured and recorded in various khatians at various ORE 022 76.8.27 Mauzas in the last settlement.

(Ga) Ascetic Donor Indra Mani Dasi Recipient Late Fatu Safui Digar Tang 1295. 14th Magh Tang Patta Originated District 24 Pong P.S. Sonarpur Tauji No. 12 Mauza Mukundpur Dak Header Eight Villages 1 Bande 260 Bighas 130 Bighas Annual Rent 260... Vastu Bagan Vastu Bagan... Pushkarini Chamil Patit Jalkar Gata Bill Canal Total 260 Bighas Annual rent 260 East boundary of Khoder Abad : Kalika Pur boundary towards Hede and Marakni



ATTESTED
28.11.24
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta



North Jagati Pota and Mamudpur also border Khas Mahals of Kadir Abad Government and the borders of Dabarakhola Ghosh Abad Atghara. Recorded in various khatians in various mouzas of the last settlement.

(Gha) Ascetic giver Indramanidasi -

Recipient Fatu Safui Digar Tang 1297. 17th Jyist Tang Patta Original District 24 Parganas, P.S. Sonarpur, Hal P.S. Taliganj Mouja Kalikapur Bara Hede Village 1 Bande 60 Bigha Fallen Bata Jalkar Shali Pushkarini Etc. 15 Bigha Annual Rent 17 Taka Ihar Chauhddi North Mukundpur East Oi D Oi West Debnarayan Barui Land Which has been measured and recorded in different khatians in different mouzas of the last settlement

(Unga) Ascetic donor Chandicharan Naskar

Grantee - Fatu Saidigar Tang 1295 year 17th Falgun Tang patta originally received 28.1.2 (ana) out of 60 bighas in 1 bande of village 24 Parganas former P.S. Sonarpur, Mauza Kalikapur. 13, Bigha Jalkar Vedi annual rent 36 AR taka its chauddi north east south your Pattai Jalkar Zamin P. Dev Narayan Badui i.e. Kani of Lautla.

(Cha) Generous donors Rasik Chandra Naskar Ding Grahitaftu Safui Digar Tang 1295.17 District 24 Parganas received in Phalgun Tang Pattamool former P.S. Sonarpur Hal P.S. 3.17 out of 60 bighas in 1 band in Taliganj Mauza Kalikapur village. 2 (Grana) 13, Jalkar Vedi's annual rent is 4. Its four boundaries are north east south of you Pattai Jalkar Zamin P. Devanarayan Barui i.e. Kani of Lautla which is past Measurements have been recorded in different khatians in different mouzas of the settlement.



ATTESTED
 28.11.24
 SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta



(Chha) Ascetic Donor Gagan Chandra Mandal.

Grahita Fatu Safuidigar 25 Magh in the year 1300 Tang patta original district 24 Parganas P.S. Taliganj Mauza Kalikapur village 1 Bande 13 Bigha Jalkar Vedi Ihar Chauhddi North Khal Bagade Kani East Amadig Bad Vedi D. Your bara open land P. Pattai Mandal Babur's land belonging to you which is from the last settlement Measured and recorded in various mauzas and khatians.

(New Schedules added after Schedules "ka" to "chha" mentioned in original application. Vide Order dated - 07/07/06.)

Example -

(ja) Jatiram Naskar Ding with Nabakrishna Pal Solenama Case No. 54/9 of March 1907 1905 Third Sub Judge's Court Alipore, 24 Parganas, P.S. Taliganj, Mauza Barakhola, J, L, No. 21.

(jha) Ayazdayaz Tapshil Donor Nabakrishna Pal Recipient-Jortiram Naskar Ding Tang 13th OTA July 1915. The land of Mukundapur in the north, the land of Mukundapur and Ganegachi in the east, the land of Amadig in present Chakganiyagachi gher, the land of Gane Gachi in the south, the land of Chak Ganiyagachi Khas Mahal, the land of Solenamar No. 54/9, Pattai of about 51 bigha land. Which has been recorded in different khatians in different mouzas of the last settlement.

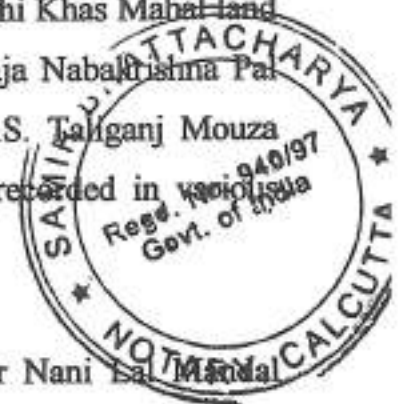
(Ingo) Ascetic Property Donor Navakrishna Pal Grantee Brajmohan Safui Ding Tang Eng 13th July 1915 Approx 12 bighas 15 kathas. Chauhddi:- According to partition suit solenama of partition suit No. 54/9 of 1905 of Court of Alipore Third All Judges East of North Kalikapur and Mukundapur Jalkar boundaries.



ATTESTED
29.11.24
SISIR BHATTACHARYA
Notary Public of India
Regd. No. 940/97
City Civil Court, Calcutta

-114-

Awaz Deyaji is your's obtainable Land of Taluk No. 206 | 210 | 159 | 169 south of Ganegachi currently Chak Gania Gachi Khas Mahal land West of Praja Kedar Mandal Namiya Land Hal Praja Nabakrishna Pal and Saraswati Namiya 12 bigha water tax land. P.S. Taliganj Mouza Barakhola J.L. 21 Parganas 24, which have been recorded in various Khatians at the last settlement.



- (Ta) Ascetic property grantor Nabakrishna Pal Receiver Nani Sa Mandal Tang Eng 13th July 1915 about 12 bigha 15 katha Chauhaddi North Kalikapur and Mukundapur Jalkar border land east of Alipore Third Sub Judge's Court No. 54/9 of 1905 partition case 'Solenamar claim Ewaz Deyamadig 206 . Land of Taluk No. 210.159.169 South of Ganegachi Presently Chak Gania Gachi Khas Mahal land West of Praja Kedar Mandal Namiya Land Hal Praja Nabakrishna Pal also Saraswati Namiya 12 bigha water tax land. P.S. Taliganj Mouza Barakhola J.L. 21, 24 Parganas, which have been recorded in various Khatians in the last settlement.

- (Tha) Ascetic property grantor Nabakrishna Pal grantee Jatiram Naskar 13th July 1915 A year approx 12 bigha 15 katha. Chowhaddi North Kalikapur and Mukundapur Jalkar boundary land East Alipore Third All Judges Court No. 554/9 of 1905 partition case 'Solenama Mokaddamanus due to Awaz Deyaji Tomadig Land No. 206.210.159.169 Taluk Land No. 206.210.159.169 South Ganegachi Presently Chak Gania Gachi Khas Mahal land West 12 bigha water tax land in the name of Praja Kedar Mandal and Hal Praja Nabakrishna Pal and Saraswati. P.S. Taliganj Mouza Barakhola J.L. 21, 24 Parganas, which have been recorded in various Khatians in the last settlement.

ATTESTED

Regd. No. 940/97
Govt. of India
City Court, Calcutta



ATTESTED

28.11.24

SAMIR BHATTACHARYA

-115-



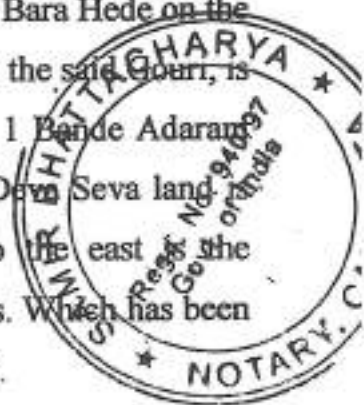
(Da) Ascetic property donor Nabakrishna Pal recipient Dhiraj Sardar Gong Tang Eng 13th July 1915 approx 12 bigha 15 katha. Chowhaddi north Kalikapur and Mukundapur Jalkar boundary land East Alipore Third Sub Judge's Court No. 54/9 of 1905 Partition suit: According to Solenama suit Ewaz Deyaji Tomadig's land No. 206.210/159.169 Taluk land No. 206.210/159.169 South Ganegachi Presently Chak Gania Gachi Khas Mahal land West Praja Kedar Mandal Namiya land Hal Praja Nabakrishna Pal also Saraswati Namiya 12 bigha water tax land. P.S. Taliganj Mouza Barakhola J.L. 21, 24 Parganas, which have been recorded in various Khatians in the last settlement.

(Dha) Term Acceptance Donor Chintamani Mandal Acceptee Khelaram Sardar Ding Tang Bangla 10th Year Falgun 1294. Chowhaddisthi Jalkar 1 Bande P.S. Taliganj Mouza Barakhola J. L. No. 21, District 24 Parganas. Chaudhadi is bounded by the kani of Radhanath mandal in the south, the bill of tamarind trees in the north, the sheep of Radhanath-mandal in the west and Kalikapur and Mukundapur mauzas in the east.

(MNa) Upseel Donor Mr. Durgadas Sarkar Recipient Khelaram Sardar Ding Tang 1295 4th Magh Date Received Pattamoole District 24 Parganas, P.S. Sonarpur Tauji No. 12 Mauza Mukundapur Dak Heder Hat Village 1 Bande 260 Bighas 130 Bighas out of 260 Bighas Annual rent Rs.130. Road Garden Pushkarini Hasil Patit Water Tax Bill Canal Total 260 bigha annual-rent 260 taka East Khuder Abad boundary West Kalikapur boundary Hede and Marakniuttar Jagatipota and Mamudpur and Kali Abad Government Khas Mahal boundaries have been recorded in different khatians in different mauzas in the survey of the last settlement.



(11a) Sale-Kobala Donor Mrs. Parijat Bewa Jahje late Gadadhar Mandal Grahitang Fatu Safuisan 1292 Year 2nd Falgun Date Kobala Original District 24 Parganas P.S. Sonarpur Tauji No. 12 Mauza Mukundpur 4 Bande 20 Bigha Land 9 rupees per annum. Bhadrasana of Rupchand mandal in the east, the road running north, Bhadrasanbat of Panchkari mandal in the west is your pushkarini. 2 No. 1 Bande Jalkar Pushkarini 1 Bigha West of your Shali land South of your Puskarini written land of the said No. Chauhddi East of Rupchand Mandal and your Doba. No. 3 Bande Shali land Jalkar which is about 15... Bigha on the west, Bara Hede on the south, Mamudpur on the north, Jaha Hara Mandal's Bati, the said Gouri, is your rice land on the east. Cornio Shali land of 4 No. 1 Bande Adaram Mandal is approximately 1... Bigha to the south your Deva Seva land the zamindar's Khayazmi to the north, your land to the east the zamindar's Pras land to the west only 20 (twenty) bighas. Which has been recorded in various khatians in the last settlement survey.



(11ha) Ascetic Donor Gunmoni Dasi and Durgadas Sarkar Recipient Sadanand Naskar Ding last NOTASENS 11th September of 1st season received 30 bighas out of 60 bighas in village 1 Bande 60 Bighas in District 24 Parganas former P.S. Sonarpur Hal P.S. Taliganj Mauza Kalikapur village. Chauhddi in the north-east and Mukundapur in the south and Devanarayan Badu's land in the west. Which has been recorded in various khatians in the measure of the last settlement. *

(Additions to items "1" to "3" and "5" and "7" in the schedule of the original application, together with the remaining items 4 and 6 of the original application, items "1" to "7" are described below.) Namely:-



SAMIR BHATT
Notary Public of India
Regd. No. 940/97
City Civil Court, Calcutta

28. 11.23

-117-



- 1) District 24 Pargana, P.S. Taliganj, Pargane Khaspur, J. L. No. 21, Mouza Barakhola Village Main C. S. Recorded in the record Nos 4, 7, 9, 24, 28, 25, 011, 31, and under the record. which Touzi Nos 169/1, 169/2 together, later added 206, 210, 159, 129, 54 and 156 (which is under Touzi Nos 169, touzi Nos 156 and under Touzi No. 129).

C. S. Plot No- 79, 75, 70, 70/118, 74/114, 73, 77, 71/95, 72, 71, 64, 64/115, 64/92, 81, 70/117, 75, 74/113, 77/94, 75/99, 74, 116, 117, 119, 78, 66/100, 78/102, 104, 66, 91, 39, 40, 49, 82, 83, 89, 11, 42/146, 103, 84, 9, 11/150, 69/98, 87, 42/145, 65/119, 115.

R.S. Khatian No:- 9, 147, 170, 150, 154, 160, 165, 150, 148, 149, 5, 21, 169, 171, 30, 172, 157, 158, 159, 166, 168, 167, 32, 33, 161, 162, 151, 152, 153, 156, 163, 164, 11, 144, 145, 142, 143, 173, 140, 17, 18.

R.S. Plot No:- 135, 118, 126, 111, 101, 108, 130, 133, 131, 132, 129, 171, 128, 128/170, 105/106, 143, 103, 162, 102/156, 134, 125, 109, 104, 101/159, 104/108, 99, 127, 127/168, 127/169, 112, 112/161, 136, 137, 172, 46, 43, 44, 41, 145, 147, 150, 157, 142, 13, 126/165, 163, 107, 124.

- 2) District 24 Pargana, P.S. Taliganj, Pargane Khaspur, J. L. No. 20 Mouza Kalikapur, in Kalikapur village C.S. 184, 150, 183, 161, 47, 53, 54, 55, 56, 141, 6, 7, 8, 9, 26, 27, 28, 29, 42, 82, 83, 133, 170, 171, 137, 138, 140, 174, 177, 180, 178, 169, 36, 50, 3 and



ATTESTED

JAMIR BHATTACHARYA
Notary Public
Regd. No. 940/97
City Civil Court, Calcutta



Recorded in Khatian No. 42 and under this subordinate Khatians of which Tauji No. 3, 4, 5, 12.

C. S. Plot No- 310, 306/348, 306/351, 306/349, 306/350, 12, 26, 81, 81/250, 81/251, 81/252, 144, 145, 148/266, 102, 146, 178/168, 142, 87, 89, 20, 27, 45, 91, 150, 151, 84, 98, 77, 98/256, 64, 331/352, 306/341, 306/346, 306/334, 306/318, 306/319, 306/321, 306/322, 306/323, 306/324, 306/325, 306/326, 306/329, 306/330, 306/311, 306/347, 306/379, 60, 340.

And. R.S. Khatian No: 200, 284, 40, 349, 351, 347, 59, 283, 209, 10, 45, 286, 338, 78, 79.

And. R.S. Plot No:- 363, 399, 402, 400, 401, 315, 383, 397, 387, 385, 368, 369, 371, 372, 373, 374, 375, 376, 379, 380, 367, 386, 196, 63, 42.

- 3) District 24 Pargana P.S. Sonarpur Pargana Khaspur J.L., No. 4 Mauza WES Mukundpur Village Main C. S. Khatian 52, 39, 53, 54, 51, 50, 32, 13, 12, 34, 14, 15, 17, 30, 10, 45, 19, 18, 47, 49, 16, 20, 35, 34, 37, 38, 40, 42, 43, 44, 11, 21, 22, 23, 25, 27, 28, 29, 31, 33, 1, 3, 4, 5, 7, 6, 9, 41, 46, 48, 2, 24, 8 and recorded under sub Khatian which Tauji No. 12, 206, 210, 159, 129.



ATTESTED
 28.11.24
 SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

-119-



C. S. Plot No:- 54, 55, 56, 58, 59, 60, 61, 62, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 93, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 92/109, 91, 92, 94, 95, 96, 97, 98, 78, 87, 88, 89, 90, 85, 79, 47, 48, 51, 57, 58, 63, 34, 26, 43, 44, 45, 46, 49, 35, 13, 12, 11, 53, 65, 67, 38, 39, 40, 41, 86, 50, 52, 109, 57, 111, 19, 9, 20, 42, 10, 29, 114, 110, 23, 118, 113, 28, 117, 17, 21, 22, 24, 25, 112, 1, 2, 3, 4, 5, 7, 6, 18, 27, 31, 32, 33, 36, 37, 16 66.

R.S. Khatian No.- 61, 63, 66, 67, 69, 71, 75, 102, 59, 60, 62, 65, 65, 68, 70, 72, 76, 78, 79, 81, 83, 85, 87, 89, 91, 57, 51, 53, 55, 52, 77, 80, 82, 84, 86, 88, 90, 92, 99, 101, 54, 104, 46, 103, 24, 4, 26, 95, 94, 56, 20, 16, 32, 33, 30, 27, 7, 6, 50, 18, 58, 14, 10/11, 2, 44, 43, 45, 8, 3.

R.S. Plot No:- 17, 16, 19, 21, 22, 23, 24, 25, 27, 31, 32, 33, 36, 40, 37, 38, 39, 59, 65, 74, 77, 78, 99, 100, 101, 102, 103, 104, 105, 106, 107, 79, 80, 85, 86, 116, 88, 82 109, 110, 111, 112, 113, 108, 81, 82, 83, 118, 90, 95, 96, 12. 56, 57, 58, 60, 61, 62, 63, 64, 34, 26, 43, 44, 40, 45, 46, 47, 48, 41, 35, 13, 12, 11, 10, 117, 28, 114, 115, 29, 1, 2, 3, 4, 5, 6, 7, 9, 8, 49, 50, 51, 20, 42, 18.



ATTESTED

28/1/24
SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta



4) Mauza Garfa Pargana Khaspur J. L. No. 19, P.S. Taliganj C. S. Khatian 5, 42, 51, 52, 60, 81, 82, 96, 97 100, 101, 103, 104, 106, 107, 114, 191, 192, 194, 200, 201, 223, 503/1, 595, 596, 600, 601/620 have been recorded in the Khatians and subordinate Khatians.

5) Mauza Jagatipota, P.S. Sonarpur Pargana Calcutta J. L. No-3, C.S. Khatian No. 3 has been recorded in Khatian and subordinate Khatians of which C. S, Plot No. 4, 5, 6, 6/7, 8, 11, 12, 13, 14, 15, 16, 17, 18, 19, 31, 35, 23, 6/44, 31/45, 9, 10 .

6) Mauza Atghara Pargana Calcutta J.L. No. 5, P.S. Sonarpur, Khatian 10, 11, 14 No. Recorded in C.S. Khatian and subordinate Khatians.

7) Mauza Chakganiyagachi Pargana Khaspur J.L. No. 24, P.S. Taliganj is recorded in Khatian 18 and Khatian No. 1 to 14 C.S. Khatian and its subordinates.

Verification

Knowing all the facts about my application and I am well conversant with the facts and circumstances of this suit of the above statements contained in the foregoing paragraphs are true to the best of my knowledge and belief and I sign my name in this verification on ___/___/20 at the Court Premises



ATTESTED

28.11.23

SAMIR BHATTACHARYA
Notary, Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta



Affidavit

I, **Dipankar Safui**, Son of Late Vola Nath Safui, aged about 33 years, by faith Hindu, by occupation Business, resident of Brizi Purba Para, Post- Garia, P.S.- Patuli, Kolkata- 700084, I do hereby solemnly affirm and declare state as follows

1. That I am the plaintiff Nos 2.(k) (2) and all the statements are true to the best of my knowledge and belief.
2. All the written particulars of my application are true to the best of my knowledge and belief. I have signed the said affidavit to the best of my knowledge.

Deponent
Identified by me

Advocate

-: Re-Verification: -

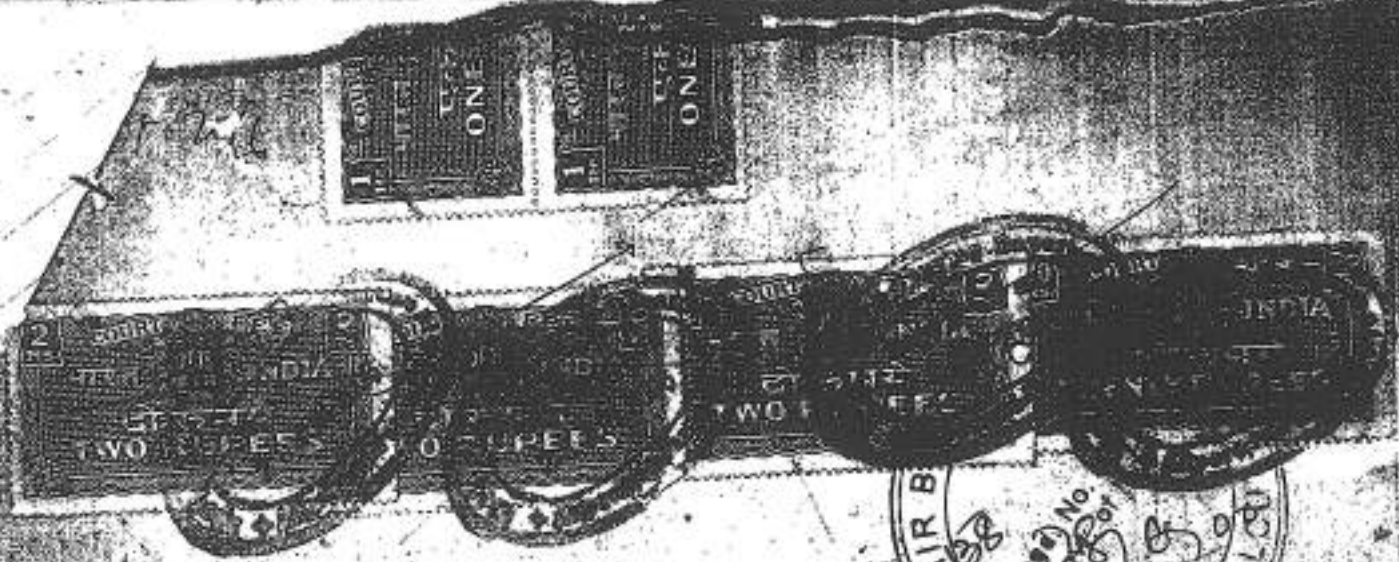
Knowing all the facts about my application and I am well conversant with the facts and circumstances of this suit of the above statements contained in the foregoing paragraphs are true to the best of my knowledge and belief, I have signed my name on this application.



ATTESTED

[Handwritten Signature]
SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

Deponent



06.6.2006 20.6.2006 20.6.2006 28.6.2006 2006

BS 1984/2006.

District, 24 Parganas (South)

In the Court of the 2nd Civil Judge (S.D.M.) at Alipore

Present: Smt. Yasmin Ahmad, Civil Judge (S.D.M.).

Title suit No. 121/1962.

Sri Bishnupada Sanfui & Ors. plaintiffs

- Versus -

Sri Behajilal Mondal & Ors. Defendants

Order dated 20.05.2006: Today is fixed for passing order in respect of the application under section 151 CPC for sale of the suit properties through the Receiver as filed on behalf of deft/13, Bhudhar Ch. Naskar on 11.11.2003 and on 11.11.2003 and 12.12.2003, by defd/111 Utpal Mondal on 11.11.03, by the heirs of defdt/11-Govinda Naskar and heirs of deft/12-Gora Chand Naskar filed on 11.11.2003, by defd/3(kha) - Prabir Mondal filed on 11.11.03, by defendants namely S.N. Sardar @ Shabbu Nath Sardar, Pranda Mohan Sardar, Santosh Sardar, Nirajen Sardar and Rati Kanta Sardar on 6.4.2005, by defdts- Dipak Sardar, Parnalal Sardar, Sushil Sardar, Bikash K.L. Sardar, Sumit K.L. Sardar, Subodh Sardar, Gopal Ch. Sardar, Manilal Sardar on 6.4.2005 and heirs of plff.No. 1, viz. Pramila Sanfui, Bibha Bhajia, Shyamal Sanfui, Binjal Sanfui, Kamal Sanfui on 2.5.2005 who supported the order.

ATTESTED
 29.11.23
 Smt. P. K. GHOSH
 City Civil Court, Calcutta



[Handwritten signature]

-123-



- 2 -

supported the prayer of the parties praying for sale of the suit properties " as is where is basis " through the Receiver, Sankar Sen.

Likewise, heirs of deft/47 Nilal Sanfui, Prosanta Sanfui, Gour Sanfui on 25. 2005 filed applications supporting sale of suit properties through the Receiver Sankar Sen and the heirs of deft/48, namely, Durga Sanfui, Dulal Sanfui, Tulal Sanfui, Bholal Sanfui even filed their application on 2. 2. 2005 supporting the contention of the above named parties.

The said applications for sale of the suit properties through the Receiver, Sankar Sen have been strongly and most vehemently objected by some of the parties.

Pltiff/2(Ga) Sunil Sanfui filed petition on 12. 12. 2003 objecting against the application filed by deft/11-Govinda Naskar and heirs of deft/12 Priyalal Naskar who had preferred selling of the suit properties through the present Receiver Sankar Sen.

An objection application was even filed on behalf of deft/22(k) Jahar Sardar, 19(kha) Manoj K.L. Sardar, 17(k) /2 Manda Sardar, 2*(kha) Shambhu Nath Sardar, 18(Uma) Mani Lal Sardar, 24(k) Kashi Nath Sardar, who objected against leave
contd. 3

ATTESTED

29.11.24
SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India

City Civil Court, Calcutta





-3-

leave or permission for selling the suit property, as filed by defdt/3(kha) Prabir K.R. Mondal, Govinda Naskar and heirs of substituted deft/12-priya Lal Naskar and deft/3 Bhudhar Naskar. Moreso, plff/1(kha) Ranjit K.R. Sanfui even filed an application on 4.7.2005 raising objection against the application for granting of leave for sale of the suit properties.

That apart, objection application was even filed on behalf of plff/2(ga) Sunil Sanfui on 12.12.2003 against the application for permission for sale of suit properties through present Receiver as filed by defdt./111-Utpal Mondal.

Objection was also filed on behalf of Ashoke Naskar and others on 12.12.2003, on behalf of deft/3(ka) 1 to 4, namely Sukumar Mondal, Nagesh Ch. Mondal, Swapan Mondal, Shyamal Mondal, 3(Kha) Bidyut Mondal, deft/(Ga) 1 and 2 Gopal Mondal and Govinda Mondal and deft/3(gha) 1 to 3 namely, Sila Mondal, Rakesh Mondal and Rajit Mondal against the application for leave for sale of suit properties as filed by Govinda Naskar deft/11(kha), and heirs of deft/12, Priya Lal Naskar, Bhudhar Ch. Naskar, Prabir Mondal and Utpal Mondal. An objection application was even filed by the legal heirs of Behari Lal Mondal on 6.8.2005 on behalf of

contd. 4.

ATTESTED

29/11/24
SAMIR BHATTACHARYA
Notary, India
Reg. No. 940/97
City and Court, Calcutta



[Handwritten signature]



-4-

on behalf of defdt. Nos 2, 6 and 9 on 20.8.2005.
 Apart from the above application an affidavit-in-opposition
 on behalf of Plff/2(k_a) to the application of the defdt/111
 Utpal Mondal for leave for sale of the suit properties "as
 is where is basis" u/s 151 CPC was also filed on 12.12.2005
 and at the same time an affidavit-in-opposition was also
 filed on behalf of deft. Nos 42, 44(k_a), 44(k_ha), 45(k_a),
 45(k_ha), 47(k_ha), 44(g_ha), 43(ch_a), 41(k_a)/2, 41(k_a)/3, 41(k_a)/5,
 41(k_a)/8 to the application for leave for sale of suit
 properties as filed on behalf of deft/13-Bhudhar Ch. Naskar.

In order to avoid repetitions, it would be proper to
 emphasise on the main ground on which the instant applica-
 tion for sale of the suit properties, "as is where is
 basis" u/s 151 CPC has been based upon. The main contention
 of the parties in favour of sale of the suit properties
 through the Receiver is that the suit properties comprising
 of seven different Mouzas, namely, Barakhul, Kalikapur,
 Mukhunde pur, Corfa, Jogadipota, Atghara and Chakgani, which were
 being either acquired by the state of West Bengal or
 forcibly being occupied by third parties which could not
 be stopped by the then Receiver Rajit K.R. Ganguly and after
 his death, Sankar Sen was appointed as Receiver on 19.2.200

ATTESTED

29.11.20

SAMIR BHATTACHARYA
 Notary Public, Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta



1-2000
ONE RU
1-2000
ONE R



-5-

P. 4.

19. 2. 2000 for preservation and protection of the suit properties. Furthermore, it has been contended that the present Receiver Sakar Sen submitted his report regularly as per direction of the Court. It was due to non-co-operation shown by some of the plaintiffs and defendants that the suit properties were forcibly occupied by the third parties during the tenure of the previous Receiver. The Ld. advocate has ever drawn the attention of the Court to the various orders as passed by this court and the Hon'ble High Court, Calcutta.

One of such order being passed by this court on 23.12.2002 whereby the present Receiver was given liberty to perform all the duties of the receiver including collection of rents, profits and income received (by way of sale/lease) in respect of the suit properties. That part the parties even stated that the objection filed by Bholanath Sengupta and 69 others on 11.6.2002 for removal of the present Receiver was rejected by this court vide its order dated 8.8.2003 and that the petitions dated 21.2.2000, 19.9.2000, 24.11.2000 and 9.12.2000 praying for removal of official Receiver Sakar Sen were rejected vide this court's order dated 21.2.2001 and it was affirmed by the Hon'ble Appellate Court on 3.4.2002. On the basis of such contentions,

ATTESTED
29.11.07
SAMIR BHATTACHARYA
Notary, Calcutta
Regd. No. 940/97
Govt. of India
City Civil Court, Calcutta





-6-

such contention, the parties in favour of sale of the suit properties under the supervision of the present receiver Sankar Sen has have argued that the said receiver did not misuse his power and regularly submitted Accounts in court and had it not been so, the court would not have passed the orders as passed on previous occasions. In view of the above facts and circumstances, the parties have prayed for leave or direction upon the present receiver Sankar Sen for sale or transfer of suit properties and also for distribution of money to the parties in the suit properties.

The other sides strongly objected such sale through receiver on the ground that the receiver has not only violated the order of this court as passed on 23.12.2002 & 8.8.2003 but even ignored the order of Hon'ble High Court in C.O. 1824 of 2002 dated 25.9.2002, by which the Hon'ble Court had restrained the receiver Sankar Sen from dealing with the suit property in any manner whatsoever but the present receiver paying no heed to such direction of the Hon'ble Court, entered into agreement for sale of the suit property through different persons and organisations and thereby received a sum of Rs 11,00,000/- (Eleven lacs) from the said transactions. In pursuance of such violation

contd. 7.

p.5.

ATTESTED
 29.1.04
 SANKAR SEN
 BHATTACHARYA
 Regd. No. 940/97
 City Civil Court, Calcutta





-7-

violation of the Court's order by the present Receiver, Sasanko Sanful filed an application for contempt against the receiver Sankar Sen before the Hon'ble High court and the Hon'ble Court, vide its order dated 1.9. 2005 held the receiver guilty for contemptuous act by violating the orders dated 25.9. 2002 and 23.12.2002.

In this context, the parties against the sale of the suit properties through the receiver have argued before the Court that the court cannot legalise the illegal activities of the Receiver, who was supposed to be the Officer of the Court.

After hearing the submissions of respective parties and after careful scrutiny of the record, it appears that although the present receiver was appointed by this court on 19. 2. 2000 for protection and preservation of the suit properties in connection with the instant partition suit, the receiver has failed to abide by the spirit of Order 40 C.P.C. which confers upon the Receiver power for protection and preservation and improvement of the properties and such acts of the Receiver is evident from his conduct which has been quite vividly observed by the Hon'ble High Court, vide its order dated 1.9. 2005, passed in C.P. A.N.No. 688 of 2004

ATTESTED

SAMIR BHATTACHARYA
Regd. No. 940/97
Govt. of India
Civil Court, Calcutta





- 8 -

p. 6.

C.P.A.N.No. 688 of 2004 dated 1.9. 2005, so one finds no necessity to discuss in respect of the conduct of the Receiver which would be repetition of the views as observed by Hon'ble High Court on 1.9.05. Be it mentioned here that the report, as submitted on 21.3.2000 by the receiver Sankar Sen for shows that annual source of income as regard Mouzas. Barakhola, Kalikapur and Mukundapur was Rs 5,00,000/- but the receiver failed to submit or deposit any farthing in this respect despite order dated 8.8.2003 passed by this court directing him to file the statements of account regarding income and expenditure of the properties in question. Thus in a nut shell it can be said that the case has developed a chequered history for the simple reason that over the suit properties there are different sets of parties who are interested and they are at logger heads as one party wants to sell the property through the receiver while the other strongly opposes it. The beckon in light of this case is that the disputed properties are valuable and important. The Receiver was appointed by the Court for preservation and protection of the properties but as the receiver failed to perform his duty the Hon'ble High Court discarded the acts and works of the present receiver.

contd. 9.

ATTESTED

SAMIR BHATTACHARYA
 Notary Public, Govt. of India
 Regd. No. 940/87
 City Civil Court, Calcutta



28/4/04



-9-

Receiver i. e. , Sankar sen vide Hon'ble High Courts order dt. 19.05 passed by Justice P.K. Sengupta in C.P.A.N. 688/04. Now the astonishing question is that the receiver did not pay heed to the order of the court in view of the fact that he did not submit the report as regards day to day development or deterioration in respect of the suit properties despite the orders of this court dated 23.12.2002 and 8.8.2003.

But on the reverse the present receiver has tried to justify his actions by saying that he was allowed to act in accordance with the order of this court dt. 23.12.02.

p.7.

Thus one finds that the present receiver has made the court blind as regard the whole matter which is direct violation of the court's orders, so the court is at liability to take necessary action against the present receiver Sankar sen in appropriate time.

Now the jarring question which appears before the court is that whether the suit properties should be sold under the supervision of the receiver.

First of all the said order cannot be passed as because the court is blind as regard the nature and character of the

contd. 10.



ATTESTED

82/11-24
 SAMIR BHATTACHARYA
 Notary
 Regd. No. 948/97
 City Civil Court



-10-

or the properties in question at present.
 Secondly the present Receiver although has not been removed by the order of Hon'ble High Court but his conduct has been condemned by the Hon'ble High Court, vide their order dated 1.9.05 and in such event, I find no good ground to allow the sale of the suit property under the supervision of the present Receiver Sankar Sen.

Thus, in view of the above observations, the Court is of the opinion that the present Receiver Sankar Sen be restrained from transferring, alienating or disposing or dealing with the suit properties in any manner whatsoever till further order.

As regard the sale of the suit properties is concerned one finds that there has been a number of applications which have been filed by different parties for appointment of special officer, through whom the suit properties should be sold. But the said applications for appointment of special officer is yet to be disposed of.

As regard the sale of the suit properties by the parties is concerned, it has been mentioned that the instant suit is one for partition and as such there is no question as selling or transferring or alienation of the suit

ATTESTED

24.11.24
 SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940197
 City Civil Court, Calcutta





- 11 -

p. 8

the suit properties being the pendency of the suit. On the contrary, the parties are directed to expedite the instigated suit in view of the fact that the suit is of the year 1956. In the present context it would not be justifiable and feasible to pass any order in respect of sale of the suit property at this stage as because if the suit properties are sold then the sole motive for appointment of the Receiver, as observed by this Court on earlier occasion would become meaningless as the main object for appointment of Receiver is for protection and preservation of the suit property.

Thus the applications for selling/transferring/ alienating/ disposing of the suit properties by any of the parties, is hereby rejected at this stage. Hence it is

ORDERED

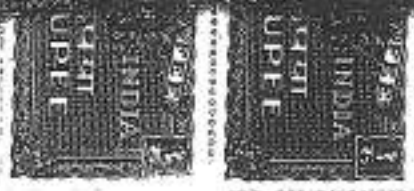
that the application for sale of the properties through the present Receiver Sankar Sen is hereby rejected on Contest.

The Receiver Sankar Sen is directed to submit the accounts by 23.6.06 and even directed to file the pass book as per the earlier order dt. 8.8.2003. Furthermore, the applications for sale of the suit property by the parties

ATTESTED

29/11/56





-12-

parties is also rejected on contest.

Fix 235.06 for hearing of the applications for removal of the Receiver parties to file objection, if any in the meantime.

Dictated and corrected by me. *Sd/-Yasmin Ahmad, 20.5.06.*
Sd/-Yasmin Ahmad, Civil Judge (Sr. Divn.), 2nd Court, Alipore 24-Palms (S).

Order dtd. 20.5.2006:

Today is fixed for passing order in respect of the application as filed on behalf of deft/24(9a-1) Dipak Sardar as filed on 16.5.2006 and which was fixed for hearing on 18.5.2006 after serving the copy upon all the parties. But on 18.5.2006 it was submitted by the plffs 2 (Group) and also the Ld. advocate on behalf of deft/43(k) and 43(chha) and others and even submitted by deft/10(a) that the copy of the application as filed by the deft/24 (9a-1) Dipak Sardar dated 16.5.2006 was not served upon them.

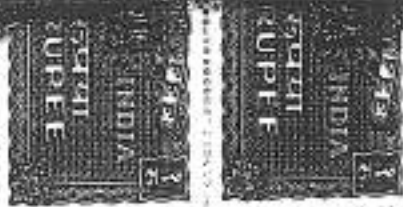
ATTESTED



Sd/-Yasmin Ahmad
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

At this stage an application is filed on behalf of Deft/24(Ga-1) supported by an affidavit that the other side have refused to acknowledge the copy of the application dtd. 16.5.2006 for which the said copy could not be served upon the other side.

apart from the above application the court holds that the



-13-

that the Id. advocates who have submitted that service of the copy of the application dtd. 16.5.2006 was not made available to them are found to be absent today even at 3 P.M. In such circumstances it is clear that the other sides are evading, from receiving the copy of the application dated 16.5.2006.

Thus in view of the above observation and taking into account the urgency in respect of the said application the court hold to take up the hearing of the application dtd. 16.5.06.

The deft/24(Ge-1) Dipak Sardar by filing the instat application dtd. 16.5.06 has prayed for a direction by the Court for placing a board on the suit land stating that the lands are held by the court on the ground that the suit lands is being vested in the State which is in no way permissible under the provision of law as the lands are held by the court as custodial legis

Hd. the Id. advocate on behalf of the deft/24(Ge-1)

Dipak Sardar

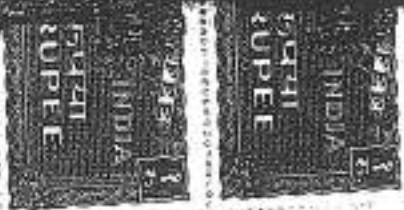
On perusal of the instat application it appears that the matter is adjudged in respect of the suit properties as such it is quite obvious that none would have any local

contd. 14.

ATTESTED

Samir Bhattacharya
Notary Govt. of India
Regd. No. 940/97
City Civil Court





-14-

locus standi to part with the possession of the suit property or any part thereof without the permission of the Court and if any party dares to sell or part with possession of the suit property or any part thereof, or deal with the same in any manner whatsoever, he would do at his own risk and he may be dealt with, as per law, as the entire matter is pending before the court for adjudication. As such the prayer as placed before the court is innocuous in nature and therefore I do not find any hurdle to allow the said application as filed by deft/24(Ga-1), rather if the petition is allowed the flood gate of litigation would be minimized.

Hence,

ORDERED

that the application dtd. 16.5.2006 as filed by the

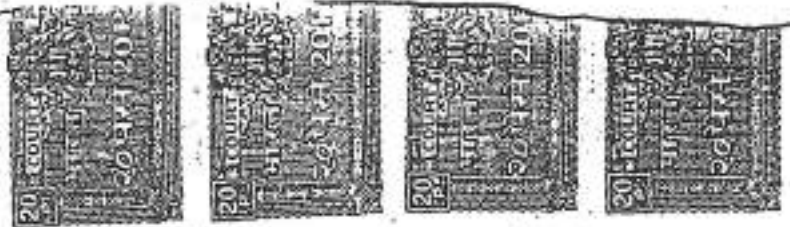
ATTESTED

29.11.06
 SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta



Typed by
 [Signature]
 28/06/06

deft/24(Ga-2), Dipak Sardar is allowed on contest. Liberty is given to the petitioner of this application i.e., deft/24(Ga)-1 to place notice board on the suit property declaring that the suit lands are held by the Court. As for other prayer for publication public notification in the newspaper is concerned, deft/24(Ga)/1 is at liberty to place the said prayer by way of separate application. Dictated and corrected by me. sd/-Yasmin Ahmad 20.5.06 Civil Judge (Sr. Divn.), 2nd Court, Alipore. Civil Judge (Sr. Divn.).



18.

the defendant nos. 30-37 be kept with the record. Heard further arguments of both sides regarding receiver matter. To 24.11.58 for order.

Sd/- D.P.Chatterjee, S.J..

ORDER NO. 53, DATED 20.11.58.:- Plaintiff and defendant no. 1 file x certain documents as per list. Let them be kept with the record.

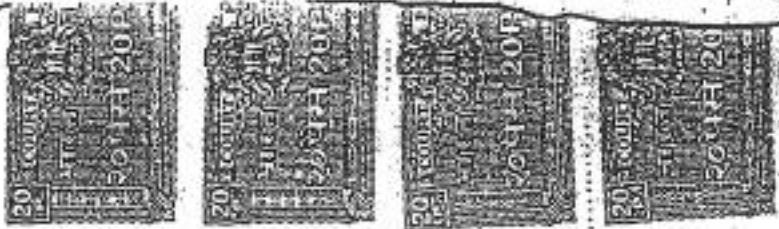
Sd/- D.P.Chatterjee, S.J..

ORDER NO. 54, DATED 24.11.58.:- This is an application by the plaintiffs under order 40 rule 1 of the Code of Civil Procedure for the appointment of a Receiver.

The plaintiff's case briefly is that they are the defendants of one Nesai Sapui who died leaving behind him two sons Tarachand and Guru Charan. Fatu was the son of Tarachand and Kauri was the son of Guru Charan. They lived in joint mess until their lives and thereafter they separated in mess although their properties remained joint undivided and are being accordingly possessed. Fatu and Kauri acquired the said properties by several pattas which stood in the name of Fatu who was the karta of their joint family although both of them had equal shares in the

ATTESTED
29.11.58
SAMIR BHATTACHARYA
Notary,
City Civil Court, Calcutta





19.

in the property and both were in possession thereof.

Fatu died leaving two sons Brojo and Bhusan. Bhusan is defendant no. 41. Kauri left behind him three sons Bishnu, (plaintiff no. 1) and Fanchkari and Kunja who are defendant nos. 47 and 48 in the suit. Brojo again died leaving five sons Jatin (plaintiff no. 2) being one and defendants no. 42 to 45 being the other. Defendant no. 46 is the widow of Brojo. The plaintiffs thus inherited a share in the property in suit which is in joint possession of the parties although the same was in management of the predecessor of defendant no. 1. The plaintiffs have now come up with the suit for partition of the suit property as the defendant declined to partition the same amicably and render due accounts of the joint estate

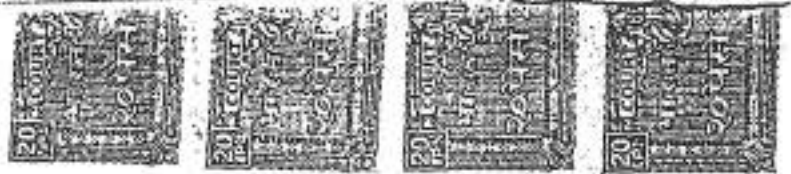
In this suit the plaintiffs have filed an

application for appointment of a Receiver on the ground that the defendant no. 1 who is in charge of management of the property is mismanaging the same and is misappropriating incomes thereof and is not keeping due

ATTESTED

29.11.34
SAMIR BHATTACHARYA
Notary
of India
Regd. No. 940/97
City Civil Court, Calcutta





20.

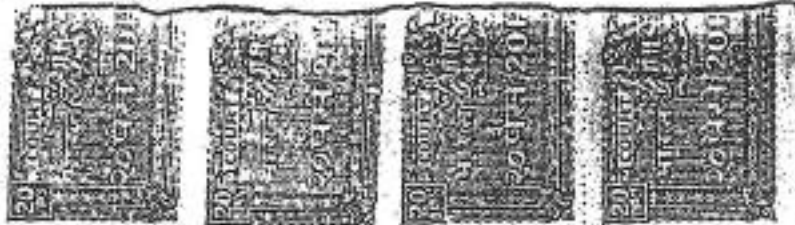
due accounts of the property. He put some of the joint properties in arrears of rent and after fraudulently and collusively suppressing the processes got some of the properties Ka schedule of the plaint sold in auction in execution of a decree for arrears of rent and got the same purchase in the benami of his lawyer ~~as~~ defendant no. 53. They have since filed an application for setting aside the sale is further alleged that the defendant is not taking proper steps for proper assessment and compensation due for the state acquired by the State of West Bengal under the Estates Acquisition Act and that he is trying to lease out the very properties and appropriate the selami money himself. It is therefore urged that it is just and convenient for the appointment of a Receiver ~~ixx~~ in the present case for proper preservation and management of the property and for safe guarding the interest of all ~~parties~~ ~~share~~ therein.

ATTESTED

[Signature]
 SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 849/57
 City Court, Calcutta

Defendants nos. 18 to 20, defendant 10 to 16 and defendant 49 to 52 and defendants 2 and 6 to 9 support the plaintiff's prayer for the appointment of Receiver ~~of~~





21.

Receiver almost on (torn) grounds as alleged by the plaintiffs.

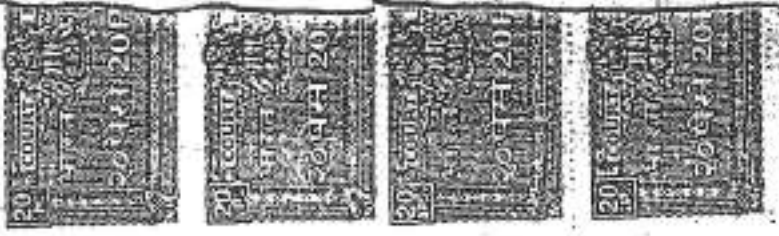
The application is however opposed by (torn) 30 to 37. The defendant no. 1's principal (torn) the plaintiff primafacie have not right, title, interest and possession in the property and that as such no Receiver should be appointed in the present case which would in effect put a lawful owner out of possession of the same. He also urged that in view of the provisions of Order 40 rule 2 of the Civil Procedure Code the application of the plaintiff should be rejected.

The defendants nos. 30 to 37 contended in their petition objection that the plaintiffs and other defendants have no interest in lot No. 7 in schedule Cha of the plaint which their predecessor Tarak Baidya acquired by taking lease from the landlords.

The only point for determination is whether or not it is just and convenient to appoint a Receiver in the present case.

ATTESTED
29.11.97
SAMIR BHATTACHARYA
Notary Public of India
Regd. No. 940/97
City Civil Court, Calcutta





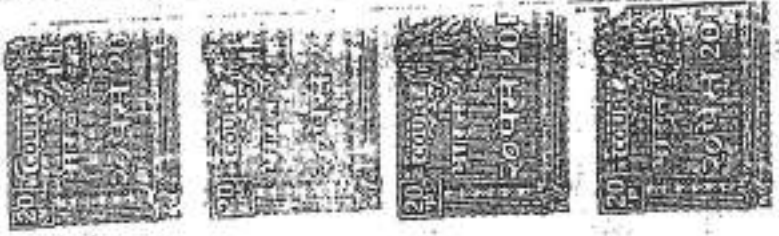
22.

As it has been stated above plaintiff no. 1 claims the property as heir of Kauri and plaintiff no. 2 claims a portion of the suit property from Fatu who was the grand father. Their allegation is that the properties in suit belonged jointly to Fatu and Kauri who were members of the joint family although the same were acquired by documents standing in the name of Fatu alone who was the karta of the family. It was urged on behalf of the defendant no. 1 that plaintiff no. 1 Bishnu has no interest in the suit property and he denies that the properties were acquired by joint family of Fatu and Kauri by documents standing in the name of Fatu alone and that the same were in joint possession of the Fatu and Kauri or their successor. There is of course no dispute that plaintiff no. 2 is the grand son of Fatu by his son Brojo and that as such he would inherit a portion of the Estate left by Brojo. He however contend that Fatu sold some of his properties by a kobala to Tarak (dated 17.12.24) and mortgaged the same to Ramdas Mondal who got a decree and purchased the property at a sale in execution

ATTESTED

28.11.24
 SAMIR BHATTACHARYA
 Notary, Calcutta
 Regd. No. 940197
 Govt. of India





23.

execution of that decree. It is further alleged that defendant no. 1 purchased the interest of Tarak and a portion of the interest of Ram Das. At the time of hearing however it was practically not disputed that the entire property of Fatu did not pass on to defendant no. 1 or Ramdas. On the contrary the averments of the defendant no. 1 in the written statement would clearly indicate that the other defendants namely, defendants 18 to 20 and defendants 2 and 6 to 9 have title to the property. It would, hence, appear that the plaintiff no. 2 has prima facie some interest in the property.

It may be observed that appearing defendants with the exception of defendant no. 1 and defendants nos. 30 to 37 practically conceded the allegations of plaintiff no. 1 to the effect that he is a cosharer in the suit properties which were acquired in the name of Fatu the karta of the joint family consisting of himself and Kauri. This statement is practically against their own interest and prima facie it cannot be disbelieved at this stage. In the (torn) of properties alleged to have been acquired by



ATTESTED
 29.11.24
 SAMIR BHATTACHARYA
 Advocate
 Govt. of India
 Calcutta



24.

by the joint family in the name of the karta of the family, it is difficult to filed documentary evidence to support at the title of the other members of the family in the property. The above discussion would clearly show that the plaintiffs have been able to establish that they have prima facie interest in the suit property of which they claim partition.

It is not ~~xxx~~ however necessary in order to entitled a party to the appointment of a Receiver that he should establish beyond all shadow of doubt his alleged title to the property. The question of ~~xxxx~~ about the conflicting interest of the parties will be (torn) It is enough if he succeeds in showing that he has prima facie title to the properties. He would be entitled to the appointment of a Receiver if he can establish further that it is just and convenient to do so and that the property which formed the subject matter of the proceedings will be in danger, if left until the trial of the suit, in the possession of ~~xxxx~~ under the control of the party

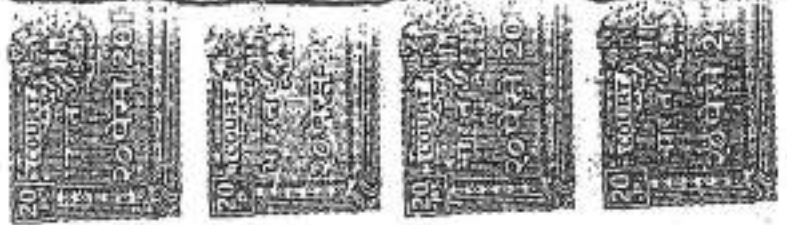
[Handwritten signature]



ATTESTED

[Handwritten signature]
29.11.23
JAMINI R. BHATTACHARYA

REGD. No: 940/97
Govt. of India



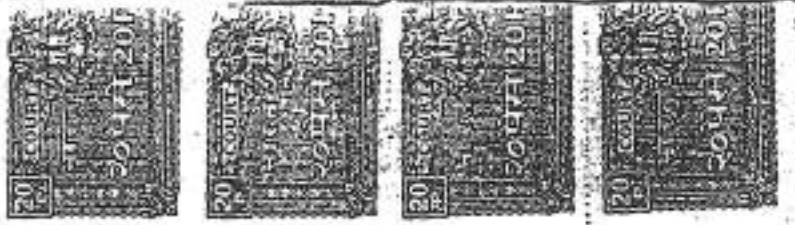
25.

party against whom the Receiver is asked for or at least there is reason to apprehend that the party seeking the appointment of a Receiver would be in worse situation if the appointment is not made and the properties allowed to remain in the hands and in possession of the person against whom such a relief is claimed. In the present case the plaintiffs allege that the defendant no. 1 is mismanaging the misappropriating the property to detriment of the interest of all concerned and that he has been trying to grab the property by fraud and collusion. As a matter of fact, it has been urged that the defendant no. 1 put some of the properties of schedule Ka into arrears of rent and caused a decree for rent to be passed and caused the properties to be sold after fraudulently suppressing the processes in execution of the decree and purchased by him in the benami of his own lawyer Mohendra Nath Chakraborty who is defendant no. 53 in this case. There is no dispute that the plaintiffs have filed an application for setting aside the sale in question. It may however be observed that Sri Mohendra Nath Chakraborty



ATTESTED
 28.11.27
 SAMIR BHATTACHARYA
 Notary Public
 Govt. No. 940/57
 Calcutta

(Handwritten signature)



26.

Chakraborty who has been impleaded as a party does not appear to dispute the fact that he is benamer of defendant no. 1 although it is in his interest to do so. This prima facie shows that there is some substance in the allegations made in this behalf by the plaintiffs. Further more it appears that the lands which were let out to tenants have since vested in the State of West Bengal under the provisions of the Estates Acquisition Act and it is necessary to take steps on behalf of the owners of the property for having due compensation therefor assessed and realised. The defendant no. 1 has not been taking any steps in this respect. It is also alleged that he is not looking after the property so as to secure proper income and profits therefrom. The defendant is not also keeping any accounts of the income of the suit property. Maintenance of proper accounts is vitally necessary in the interest of the persons having a right and title in the property and it is not disputed that at least some of the parties in this suit have title and interest therein.



ATTESTED

SAMIR BHATTACHARYA
 Notary Govt. of India
 Regd. No. 940/97
 City Civil Court Calcutta

29.11.24



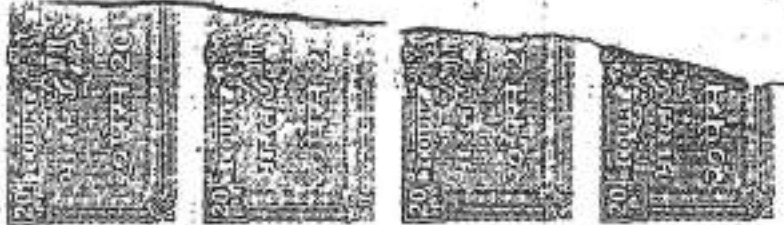
27.

There is a further allegation by the plaintiffs in the affidavit that the defendant nos. 1 is not looking after the properties which comprises mostly of bheries and as such require constant care and attention for securing proper income therefrom. They further alleged that the defendant no. 1 is trying to lease but these valuable properties by surreptitiously taking selami money and this would jeopardise the interest of the parties. These allegations are practically left uncontroverted in the affidavit filed by the defendant no. 1. The other defendants with the exception of defendants nos. 30 to 37 supported the allegations of the plaintiffs in this respect. Accordingly on a consideration of the above facts and circumstances and having regard to the fact that the property belongs to a large number of persons and the general complaint is that defendant no. 1 who is in possession is mismanaging the same has this complaint is

ATTESTED
 SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 840/87
 City Civil Court, Calcutta
 proper preservation of the management of the property



P.L.Y.



28.

party which is to the interest of of (torn) parks.

As regards the contention of defendant no. 1 that sub-rule (2) of rule 1 of Order, 40 of the Civil Procedure Code does not authorise the court to remove him from the possession or custody of the property and as such no Receiver should be appointed in the present case, it may be observed that sub-rule (2) of rule 1 does not debar the court from appointing a Receiver in respect of the property which is in possession or custody of a party to the suit and from which in view of the allegations and the effects as stated above the plaintiffs prima facie have a right to remove. It is well settled law that this sub-rule does not debar removal of a party from the possession of the suit property by the appointment of a Receiver. This contention urged on behalf of the defendant no. 1 should therefore be rejected.

Defendants Nos. 30 to 37, claim property of (torn) No. 7 of schedule Chha of the plaint, are heirs of Tarak Baidya who was the son in law of Fatu. The purchase

ATTESTED

28.11.24

SAMIR BHATTACHARJYA
Notary Public, Govt. of India
Regd. No. 840/97
City Civil Court, Calcutta





29.

The purchase of properties by Tarak from Fatu is challenged by the plaintiff and the other defendants on the ground that Fatu had not (torn) entire salable interest which he sought to pass on to him (torn) as Fatu had another cosharer namely Kauri and that the kobelas are collusive fraudulent. It has been observed above that the materials on the record prima facie indicate that Fatu and Kauri belonged to a joint family of which Fatu was the karta and that the properties were acquired by documents taken in the name of Fatu along (torn) and that the same belonged to them in equal share -- a fact which is supported by the other interested defendants. In this view of the matter I think the defendants Nos. 30 to 37's objection as regards the appointment of Receiver in respect of the property of lot No. 7 of schedule Cha of the plaint should be rejected.

Thus on a consideration of the entire facts and circumstances of the case and for a proper preservation and management of the property in suit and for securing the interest of all the parties I think that the property

ATTESTED

28.11.37

SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 840/37
 City Civil Court, Calcutta

ace





30.

property should not be allowed to be left in the custody and management of defendant No. 1 and that it is just and convenient to appoint a Receiver in the present case.

As regards the person who would be appointed as a Receiver it may be observed that the parties are not in agreement about the appointment of any of them as Receiver in this case. As a matter of fact a suggestion was made by the learned lawyer for the plaintiffs for appointment defendant no. 1 or any of the defendants as Receiver but this was opposed and objected to by all the defendants and there is therefore no alternative but to appoint somebody other than the parties as a Receiver in this case.

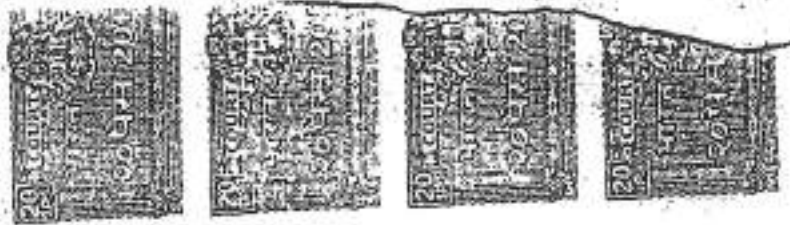
Accordingly, it is



ATTESTED
28.11.25
SAMIR BHATTACHARYA
Notary, Govt. of India
City Civil Court, Calcutta

Ordered.

that Sri R. K. Ganguly, Advocate, who is the official Receiver of 24-Parganas who it is reported her furnished security as such be appointed a Receiver in respect of the suit properties who will have all powers of management of the properties as provided in law. His remuneration



31.

remuneration would be fixed after submission of a preliminary report by him about the nature and character income of the property. Issue him the writ at once. He will submits account quarterly - the first account to be submitted by month next.

The matter is accordingly disposed of on contes Hearing fee is assessed at Rs. 15/- only. Cost will abide the result of the suit.

Dictated & corrected by me. Sd/- D.P.Chatterjee, Subordinate Judge.
Sd/- D. P. Chatterjee, Sub Judge.

ORDER NO. 55, DATED 24.11.58.:- To 10.1.59 for settling date of hearing.

Sd/- D.P.Chatterjee, S.J..

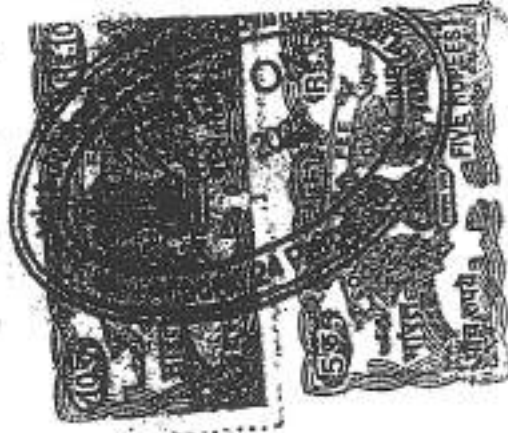
ATTESTED

25.11.58
SAMIR BHATTACHARJEE
Notary Public of India
Regd. No. 940/97
City Civil Court, Calcutta

ORDER NO. 56, DATED 29.11.58.:- Defendant no. 1 files a petition praying for 2 weeks time to bring stay order from Hon'ble H.C. and for a direction on the Receiver not to proceed with in the locality for taking possession of the suit property in suit and do other works for reasons stated. Copy served and objected to. Petition not moved. Put upon 3.12.58 for order in presence of the lawyer of



[Handwritten signature]



500

13.09.23. 19.09.23. 19.09.23. 19.09.23. 19.09.23.

ESX-4153/23



In the court of the U. and civil Judge (Sr. Divn.)

T. Suit No. 121/1982

Bishnupada Sarpai & Ors.

Biharilal Mondal & Ors.



ATTESTED

29.11.23

SAMI R BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

Judge (Ld. Additional)
City Court, Alipore
South 24-Parganas

Bishnurayada Sanyal & others
vs
Bikaw Lal Mandal & others

413
CCX 4153
07-1 cuts
18/9/23

151-

Title Suit No. 121/1962
R-712/2016
CNR: WBSP02-000002-1962
J.O. (WB00963)

31.08.2023

Ld. Advocates for both the parties are present and have taken their respective steps:

Today the date is fixed for hearing of the petition filed by the plaintiff under Section 151 of the C.P.C. dtd.08.05.2023.

Ld. Advocate for the plaintiff has filed one petition praying for adjournment of hearing of his petition dtd.08.05.2023.

Seen the petition.

Heard the Ld. Advocates.

For ends of justice, the case is adjourned.

Ld. Receiver has filed one petition praying for modifying order dtd.03.07.2006 to the effect that Purba Jadavpur Police Station, Anandapur Police Station and Panchasayar Police Station at present fall under the Deputy Commissioner of Police, South-East Division of Kolkata, hence order dtd.03.07.2006 be modified accordingly directing the Deputy Commissioner of Police, South-East Division of Kolkata to implement the order as passed.

Seen the petition.

Heard the Ld. Advocate for the parties.

Prayer of the Ld. Receiver is considered and allowed.

Let the Deputy Commissioner of Police, South-East Division of Kolkata be informed order dtd 03.07.2006 immediately.

Let a copy of this order along with copy of order dtd 03.07.2006 be sent to the Deputy Commissioner of Police, South-East Division of Kolkata for his information and necessary action.

In the light of the order passed, petition filed by the Ld. Receiver stands disposed of.



Contd...
ATTESTED
28.11.23
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

-152-

...Contd.

Defendant No.8 has also filed a petition praying for passing necessary order that the present Official Receiver Mr. Achyutananda Ghosh, can act in terms of Court's order including the order passed on 17.03.2015 by the Hon'ble High Court in connection with C.O. No.3823 of 2023 with CAN 685 of 215 in place of the earlier receiver late Ashok Roy.

Seen the petition.

Heard the Ld. Advocates for the parties.

It appears from the record after demise of Mr. Ashok Roy vide Order dtd.07.03.2022 Mr. Achyutananda Ghosh was appointed as the Official Receiver to manage and preserve the suit property and to do other acts as per law in this behalf. Before the order passed on 17.03.2015, Hon'ble Court in connection with the above mentioned case directed Mr. Ashok Kumar Roy to act in terms of the order. Mr. Ashok Roy was appointed by this Court vide order dtd.03.12.2009, hence, his name was referred at the time of hearing of the C.O. No.3823 of 2023 with CAN 685 of 215 before the Hon'ble Court. Accordingly, Hon'ble Court referring his name passed the order on 17.03.2015. In the changed circumstances, now Mr. Achyutananda Ghosh as Official Receiver shall act and perform all the duties as casted upon him by this Court and by the Hon'ble Court as per law. Accordingly, petition filed by the plaintiff also stands disposed of.

On the prayer of the parties, petition dtd.20.07.2019 is taken up for hearing.

Heard the Ld. Advocate for the petitioner in full.

To 09.10.2023 for hearing of petition dtd.20.07.2019 on behalf of the other parties.

D/C by me.

Civil Judge (Sr. Divn.)
2nd Court, Alipore.

Civil Judge (Sr. Divn.)
2nd Court, Alipore.

ATTESTED

28.11.23

SAMIR BHATTACHARYA
Notary Genl. of India
Regd. No. 549/97
City Civil Court, Calcutta





ES 2151
20/06/06

17.6.2006 20.6.2006 20.6.2006 20.6.2006



ES 2151 /06 .

In the 2nd Court of Civil Judge (Sr. Division) at Calcutta.

Title Suit No. 121 of 1962.

Sri Bishnupada Sanfui & Ors Plaintiffs.

Vs.

Sri Beharilal Mondal & Ors Defendants .

Order dated 16- 06- 2006.

Hazira is filed on behalf of plaintiff /2 (ka) plttf-Bhola Nath Sanfui and others and plttf-Bishnupada Sanfui & Ors, deftd Nos. 2, 6 and 9, whereas adjournment application is filed on behalf of deft/10(ka) Basanta Naskar and plttf no. 1(ka) Ranjit Kumar Sanfui on the ground , as stated in the respective petitions.

At the same time written objection is filed on behalf plttf/2(kha-2) Sital Sanfui against the application u/s. 151 C.P.C. filed on behalf of Dipak Sarker, deft/24(ga-1) dtd. 12.6.2006.

Written objection is filed on behalf of deft/24(ga-1) against the application under Or. 39, Rules 1 and 2 read with Section 151 C.P.C. as filed by deft/51-Vikhuran Naskar. Although adjournment application has been filed on



ATTESTED
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

154



- 2 -

behalf of dft/10(Ka) and plfff/1-kha, namely Basant Naskar and Ranji Kr. Senfui, the court holds that the instant application praying for ~~adjoining~~ injunction in respect of the suit property is required to be disposed of in view of the urgency of the matter. As such the instant application is taken up for hearing.

Hd. all the parties in respect of the said application.

It appears from the instant application that dft/51-Vikhyam Naskar has prayed for injunction restraining the parties in suit alongwith third parties from changing the nature and character of the suit property on the ground that some of the parties in the suit in collusion with third parties have been changing the nature and character of the suit property by affixing board on behalf of "Metro Cash

ATTESTED
L. Garry
28.11.24



after going through the instant application and after hearing the submissions of the respective ld. advocate, the court is of the view that all the parties have given their consent, as far as the instant application is concerned.



- 3 -

Considering the above aspect and taking into account the fact that the instant suit is one for partition, where all the parties are interested in respect of the suit property which it is necessary to allow an order of temporary injunction in respect of the suit property for the purpose of protection and preservation of the suit property and if such an order is not passed, interest of all the parties would be jeopardised which cannot be compensated by money. Thus the court is inclined to allow the prayer for temporary injunction in the form of status-quo where all the parties to the suit are directed to maintain status-quo in respect of the suit property till disposal of the suit.

Hence,

Ordered :

ATTESTED

that the application under Order 39 Rules 1

and 2 read with section 151 CPC dt. 8.6.06 filed by deft 51 is allowed.

29.11.24

SAMIR BHATTACHARYA
 Notary, Govt. of India
 Regd. No. 940/97
 City Civil Court, Calcutta

All the parties in the suit are hereby directed to maintain status-quo in respect of the suit property by restraining themselves from selling, transferring, alienating



Handwritten signature or mark at the bottom left.



- 4 -

alienating or otherwise disposing of the suit property between inter-party or any third party or in any manner whatsoever from changing the nature and character of the suit property till disposal of the suit.

Fix, 23. 6. 2006 for hearing of the application for removal of Receiver and also for hearing of the application under Order 6 Rule 17 C. B.C. filed by the plaintiff (Grp) and two applications under section 151 CPC filed by deft./24(Ga-1) Dipak Sarkar on 12.6.2006 be kept with the record and to be heard later on.

Dictated & corrected by me.

Sd/- Yasmin Ahmed

Sd/- Yasmin Ahmed

Civil Judge Sr.Divn.

Civil Judge (Sr.Divn.) 2nd Court

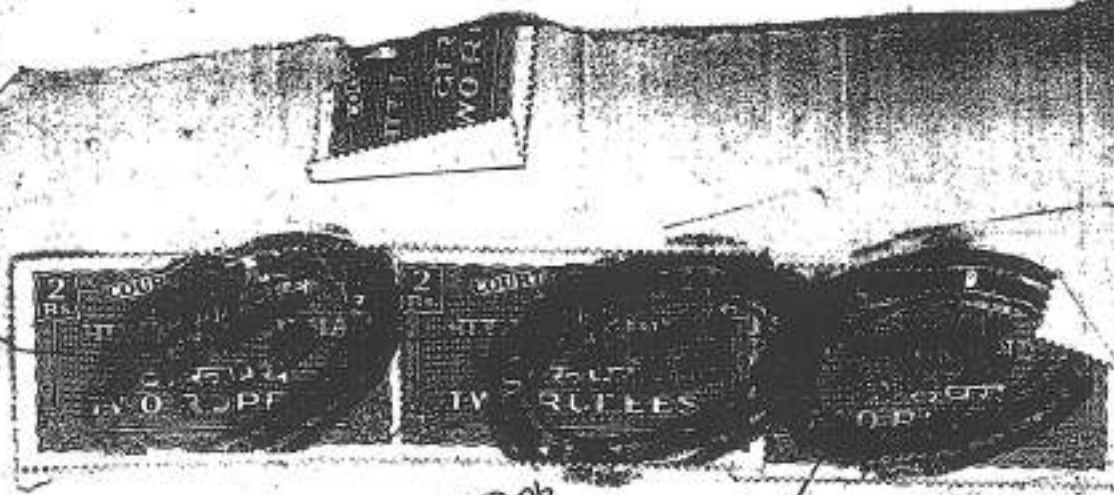
Alipor.

Typed by :

[Handwritten signature]
25/6/06



ATTESTED
21.11.04
SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta



30/10/06

3.7.06 26.10.06 26.10.06 30.10.06 30.10.06



ES-2352/06. FORM OF ORDER SHEETS

District : South 24-Parganas.

In the Court of Civil Judge (Sr. Divn) 2nd Court, Alipure.

In the Presence of : Yasmin Ahmed., Civil Judge (Sr. Divn.)

Case No : Title suit No. 121 of 1962.

Bishnupada Sanful & Ors Plaintiffs.

-VERSUS-

Beharilal Mondal & Ors. Defendants.

Order dt. 03.7.2006.

Today the record is put up by put up petition filed on behalf of defdt. no. 1 praying for direction upon the Superintendent of Police, south 24-Parganas, Alipure to carry out the Order of Injunction as passed by this Court vide order, dated 16.6.2006 on the ground as stated in the application as filed by the defendant no. 51 today.

Put up petition is allowed.
Let the record be placed at 2-00 p.m. for hearing

after serving copy of the same upon the parties.

Dictated and corrected by me
Sd/- Yasmin Ahmed.
Civil Judge (Sr. Divn.) Alipure.

Sd/- Yasmin Ahmed.
Civil Judge, (Sr. Divn)
2nd Court, Alipure.

Later, dt. 03.7.2006.

The record is placed before the court along with the application, as filed by the defendant no. 51, Bhikur Naskar.
Ld. Advocates for defendant no. 10(a) Basanta Naskar

ATTESTED

29.11.06
SAMI R BHATTACHARYA
Notary Govt. of India
Regd. No. 940/87
City Civil Court, Calcutta



2007
12
TWO



-2-

has filed an application for adjournment & for doing hearing in respect of the instant application on the ground that they would be filing objection against the said application of defendant no.51(a) but the court after going through the instant application of defendant no.51 comes to the conclusion that the prayer of the Ld. Advocates for the defendant no. 51 praying for direction upon the Superintendent of Police, South 24-Parganas, Alipure for obeying the order of injunction dated 16.6.2006, is quite innocuous and genuine, keeping in view the fact the order dated 16.6.2006 is still in force and it is mandatory upon the Police Authority to take care that the order of the Court, is complied at all costs.

So, in view of the above observation, I find that there is no necessity for allowing time to defendant no.10 (a) Sasanta Naskar to file objection in respect of the instant application which merely warrants for a specific direction upon the Superintendent of Police, south 24-Parganas, Alipure. As such adjournment application on behalf of the defendant no.10(a), is rejected. In any case such a direction upon the concerned authority would

ATTESTED

SAMIR BHATTACHARYA
Notary, Calcutta, of India
Regd. No. 940797
City Court, Calcutta



29.11.24



-159-



- 3 -

would not prejudice any of the parties and rather would help in protection of the suit property which is under going a critical phase at present.

Thus, the court is inclined to allow the application as filed by the defendant no.51 today.

Hence, Ordered

that the application for a direction upon the Superintendent of Police, South 24-Parganas, Alipore as filed by the defendant no. 51 Vikram Naskar, is hereby allowed.

The superintendent of police, south 24-Parganas Alipore is hereby requested to direct the O/C, Purba Jadavpur P.S. to see that both the parties or their men and agents are maintaining injunction order dated 16.6.200 in proper form.

Thus, the application as filed by the defendant no. 51 Bhikram Naskar, is disposed of accordingly.

Copy of order be sent by Special Messenger to the Superintendent of Police, South 24-Parganas, Alipore for information and necessary action.

Dictated and corrected by me
Sd/- Yasmin Ahmed.
Civil Judge (Sr. On) Alipore.

Sd/- Yasmin Ahmed.
Civil Judge (Sr. Divn.) 2nd
Court, Alipore. 3.7.06.

ATTESTED

29.11.06
SAMIR BHATTACHARYA
Notary Civil of India
Regd. No. 940/97
City Civil Court, Calcutta



Yasmin Ahmed
30/10/06



ATTESTED

29.11.24

SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

EN2156728561H JVI0987215672856
SP 0988296 10MM 90 C933297
Counter No. 20/11/2024, 10:46
To: THE D C, NARENDRAPUR PS
PIN: 700103, Narendrapur SD
From: KAPIL SAPUI, SONARPALLY
Wt: 20gms
Amt: 41.30, Tax: 6.30, Amt. Paid: 41.90 (Cash)
(Track on www.indiapost.gov.in)



Annexure 'G'

-160-

To,
The Officer-In-Charge,
Narendrapur Police Station,
Sonarpur Station Road,
Pratapgarh, Garia,
Rajpur Sonarpur. Kolkata - 700 103.

**Ref. : Title Suit No. 121/1962 pending before the 2nd
Court of the Ld. Civil Judge (Sr. Division) at
Alipore .**

Respected Sir/Madam,

We are under sign Co-Owners of the above mentioned Suit Property lying and situated in 7 (Seven) Mouzas i.e. Mouza - Barakhola, Kalikapur, Mukundapur, Chakguniagachi, Atghara and two others which are under the custody of the Ld. Court and possession of the Ld. Official Receiver appointed by the Ld. Court since the year 1958.

This is for your kind information that the owners of the said property lying in the above mouza had filed suit for partition in the Court of the Ld. Sub-Judge 3rd Court at Alipore which was subsequently transferred to the 2nd Court of the Ld. Civil Judge (Sr. Divn.) at Alipore Suit No. 121 / 1962 which the suit is pending before Divn.) 2nd Court at Alipore and renumbered as Title Suit No. 121/1962 which the suit is pending before the Ld. Civil Judge (Sr. Divn.) 2nd Court at Alipore. While the Suit was pending before the Ld. Sub-Judge, 3rd Court at Alipore, the Ld. Court was pleased to appoint receiver to take the possession of the Suit property for protection, preservation of the Suit property on behalf of the owners on 24.11.1958. Since then the property is under Custodian Legis. Subsequently Receiver has been changed time to time. At present Ld. Official Receiver (Mr. Achyutananda Ghosh) in respect of the suit property as per order of the Ld. Court dated 07.03.2022.

It is mention herein that during the pendency of the said suit the Ld. Court pleased to pass an order of injunction dated 16.06.2006 till disposal

of the Suit. Also the Ld. Court was pleased to direct The Deputy Commissioner of Police, Kolkata Police along with Officers-in-Charge of Purba Jadavpur, Panchasayat, Survey Park and Narendrapur to implement the order passed on 16.06.2006 by order dated 03.07.2006, 31.08.2023 and 18.03.2024. On dated 20.05.2006 Ld. Court was pleased to pass an order for placed the Board all over Suit Property. As per order of Injunction dated 16.06.2006 the Ld. Court directed to maintain status quo in respect of Suit Property "third party, inter-party and also Govt. without leave of the Ld. Court can't touch the Suit Property. The Concern Authority of the Govt. of West Bengal tried to add party to acquire over the Suit Property by filling several applications before the Ld. Court but all the such application are rejected by the Ld. Court dated 13.06.1988 & 03.06.2010 respectively and also similar application with prayer before the Hon'ble High Court, Calcutta but the Hon'ble Court was rejected the same dated 23.02.2011. It is clear that Government Concern, third party or enter party can't change nature and character of the said Suit Property.

In this situation, we are requesting you that Mouza - Mukundapur, J.L. No.4, R.S. Dag No.25, 34, 36, 41 and 80 and Mouza - Kalikapur, J.L. No.20, R.S. Dag No.375 which are under said Suit Property. Some tried to change the nature and character of the Suit Property.

In this aforesaid facts and circumstances, you Honour would graciously pleased to take the proper step in accordance with the Ld. Courts Order.

It is further request that without leave of the Ld. Court and with consent of Co-owner can't touch the Suit property please.

Date : 19.11.2024



Yours faithfully,
 Karan Sapru
 Delhi Mandal
 Bimal Sapru
 LAKSHMI @ NIBHA BHUINYA

Sign In Register



ATTESTED

28.11.24

SAMIR BHATTACHARYA
Notary Govt. of India
Regd. No. 940/97
City Civil Court, Calcutta

Quick help

You are here Home >> Track Consignment

Track Consignment

* Indicates a required field.

* Consignment Number

EW215672856IN

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Canning Town SO	20/11/2024 10:44:50	700103	41.30	Inland Speed Post	Narendrapur SO	22/11/2024 19:18:51

Event Details For : EW215672856IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
22/11/2024	19:18:51	Narendrapur SO	Item Delivered(Addressee)
22/11/2024	17:48:22	Narendrapur SO (Beat Number:4)	Item Delivered [To: address (Addressee)]
22/11/2024	12:13:22	Narendrapur SO	Out for Delivery
22/11/2024	10:30:38	Narendrapur SO	Item Received
22/11/2024	07:03:08	Kolkata RMS Mails TMO	Item Dispatched
22/11/2024	06:08:11	Kolkata RMS Mails TMO	Item Received
22/11/2024	04:52:07	KOL AP TMO	Item Dispatched
22/11/2024	04:38:49	KOL AP TMO	Item Received
22/11/2024	04:28:47	Kolkata NSH	Item Dispatched
22/11/2024	04:14:15	Kolkata NSH	Item Bagged
21/11/2024	20:18:19	Kolkata NSH	Item Received
21/11/2024	13:20:30	KOL AP TMO	Item Dispatched
21/11/2024	12:57:05	KOL AP TMO	Item Received
21/11/2024	04:46:35	SMO SEALDAH RMS TMO	Item Dispatched
21/11/2024	01:05:14	SMO SEALDAH RMS TMO	Item Received
21/11/2024	00:43:36	Sealdah ICH	Item Dispatched
21/11/2024	00:30:32	Sealdah ICH	Item Bagged



Kamal Sapui

Tapan Kumar Sapui

Bimal Sapui

Thane Mandal

Nibha Bhuiya

Delhi Mandal

VAKALATNAMA

Before the Hon'ble National Green Tribunal
Eastern Zone, Kolkata

Wakalatnama No.

I. A. No.

of 2024

at

O. A. Suit/Case No. 38/2024/EL

Ranjit Kumar Sapui

Plaintiff

- Applicant

Vs.

State of West Bengal & or

- Respondents

Defendant

NOW ALL MEN by these presents that Kamal Sapui, Tapan Kumar Sapui, Bimal Sapui, Thane Mandal, Kamini alias Nibha Bhuiya & or Delhi Mandal

do hereby constitute and appoint the undermentioned Advocate Pleaders, Vakils, jointly and each of them severally to be pleader of ME/US and on MY/OUR behalf to appear for ME/US in the above cause and to take such step and proceedings as may be necessary on MY/OUR behalf and for the purpose to make sign verify and present all necessary petitions, written statements and others documents and do nominate and appoint or retain senior Councils, Vakila Advocates and other persons, lodge and deposit moneys and documents and other papers in Court and the same again to withdraw and to take out of Court and to obtain or grant as the case may be effectual receipts and discharge for the same and for all moneys which may be payable to ME/US in the premises. To enter into compromise with MY/OUR approval and withdraw, all moneys from the Court AND GENERALLY to act in the premises and proceedings arising thereout whether by way of execution, review appeal or otherwise or in any manner contested therewith as affectfully and to all intents and purpose as if personally present and ALSO for all and of the purpose aforesaid to appoint a substitute of substitutes and such substitution and as pleasure to revoke if We hereby ratifying and agreeing to confirm whatever may be lawfully done by virtue hereof I IN WITNESS WHEREOF this Vakalatnama has by ME/US

this day of 25th November,

2024

been executed

Sree BUDDHADEB GHOSH Sree

Advocate

High Court Calcutta

M-9831985791 (WS-1466/95)

Mail ID: buddhadebghosh@gmail.com

Received the Vakalatname
from the respondent accepted
→ satisfied by me
Business Court
Advocate